**ट्राम्बे उर्वरक जांच आयोग**

633. **श्री राम नरेश कुशवाहा :** क्या **पेट्रोलियम, रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि ट्राम्बे उर्वरक जांच आयोग की शर्तों का अन्तिम रूप देते समय सरकार ने इस तथ्य पर विचार नहीं किया कि क्या मध्यस्थ प्राधिकरण के समक्ष लम्बित मध्यस्थता कार्यवाही से आयोग की शर्तों की मद संख्या–2 पर कोई प्रभाव पड़ेगा;

(ख) क्या यह भी सच है कि सरकार इस सम्बन्ध में भूतपूर्व भारतीय उर्वरक निगम से परामर्श नहीं किया ; और

(ग) यदि उपरोक्त भाग (क) और (ख) का उत्तर हां हो तो, इसके क्या कारण हैं;

**रेल मंत्री (श्री प्रकाश चन्द सेठी) :** (क) से (ग) ट्राम्बे उर्वरक जांच आयोग के विचारार्थ विषयों को अन्तिम रूप देते समय सरकार ने इस तथ्य पर विचार नहीं किया था कि मध्यस्थता प्राधिकरण के समक्ष लम्बित कार्यवाही से आयोग के विचारार्थ विषयों की मद संख्या 2 पर कोई प्रभाव पड़ेगा । सरकार ने इस सम्बन्ध में भूतपूर्व भारतीय उर्वरक निगम से भी परामर्श नहीं किया । तथापि, अब से अनुदेश जारी किए जा चुके हैं कि भविष्य में इस प्रकार के आयोग के विचारार्थ विषयों का अन्तिम रूप देते समय यह सावधानी बरती जानी चाहिए कि सम्बन्धित उपक्रम/विभाग से परामर्श किया जाये बशर्ते कि ऐसी कार्यवाही को विशेषरूप से अनुपयुक्त या अनावश्यक न समझा जाये ।

. **Refusal to dilute equity capita] by multi-national drag Companies**

634. SHRI DHULESHWAR MEENA: Will the Minister of PETROLEUM. CHEMICALS AND FERTILIZER^ be pleased to state:

(a) what is the latest position regarding the multinational drug companies operating in India which have refused to dilute their equity capital as per requirements of the FERA anti which of them have been exempted and the action Government propose to take against those refusing to abide by th$_e$ provisions of FERA; and

(b) what is the paid up capital of all these multinational companies and the money which they have taken out of India by way of royalty, profits Head-Office expenditure and in other forms during their operations in Ihe last three years?

THE MINISTER OF RAILWAYS (SHRI P. C. SETHI): (a) The latest position regarding the disposal of FERA applications of foreign drug companies has been indicated in re ply to Rajya Sabha Unstarred Ques tion No. 63 answered on 26-4-82. Some of these companies have submitted re presentations against Reserve Bank of India's directives. Only M/s. Smith Kline & French, whose representations against the directive to bring down foreign equity to 40 per cent have been finally I rejected by Government have failed io comply with the said directive. Re serve Bank of India, Bombay have referred their case to the Enforcement Directorate for initiating necessary action against the company for non compliance of the directive mentioned above.

(b> M/s. Smith Kline & French is a branch of a company incorporated in England. The total remittances on account of profits, head-office expenditure etc. made by this company during

the 3 years from 1978-79 to 1980-81 were as follows:—

| | (Rs. in lakhs): |
|---|---|
| 1978-79 | 103.95 |
| 1979-80 | 7.97 |
| 1980-81 | Nil |

**. .. Production of various fertilizers**

6^.. SHRI LAKHAN SINGH; Will the lllnister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleat, »d $t_0$ state:

(a) what are the various kinds of chernAcal fertilizers produced in the coui.'iry and the existing capacity for each type;

(b) whether it is a fact that Government have encouraged production of only two grades of fertilizers; and

(ej if so, what are the reasons therefor?

TBE MINISTER OF RAILWAYS (SH tii P. C. SETHI); (a) The capacity of tis nitrogenous and phosphatic fertilizers at the end of 1981-82 is as fol loivs:—

*Type of* Fertitziers

1. Nitrogenous Fertilizers
2. Phosphatic Fertilizers

*Capacity (In terms of nutrient)*

47.2 lakh tonnes of Nitrogen 14.1 lakh lonnes of P20s

(b) and (c). Urea among the nitrogenous fertilizers and di-ammonium phosphate among the phosphatic fertilizers are considered the most preferred fertilizers, for the following rea so: is:—

(i) Both urea and di-ammonium ph.o,»$phat_e$ are high analysis fertilizers. In view of this, their per unit nut-'ient cost of transportation is cheaper than that of other fertilizer*;

(li) The N.P.K. complex phosphatic fertilizers contain potash, besides nitrogen and P205. Thus, their appdication results in indiscriminate use of potash by the farmers irrespective of whether potash is needed by the soil in a specific area or not. The di-ammonium phosphate which does not contain potash would thus help avoid wasteful application of potash. Wherever potash is required, it can be applied separately to the soil.

In view of the consideration stated above ,it has been decided that thei development of additional fertilizer capacity in future should be mainly in the form of urea and di-ammonium phosphate. However, consideration would be given to other products on merit depending on such factors as the specific soil and crop require-men's, the availability of raw-materials, the preference of the farmers, etc.

**Sanction of LPG connections**

636. SHRI SYED AHMAD HASHMI; Will the Minister of PETROLEUM. CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of LPG/DBC gas connections recommended for sanction in favour of various persons by the Government Audit Party stationed at $th_e$ Headquarters of Indian Oil Cor poration during the last two years;

(b) the number of such recommen-$dation_s$ accepted by the Indian Oil Corporation and the names of the Audit Officers on whose recommenda-tions the gas connections were sanctioned;

(c) the Rules under which the privilege of making such recommendations has been given to the Audit Party; and

(d) if the sanction of gas by any agency was not covered by any Rules, the action Government propose to take in this regard?

THE MINISTER OF RAILWAYS (SHRI P. C. SETHI): (a) and (b). It has been reported by the Indian Oil Corporation (IOC) that they have received recommendations from various

Governrnent Offices/Departments including the Government Audit party stationed at their Head Quarters lor the release of LPG (cooking gas} connections to various Persons. The category-wise/Department-wise details of the number of such recommendations received and the releasees made are noi readily available.

(c) and (d). The Government De-partments/the Audit Party are free to make the recommendations. However, LPG connections are released by the oil companies only after considering the individual requests on merits under the existing guidelines for the release of LPG connections for domestic use.

**Oil and Gas potential iu Godavari Basin**

637. SHRI B. RAMACHANDRA RAO: Wih the Minister of PETRO-LEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what is the oil potential of offshore Godavari Basin;

(b) how many years it, took to drill the two exploratory weils in Narasapur structure;

(c) whether the Narasapur and Razole weils in Godavari basin have met the Geological objectives; and

(d) if so, what are the results in terms ot oil and gas potential?

THE MINISTER OF RAILWAYS (SHRI P. C. SETHI): (a) The oil potential of the off-shore Godavari basin is being assessed on the basis of exploration efforts where progress is being expedited. It is difficult to indicate any figure at this stage. •

(b) Drilling operations in the Narasapur structure of the Godavari basin commenced on April 5, 1978 and the first weH was drilled upto a depth of 4035 metres by 19-12-70 when there was a gas blowout.

The second well in this structure was spudded on March 1, 1981 reached a depth of 3401 metres as on 28-2-82 when s blowout occurred but was immediately controlled. Fishing operations in this secon- well are in progress.

(c) In the second well in Narasapur fishing operations are in progress to continue further drilling in order to achieve the Geological objectives.

The well in Razole has reached its projected depth of 4500 metres and testing is in progress.

(d) Since the Narasapur-2 well has still to be completed and testing is in progress in the Razole well it is not possible to assess the oil & gas poten-tail for the present.

**Production of Gas from Godavari**

638. SHRI B. RAMACHANDRA RAO: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether in view of the gas blowout the wells in Godavari Basin are retrievable for gas production;

(b) if so, what steps are being taken to ensure an early production of gas; and

(q) whther there is any proposal to increase the number of drilling rigs in this area to expedite the work?

THE MINISTER OF RAILWAYS (SHRI P. C. SETHI): (a) Blowouts have occurred in wells Narasapur I and Narasapur II in the Godavari On-shore area. In the Narasapur-I well, which was drilled upto 4035 mts. when the blowout occurred, repeated fishing operations were not successful and ultimately the well could be cleared only upto about 2932 metres. In the Narasapur II well, drilling was upto 3401 metres when a blowout

jccurred but was quickly controlled. wishing operations are continuing and he present depth of these operations ts 3147 metres.

(b) Exploration in the Godavari sasin is in the initial stage- Therefore production of hydrocarbon can not be assessed at this stage. Every effort is being made to expedite exploration.

(c) Yes, Sir- The ONGC has already intensifies exploration in both the on shore and off-shore area. Currently three rigs—two in the on-shore and one in the off-shore area are engaged in exploratory drilling in the area. A fourth rig is proposed to be added for exploratory drilling in the latter part of this year.

**OR-shore drill Shins foi- Krishna basin.**

639. SHRI B- RAMACHANDRA RAO: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the SEDCO an off-shore drill ship which is meant for drilling deep water prospects has been deployed to drill a very shallow prospect in the off-shore Krishna Basin; snd

(b) what is the strategy for off-shore drilling for Godavari Krishna Basin?

THE MINISTER OF RAILWAYS (SHRI P. C. SETHI): (a) No, Sir. The prospect in which drilling is in progress is in a water depth of 115 metres which compares with a water depth of only about 75 metres in the Bombay High and less than this in the Palk Bay.

(b) During the Sixth Five Year Plan period upto March, 1985, ten deep water exploratory and five shallow wafer exploratory wells are envisaged to be drilled in the Krishna Godavari Offshore" basin.

**World Bank Loan for on-shore and offshore oil exploration in Godavari-Krishiu Basin**

640. SHRI B. RAMACHANDRA RAO: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the World Bank has offered a loan to expedite exploration and explotation of oil and gas from on-shore and off-shore Godavari Krishna Basin in view of their own assessment o,f the high oil potential in this region; and

(b) what steps are being taken by Government to expedite this agreement so that oil and gas production in the ea9t coast can be started at an early date?

THE MINISTER OF RAILWAYS (SHRI P. C. SETHI): (a) and (b) A proposal for World Bank loan to meet part of the exploration costs in the Krishna-Godavari basin has been presented. All necessary information and clarifications have been furnished and the Bank is at nresent processing the project for negotiations in esrly May, 1982 and for Board presentation in June, 1982.

No work o,f exploration is held up for want of a loan from the Bank. Surveys and drilling are going on both on-shore and off-shore in this basin.

**Controlling of on-shore and oJf-shore operation in Godavari Basin**

641. SHRI B. RAMACHANDRA RAO: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the regional offices at Bombay and Madras are controlling on-shore and off-shore operations in Godavari Basin; and

(b) whether it will not be operationally more convenient to expedite exploration by having a regional office in one of the cities in Andhra Pradesh nearer to the place of exploration?

THE MINISTER OF RAILWAYS (SHRI P. C. SETHI): (a) A forward base in Madras is controlling the onshore and off-shore operations in the Godavari basin as tveil *as* the Cauvery basin under the overall control of the Bombay Offshore Poject in Bombay. There is no regional office in Madras.

(b) Exploratory drilling in the Godavari basin on-land is presently directly controlled by the project headquarters located in Rajamundry in Andhra Pradesh. The forward base in Madras directly controls off-shore exploration in the Godavari basin. It supervises exploration for both the Krishna-Godavari basin as well as the Cauvery basin. In view of this it will not be more convenient operationally to locate a regional office in one of the cities in Andhra Pradesh as the Cauvery basin South ot Madras is also supervised by the forward base.

**Production of Ration cards for issue nf gas connection by dealers**

642. SHRI RAMCHANDRA BHAR-DWAJ:

SHRI DINESH GOSWAMY:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it ig a fact that while issuing a new ccoking gas connection Ihe dealers insist on production of ration cards;

(b) whether it is the discretion of Ihe dealer to see the ration card or not $t_0$ see the ration card;

Ce) whether it is also a fact that thia dealers while giving new gas connections insist on the purchase of the burner from Iheir shoos onlv who have fixed *the* price of burners higher than that prevailing in ihe market; and

(d) if the answer to parts (b) and *ig) he* in the affirmative, what strict instruction* have been issued to the delears to follow and the measures ihat have been taken to ensure toat these instructions are strictly followed by .he dealers and the customers are not unnecessarily harassed?

THE MINISTER OF RAILWAYS (SHRI P. C. SETHI): (a) Yes, Sir.

(b) The oil companies have issued instructions to their LPG (cooking gas) dealers to check the ration card of the prospective customer at the time of releasing a new LPG connec tions, to verify his identity and ad dress and to ensure that he does not a'ready have an LPG connection in his name.

(c) No, Sir. However the LPG dea-lerg have been instructed by the oil companies not to force their customers to buy LPG stoves only from them and to display a board at their pre_ mises that they are free to buy the stoves from any place o* their choice.

(d) Does not arise.

**Shortfall in the production of oil from Bombay High**

643. SHRI HARVENDAR SINGH HANSPAL: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there had been a considerable shortfall in the production of oil from Bambay High during 1981-82:

(b) whether the slippage in production is attributed to late commission, ing of platforms among other reasons;

(c) whether new platforms are to be added during 1982-83; and

(d) if so, what are their numbers and the target of production fixed for this year?

THE MINISTER OF RAILWAYS (SHRI P. C. SETHI): (a) and (b) The Sixth Plan target fixed for oil production during 1981-82 was 8.40 million tonnes and the actual production was 7.975 million tonnes. The slight short. fall in the crude oil production during the year 1981-82 was due to the late

receipt at a drilling jack uo rig, some operational problems for a short period that affected the leading of tankers and a temporarily lower offtake of crude oil by the refineries due to a sharp but temporary variation in the quality of crude oil.

(c) Yes, Sir.

(d) It is planned to install 10 plat forms during the year 1982-83. The target of oil production for the year has been fixed at 12.11 million tonnes

**Expansion of capacities of refineries**

644. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the four refineries in India propose to expand their capacity and also to instal secondary processing facilities with the assistance of $200 million loan from the World Bank; and

(b) if so, what are the details re_ garding sharing of this loan facility by these refineries?

THE MINISTER OF RAILWAYS (SHRI P. C. SETHI): (a) Yes, Sir.

(b) The details are as follows:

| | (Million) |
|---|---|
| fi) Bharat Petroleum Corporation Ltd., Bombay. . | $45 |
| 1 ii) Cochin Refineries Limited, Cochin. | $35 |
| (ili) Hindustan Petroleum Corpn. Ltd., Bombay. . . | ¥45 |
| (iV/ Madras Refinerks Limited, Madras. | $43 |
| (v) Additional energy s aving and pollution control measures in the refineries, including refineries other than these mentoned above. . . . | $30 |

**Medical representatives**

645. SHRI AMARPROSAD CHA KRABORTY: Will the Minister ol PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstarred Question 2268 give in t'ne Rajya Sabha on the 22nd March, 1982 and state:

(a) whether the vacancy situation in respect of appointments to the post of Medical Represent tives (Trainee) has since been analysed by the IDPL authorities; and

(b) if not, what are Ihe reasons for the delay and by .vhen the posts of Medical Represenatives (Trainee) are proposed to be filled up?

THE MINISTER OF RAILWAYS (SHRI P. C. SETHI): (a) and (b) Yes Sir. Appointment letters *o candidates selected for the post of Medical Representatives v (Trainee) have been issued in those Regions where the vacancies exist.

**Drug formulations**

646. SHRI ARVIND GANESH KUL-KARNI:

SHRI SURESH SHAMRAO KALMADI:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that about 93 per cent of formulations of drugs in the market are in the hands of gaint multinationals;

(b) whether Government are considering any steps to ease the drug ln-

dustry from the clutches of multi-nationals; and

(c) lif so, what progress has been made in this direction?

THE MINISTER OF RAILWAYS (SHRI P. C. SETHI): (a) No, Sir.

(b) and (c) Steps taken by Government as part o,f the Drug Policy, to ehannelies the activities of foreign drug companies in accordance with national priorities, apart from reduction of their foreign equity under the Foreign Exchange Regulation Act, are indicated below:

(i) Foreign companies are eligible for industrial licences only for bulk drugs from tSie basiq stake involving high technology and intermediates therefor.

(ii) No foreign drug comnany is eligible for industrial licence Ior drug formulations not linked with manufacture of bulk drugs of high technology from basic stages.

(iii) List of bulk drug which are open to (a) Public Sector (b) Indian Public Sector and (c) all Sectors have been drawn up. Foreign drug companies are considered fo$_r$ issue of industrial licences only for drugs in category (c) and even them, other things being equal the order of priority would be the public seclor, J Indian sector and last, the foreign sector.

(iv) Instructions have been issued to all State Drug Controllers that foreign companies should not be given any new loan licences. The turnover of the foreign companies based on existing loan licences will not be treated as Apoendix-I activity but purely as trading activity.

(v) Foreign companies will not be eligible for an$_v$ indusrial licences for household remedies.

!

(vi) The Small Scale Sector will J be a prohibited anea for foreign ! companies.

**Essential Drugs**

647. SHRI ARVIND GANESH KULKARNI:

SHRI SURESH SHAMRAO ' KALMADI:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that production of Anti-T.B., Anti-malaria, Anti-leprosy, Anti-dysentery and Anti-Phy_ lerials drugs is farshort o.f their installed capacities;

(b) if so, what are the reasons there, for; and

(c) what stepa are being taken by Government to increase the produc tion of these drugs in order to meet the demands in the country?

THE MINISTER OF RAILWAYS (SHRI P. C. SETHI): (a) Information on installed capacities for these drugs is not readily available. But the production of a majority of the monitored bulk drugs in these categories in t'ne organised sector have gone up in 1981-82 compared to the previous year.

(b) The production of bulk drugs in this country would have been still higher but for reasons like non-availa-Ibility of inputs like raw materials, power, water etc., lack of market demand, availability of cheaper imported drugs, out dated technologies and labours unrest.

(c) The following steps are being taken to increase the production of these drugs in order to mee* the demands in the country: —

(i) Specific instances of nonavailability of inputs are looked into promptly and remedial action taken.

(ii) Additional capacities are being approved through issue of Letters of Intent and Industrial Licences whenever necessaiy for production of these dru«(3.

(iii) Whenever necessary newer technologies for manufacture of these drugs are allowed to be imported.

(iv) Installed capacity as on 4.9.1980 is being recognised (subject to certain conditions).

(v) In April, 1982 a scheme has been announced whereby the drug companies can get higher rapacities re-endorsed to the extent of highest production in the 5 years ending 1981-82 plus l/3rd thereof subject to certain conditions.

**Experiment of New Drug for Hypertension**

648. SHRI SURESH SHAMRAO KALMADI: Will the Minister-of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact thst a multinational firm saught the permission of the Drug Controller to conduct human 1 rials for a new drug HL.725 hypertension;

(b) if so, what are the views of the Drug Controlling au-horities on this experiment; and

(e) whether the same drug was tested by the advanced western countries, if so, with what results?

THE MINISTER OF RAILWAYS (SHRI P. C. SETHI): (a) Yes, sir.

(b) After examining the pre-clinical data including details of pharmacological, 'biochemical and toxicological studies carried out with the drug sub. mitted"by the firm and also the results of t'ne s'ep, Up tolerance studies conducted with the drug in human beings to Germany, as submitted by the firm, the Drug Controller (I) had in February '82 conveyed his on obiection to the firm conducting clinical studies (tolerance studies in healthy human volunteers), with the riew Hrue in hos. pitalized volunteers after obtaining their prior written consent. The results of the studies conducted so far have been found to be encouraging.

(c) The studies conducted in Germany had shown good tolerance in human beings upto a close of 500 micrograms.

**Import of Banned Drug Amidopyrin**

649. SHRI SURESH SHAMRAO KALMADI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that Amidopyrin a very toxic drug which has been banned in almost all the advanced countries, is being imnorted by India;

(b) whether the Drug Controlling authorities consider it safe for us in our country; and

(c) if so, what are the reasons therefore?

THE MINISTER OF RAILWAYS (SHRI P. C. SETHI): (a) to (c) According to available information, only Japan, West Germany and Switzerland had decided withdrawal of Amidopprin from their Markets. In consultation with Medical Experts it was decided in December, 1978 that the import of the Drug through State Trading Corporation should be stop-i ped, and Indian Drugs and Pharma, ceuticals Ltd. should be asked to gradually stop production of the drug. The Manufacturers Associations were also informed of the decision taken by Government to phase out the use of Amidopyrin.

All the State Drug Authorities have again been told in February, 1982 to direct the firms, if any manufacturing preparations containing Amidoovrin to discontinue the same forthwith.

Amidopyrin has been included in Appendix 4 (Absolute Banned list') in

the Import Policy for the years 1980-81, 1981-82 and 1982-83, and its import is totally 'banned. Althougn it v/as assu med that by placing an absolute ban on the import of the drug Amidoprine its import would be stopped and [l]he drugs would not be available to the manufacturers for use in the manu facture of the formulations containing Amidopyrine, but some imports might be taking place against REP licences (Registered Contract) of 1977-78 of which the Ministry of Petroleum, Chemicals and Fertilizers has no spe cific information.

**Malathion Technical and its Formulations**

650. SHRI JAGDISH PRASAD MATHUR: Will the Minister of FET_ ROLEUM, CHEMICALS AND FER-TILIZERS be pleased to state:

(a) the quantum. of malathion Technical and its formulations impor, ted and produced indigenously during the years 1980-81 and 1981-82 and the cost involved therein, separately for imported and non-imported;

(b) whether Government have permitted the States also to make direct purchases; and

(c) if so, what are the details thereof and the reasons j herefor?

THE MINISTER OF RAILWAYS (SHRI P. C. SETHI): (a) Import of Malathion Technical and its formulations was banned in the import policy for the years 1980-81 and 1981.
82. In 1980-81, production of Mala_ thion Technical was 1042 tonnes valu ed at Rs. 301 lakhs. In 193-82, the production was 3310 tonnes value at Rs. 1043 lakhs. Information regard ing production of Malathion formula tions is not readily available, as there are a large number of formulators in the small scale sector. It would be difficult to collect the figures of production and value of Malathion formulations and fhe results achieved may not be commensurate with the labour involved in the compilation of the data.

(b) and (c) The Ministry of Hea Wi has stated that the purchase of Mala. thion 25 per cent who has been decentralised due to the following reasons:—

(i) The National Development Council has decided to categories implementation of National Malaria Eradication Programme as a Category II centrally Sponsored Health Scheme with the expenditure being shared equally between the Government and the State Governments.

(ii) Dirctorate General of Supplies and disposal was not able to arrange purchases of Malathion 25 per cent wdp, which conform to the specifications of the National Malaria Eradica. tion Programme and the Insecticides Act.

**Gas connections in Deihi**

651. SHRI RAMCHANDRA BHARDWAJ:

SHRI DINESH GOSWAMI:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what is the year covered in various parts of Delhi for giving do mestic gas connections;

(b) whether it is a fact that in some areas of Delhi gas connections are being given to persons who got their names registered in 1980 or thereafter and in some other areas eas connections are being given to persons who got their names registered in 19^4 and thereafter;

(c) what are the reasons for such disparity; and

(d) what steps have been taken by Government to ensure that the same year is covered in aU parts of Delhi in the matter of allotment of gas con_ nertions?

THE MINISTER OF RAILWAYS (SHRI P. C. SETHI): (a) to (c) New LPG (cooking gas) connections are being released in Delhi and other locations by the oil companies through their newly appointed LPG distributors and the existing distributors who have not reached their ceiling level. The LPG distributors are authorised to release new LPG connections only til] they attain their ceiling level. In areas where the distributors have reached their ceiling, new LPG con_ nections are not released unless an additional distributor is appointed. It is thus possible that in the areas operated by the new distributors, LPG connections are released to those who are registered at a later date when compared to the releases made by the existing distributors. Some disparity therefore does occur in the release of new LPG connections in the different areas in some location. The information regarding the year-wise details of the release of cooking gas connections in the different, areas in Delhi is not readily available.

(d) Steps have been taken by the oil companies for the appointment of new LPG distributors to expedite the release of LPG connections in the different areas of Delhi.

**Badarpur Thermal Power Station**

652. DR. LOKESH CHANDRA:

SHRIMATI AMARJIT KAUR:

Will the Minister of ENERGY be pleased to state what steps have been taken to carry out modifications in the four units of the Badarpur thermal power station to increase its efficiency?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): The three units of IOO MW and one unit of 210 MW at Badarpur are amongst the first few manufactured indigenously by BHEL. During the course of operation, a number of design defects apart from manufacturing defects, were observed. Various modifications have been carried out in these units for increasing their efficiency. The following specific steps have been taken:—

(1) A renovation programme for the IOO MW units, has been under taken. Major modifications euch as replacement of convention super heater, economiser, air-preheater with better materials and other minor modifications covered under project renovation have been and/ or being carried out.

During erection and commissioning of 210 MW unit, a number of deficiencies were brought to the notice of suppliers and modifications were carried out on various equipments during commissioning period itself.

(2) These problems wer* also discussed with experts from VGB, West Germany. Their recommendations are in the process of being implemented.

(3) Experts from British Electricity International visited the station during 1981 and made a number of recommendations which have been implemented.

These steps have resulted in the improvement of power stations. Thus whereas PLF between April 81 and Sept. 81 was 42 per cent the PLF between Oct. 81 and March 82 has been 58 per cent which is much higher than the All India average of 46.8 per cent in 1981-82.

**Amendment to the Companies Act**

653. SHRI AMARPROSAD CHAKRABORTY : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news-item which appeared in the 'Statesman' dated the 23rd February, 1982 under

the caption "Centre Shies awav from amending Companies Act"; and

(b) if so, what are the details in this regard and what action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) Yes, Sir.

(b) According to the existing provisions of the Companies Act (which are applicable only to the deposits raised by the non-banking non-financial companies), the Central Government, in consultation with the Reserve Bank of India, has prescribed the limits upto which, the manner in which, and the j conditions subject to which deposits may be invited or accepted by non-banking non-financial companies either from public or from its members. There is no provision in the said Act enabling the Central Government to compel such companies to repay the deposits and/or interest thereon on maturity of deposits. For this purpose, the aggrieved depositors will have to seek redress in a Court of Law $a_s$ it is basically a question of debtor and creditor relationship. However, in cases where contravention of the provisions of Section 58A of the Act and the rules framed the render is established prosecutions are launched against the defaulting companies, and their officers.

**IMPORT OF SODA ASH**

654. SHRI *R.* MOHANARANGAM: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whetSier it is a fact that soda ash is being allowed to be imported under OGL wih actual users' conditions, while more than 60000 tonnes of soda ash is lying in stock within the country; and

(b) *it* so, what are the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI P. C. SETHI): (a) Import of Soda Ash is on Open General Licence with effect from 14-1-1979. According to the manufacturers, the stocks of unsold soda ash, as 1.4.1982, were about 1.03 lakhs tonnes.

(b) The manufacturers have been representing that, because of large scale import and poor off-take, stocks are accumulating and that unless imports are banned, the industry would be badly affected. However, consumers' associations like the All India Glass Manufacturers' Federation and the All India Silicate Manufacturers' Association are pleading for the continuance of the present import policy. The import policy is constantly under review. Imports are regulated taking into account demand and idigenous availability.

**Smoke Pollution cauied by Indra prastna Power Stalion**

f654. SHRI P. N. SUKUL:

SHRI ROSHAN LAL:

Will the Minister of ENERGV be pleased to state the steps taken by Government to control the smoke pollution caused by the Indraprastha Power Station in New Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN); There are five units at LP. power station. The Electrostatic Precipitator for Unit I was in stalled in January 1979 and has been working satisfactorily.

*Unit* 5 Unit No. 5 of 60 MW whicih was supplied by BHEL has a mechanical Dust Collector and an Electrostatic

fPreviously Unstarred Question 368, transferred from the 29th April, 1982.

Precipitator. However, ag the combined efficiency of the mechanical Dust Collector and Electrostatic Precipitator was not found adequate, an order wa* placed on M/s. BHEL to modify the Electrostatic Precipitator to achieve an efficiency of 99.3 per cent. The work of installation of thia Electrostatic Precipitator is in progress and is expected to be completed by end of August, 1982.

Unit *2, % tt,* 4: Regarding Unit 2, *9* & 4 the anticipated efficiency of this system was 99.78 per cent with gas conditioning and about 98 per cent without gas conditioning- The work of installation of the equipment on all the three units has already been completed. The installation on Unit 4 is under test.

**Permission for Installation of wireless sets in establishments and motor cars**

f654-B. SHRI J. K. JAIN; Will the Mmister of COMMUNICATIONS be pleased to state:

(a) what is the number of industrialists or businessmen who have been permitted to instal wireless sets at their establishments or premises or in their motor-cars;

(b) the ground on which such permission has been granted to them; and

(c) the names and addresses of such persons or institutions?.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA) : (a) to (c). The information is being collected and will be laid on the Table of the Rajya Sabha.

tPreviously Unstarred Question 1014 transferred from the 6th May, 1982.

12.00 NOON

## PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid:

[MR. DEPUTY CHAIRMAN in the Chair]

**Profit and Loss Account and Balance Sheet (1979-80) (on accrual basis) of the Telecommunication Branch of the Posts and Telegraphs Department and related papers.**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRl YOGENDRA MAKWANA): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

(1) Profit and Loss Account and Balance Sheet (on accrual basis) of the Telecommunication Branch of the Posts and Telegraphs Department for the year 1979-80.

(2) Statement giving reasons for the delay in laying the paper mentioned at (1) above. [Placed in Library. See No. LT-4077/82.]

**Notification of the Ministry of Finanee (Department of Revenue)**

THE MINISTER OF STATE IN TH* MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G. S. R. No. 353(E), dated the 24th April, 1982, alongwith an Explanatory Memorandum thereon. [Placed in Library. See No. LT/4101/82.]

**REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE**

SECRETARY-GENERAL: Sir, I beg $t_0$ lay on the Table a copy each (in English and Hindi) of the following Reports of the Public Accounts Committee:—

(i) Ninety-ninth Report on Union " Excise Duties—Loss of Revenue due ' to operation of time bar.

(ii) Hundred and flrst Report on Wealth-Tax.

(iii) Hundred and second Report on Chittaranjan Locomotive Works : —Suri Transmission and Reversing Gear Boxes for Diesel Shunters relating to Ministry of Railways.

(iv) Hundred and third Report on Wagon availability on the Railways.

(v) Hundred and sixth Report on Under-Utilisation of Production Capacity of an Ordnance Factory.

(vi) Hundred and eleventh Report on Working of the Office of the Joint Chief Controller of Imports and Exports (CLA), New Delhi, relating to Ministry of Commerce.

(vii) Hundred and twelfth Report on Small Farmers Development Agencies relating to Ministry of Rural Development.

(viii) Hundred and thirteenth Report on Development and Manufacture of a Weapon system relating to Ministry of Defence.

**MINUTES OF THE PUBLIC ACCOUNTS COMMITTEE**

SECRETARY-GENERAL; Sir, I also beg to lay on the Table the Minutes (in English and Hindi) of the First, Second, Sixteenth, Twenty-ninth, Thirtieth, Forty-sixth and Sixty-fifth sittings of the Public Accounts Committee (1981-82) relating to procedural matters.

**RE. DISCUSSION ON CORRUPTION**

MR. DEPUTY CHAIRMAN: We will now take up Special Mentions.

SHRI MANUBHAI PATEL (Gujarat): On a point of order. Before we go to Special Mentions, I want to mention that in the business announced for the remaining period of this session the issue of corruption was not included. This was not at all considered by the Business Advisory Committee. What is the meaning of the Business Advisory Committee?

MR. DEPUTY CHAIRMAN: In the afto'noon the Business Advisory Committee is meeting and you can mention it at that time.

SHRI MANUBHAI PATEL: It should have been announced only after the Business Advisory Committee had considered it. But it was already announced before the Business Advisory Committee could meet. • It was imposed on us. The real issue of discussion on corruption was not only promised, but it was agreed upon and it was thought that it wo'uld be discussed either today dr latest by tomorrow. But there is no mention of it in the announcement of the Minister. On the contrary there are two other Bills which were not considered by the Business Advisory Committee. These were included in the announcement. This $i_s$ something unusual. This is something done over the head of the Business Advisory Committee.

MR. DEPUTY CHAIRMAN: They are meeting in the afternoon.

श्री हुक्मदेव नारायण यादव (बिहार) : हम लोगों ने जो आपसे बैकवर्ड कमीशन की रिपोर्ट पर बहस की मांग की थी उसका क्या हुआ ?

श्री उपसभापति : वह बिजनेस एडवाइजरी कमेटी मीट कर रही है, वह तय करेगी ।

SHRI HARKISHAN SINGH SURJEET (Punjab): Sir, the business which was not before the Business Advisory Committee has been taken up today.

MR. DEPUTY CHAIRMAN: Yoa see, the Business Advisory Committee is meeting today.

SHRI HARKISHAN SINGH SURJEET: No, Sir. We want your intervention.

MR. DEPUTY CHAIRMAN: That is why I am saying that the Business Advisory Committee is meeting this afternoon and you can raise all these matters there. *(Interruptions).*

SHRI HARKISHAN SINGH SURJEET: We want your ruling. Some •items which was not there, which did not come up before the Business Advisory Committee, has been taken up today.

SHRI MANUBHAI PATEL: That is the point.

MR. DEPUTY CHAIRMAN: The Business Advisory Committee is meeting today and you can raise all the matters. *(Interruptions.)*

SHRI MANUBHAI PATEL: Before it is announced here, it should have come up before the Business Advisory Committee. Otherwise, Sir, what is the sanctity of the Busines Advisory Committee? This is the real point.

MR. DEPUTY CHAIRMAN: I think this can be discussed at the meeting of the Committee today.

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): But what is your ruling on this? Something which was not there before the Committee is being taken up. So, the other thing also can $b_e$ taken up. *(Interruptions).*

*MR.* DEPUTY CHAIRMAN: The Committee is meeting today afternoon.

डा० भाई महावीर (मध्य प्रदेश) : श्रीमन, कमेटी को उपेक्षा हो रही है । . . . (व्यवधान)

श्री उपसभापति : कहां उपेक्षा हो रही है । शाम की मीटिंग इसीलिए बुलाई गई है कि आप लोग जिन विषयों को चाहते हैं उन पर विचार हो जाए । . . . (व्यवधान)

डा० भाई महावीर : श्रीमन्, यह जो मेरे मित्र कह रहे हैं कि कमेटी से पूछे बिना जिस तरह से आज बिजिनेस हाथ में लिया जा रहा है, यह कमेटी को उपेक्षा नहीं है तो और क्या है ? . . . (व्यवधान)

श्री उपसभापति : आज को बैठक में यह सब बातें आ जायेंगी ।. . . . (व्यवधान) जो बिजिनेस आज हो रहा है वह तो पहले डिसाइड हो चुका था ।

SHRI SHRIDHAR WASUDEO DHABE; What has been announced today has not come up before th* Business Advisory Committee. Today's business is covered by what was announced earlier. So, where was th« need for this?

They should have waited for the meeting and they should have then included it in the

श्री उपसभापति : आज का बिजिनेस तो पहले ही डिसाइड हो चुका है । . . . (व्यवधान)

श्री श्र.धर वासदेव धाबे : अप्रोप्रियेशन बिल के बारे में त: कोई झगड़ा नहीं है । . . . ( व्यवधान )

agenda. It was agreed that the corruption issue- should be discussed. So, they shouid have waited for the meeting and included it in the agenda.

MR. DEPUTY CHAIRMAN: That can be raised in the BAC meeting today. Yes, Mr. Malik. Now, Speci.-' Mentions.

**REFERENCE TO THE REPORT REGARDING 60 PER CENT SCHOOL GOING CHILDREN SUFFERING FROM MAL-NUTRrriON IN THE COUNTRY.**

श्री सत्यपाल मालिक (उत्तर प्रदेश) : श्रीमान् फूड और न्यूट्रिशन बोर्ड ने हाल ही में एक सैमिनार किया था । उसमें यह बताया गया है कि देश में करीब 60 फीसदी बच्चे जो स्कूल जाने वाले हैं, उस अवधि में कुपोषण के शिकार होते हैं । देश को जो चलाने वाले लोग है, उनके लिए यह कोई न्यूज वैल्यू की चीज नहीं है, कोई महत्वपूर्ण बात नहीं है, लेकिन मान्यवर जो जानकारी वहां दी गई है और जो आपकी कुमारी कमला कुमारी रूरल डैवलपमेंट की डिप्टी मिनिस्टर हैं वह वहां मौजूद थीं उनकी जानकारी में जो चीज बताई गई वह किसी भी मुल्क के लिए आजादी के 30–35 वर्षों के बाद एक शर्मनाक बात है । उस सैमिनार में बताया गया कि 60 सैकड़ा स्कूल जाने से पहले ही बच्चे कुपोषण के शिकार होते हैं । इनमें से 50 सैकड़ा बच्चे स्कूल जाने से पहले मर जाते हैं । 22 फीसदी ऐसे हैं जो कुपोषण की वजह से तमाम तरह की बीमारियों के शिकार होते हैं । उस सैमिनार में यह भी बताया गया कि 30 फीसदी बच्चे हिन्दुस्तान के जो गरीब तबके के हैं उनसे आते हैं और वह गर्भ धारण करने के बाद के पहले तीन महीने से ही कुपोषण के शिकार के कारण तमाम तरह की बीमारियों से ग्रस्त होते हैं । इसलिए जो बच्चे होते हैं उनमें अंधापन मानसिक कमजोरी और इसी तरह की तमाम शिकायतें होती हैं । तो मान्यवर, यह कुपोषण का मामला बहुत ही महत्वपूर्ण राष्ट्रीय समस्या है और सरकार की सारी शक्ति जो आपकी योजनाएं बनती हैं, इस देश में जो बच्चे तैयार होते हैं, यह सारे कार्यक्रम होते हैं, उन सारे कार्यक्रमों में यह सबसे गरीब, सबसे कमजोर और सबसे अभिशप्त आदमी जिनके बच्चे कुपोषण के शिकार होते हैं किसी योजना के नक्शे पर भी नहीं हैं । इस ओर आपका कोई ध्यान नहीं है । जो आपकी योजनाए बनी हैं, उनमें इस संस्थान के डाइरेक्टर ने खुद कहा है कि सिर्फ भूख से न मरने देना भर सरकार अपनी जिम्मेदारी समझती है समस्या भूख से मरने की नहीं है, समस्या कुपोषण के कारण लगातार हमारी कौम जो कमजोर हो रही है, उस कमजोरी की वजह से बीमार होती है वह है और तीसरी जो बड़ी समस्या इससे पैदा होती है वह यह है कि कायदन पैदा होने के बाद जितनी उम्र उसकी तकदीर में लिखी हुई है जो उसको मिलनी चाहिए थी, नामाकल व्यवस्था होने से हिन्दुस्तान का वह शहरी और नागरिक उतना जी नहीं पाता है कुपोषण की अव्यवस्था के कारण । तो हमारे यहां यह गम्भीर मसला है, किसी भी गैरतमन्द कौम के लिए यह मामूली चीज नहीं है । इसलिए मैं सरकार से उम्मीद करता हूं कि इस देश में सबसे पहली प्रायोरिटी आपको तय करनी चाहिए कि इस देश में गरीब से गरीब और अमीर से अमीर आदमी के बच्चे को आप एक ऐसे संतुलित आहार की गारन्टी करेंगे कि वह एक स्वस्थ शहरी बन सके और तमाम तरह की बीमारियों का शिकार न हो । यह कह कर मैं आपको धन्यवाद देता हूं ।

---

**REFERENCE TO THE REPORTED FAST UNTO DEATH UNDERTAKEN BY MUNI GYAN CHANDRAJJI AT THE BOAT CLUB NEW DELHI, ON THE ISSUE OF COW PROTECTION.**

श्री मनुभाई पटेल (गुजरात) : उपसभापति जी, मैं एक बड़ी गम्भीर समस्या पर आप के द्वारा सरकार का ध्यान आकर्षित करना चाहता हूं । गत दो वर्ष से भारत में विनोबाजी के

नेतृत्व में गोवधबन्दी का सौम्य सत्याग्रह बहुत अदब के साथ जनमत तैयार करने लिए एक कार्यक्रम चला है। उस के अन्तर्गत 77 साल के वयोवृद्ध मुनि ज्ञान चन्द्र जी ने यहां दिल्ली में डेढ़ साल से एक अपना अभियान चलाया। आप इसके लिए आमरण उपवास करने वाले थे लेकिन विनोबा जी की प्रार्थना पर उन्होंने उपवास स्थगित कर दिया। लेकिन अभी 2 अप्रैल 1982 से उन्होंने आमरण अनशन शुरू किया है। सरकार ने तीन बार उन की गिरफ्तारी की दफा 306 के अन्तर्गत और आत्महत्या का अरोप लगा कर उनकी इच्छा के विरुद्ध इर्विन अस्पताल में दाखिल किया और फोर्सिबिल फीडिंग शुरू की। ज्ञानचन्द जी ने उपवास शरू करने के बाद 13-4-82 को एक निवेदन किया था। उस में उन्हों ने कहा था :

"किसी भी परिस्थिति में मेरे शरीर क: बचाने हेतु खुराक औषधि, इन्जेक्शन आदि किसी रूप में न दें, यह सरकार से तथा मित्रों से मेरा अनुरोध है।

मेरे पवित्र संकल्प को बलपूर्वक या प्रेमपूर्वक तोड़ने का कोई भी प्रयत्न होगा तो वह मेरे लिए अतिअन्यायकारी एवं दुःखद होगा।

मेरा यह अनशन किसी भी प्रकार की साम्प्रदायिकता या राजकीय उत्तेजना को नहीं बढ़ाएगा, बल्कि देश-वासियों को गोरक्षा, गोसेवा के प्रति रचनात्मक कर्तव्य निभाने के लिए प्रेरित करेगा, ऐसा मुझे विश्वास है।

अब प्रभु के प्रति पूर्ण समर्पण कर दिया तो फिर जैसी भी भली-बुरी परिस्थिति पैदा हो उसे ईश्वरेच्छा मान कर सहन करूं ऐसी मेरी भावना है।

शरीर रहे या जाय, गोहत्याबंदी का ध्येय प्राप्त होने तक अपने निश्चय पर दृढ़ रहने की भगवान शक्ति दे, यही प्रार्थना है।"

मगर इस के बावजूद उन को तीन बार गिरफ़्तार किया और गिरफ़्तार करके फ़ोर्सिबिल फ़ीडिंग की। मैं आज सुबह उन से मुलाकात करने को गया था। करीब साढ़े 9-10 बजे वहां था। स्व० जमना लाल बजाज के पुत्र राधाकृष्ण बजाज भी वहां थे, जो गो-संरक्षक का काम करते हैं। मुनि जी बड़े प्रसन्न थे क्यों कि उन्होंने संकल्प किया है। उन का संकल्प साम्प्रदायिक नहीं है, न एक कौम या धर्म के ख्याल से है; उस का शुद्ध राष्ट्रीय स्वरूप है। उन की मांग क्या है? उन की मांग यही है, जैसा कि 12-4-79 को रामजीने प्रस्ताव लोक सभा में पेश किया था और सर्वानुमति से पास हुआ था। इस प्रस्ताव में दो बातें थीं एक तो संविधान के आर्टिकिल 48 के अनुसार जो कानून है उस में गौ-वंश का जिक्र हो, इतनी तब्दीली करने की बात है और दूसरे सुप्रीम कोर्ट ने जो जजमेंट दिया है उस पर अमल करो। जो लोक सभा ने प्रस्ताव पास किया है और उस समय के प्रधान मंत्री ने वादा किया था कि हम करेंगे उस पर अमल किया जाय। हमारी प्रधान मंत्री ने भी कहा है, दो चीजें कही हैं। उन्होंने विनोबा जी से मिलने के बाद कहा है, प्राइम मिनिस्टर साहब ने कहा है कि

[श्री मनुभाई पटेल]

जहां-जहां कानून नहीं है और कत्ल होता है, वहां वाहर से पशु न जायं, इस के लिए सरकार प्रबन्ध करे। दूसरे उन्हों ने कहा है कि हर राज्य इस पर अमल कराये। य दो बातें कहीं हैं। मुनि ज्ञान चन्द्र जी भी यही मांग कर रहे हैं कि जो वादा सरकार ने किया है, जो वादा पार्लियामेंट ने किया है, जो प्रस्ताव पार्लियामेंट ने पास किया है, जो सुप्रीम कोर्ट ने जजमेंट दिया है उस के अन्तर्गत सरकार इस पर अमल करे। सरकार अमल नहीं कर रही है और मैं ने इस विषय पर कालिंग अटेंशन की प्रार्थना की थी लेकिन उसे मंजूर नहीं किया गया। इसलिये मैं सरकार का ध्यान आकर्षित करता हू। मुनि ज्ञान चन्द्र जी जिस स्थान पर उपवास पर बैठे हुए हैं वह जन भवन डा० अन्सारी की कोठी है जहां गांधी-इरविन पैक्ट हुआ था और जब इतने अच्छे काम के लिये वे अपनी जान दे रहे हैं तो आज 32 दिन के बाद तो सरकार को उन के लिये कुछ चिन्ता होनी चाहिए। लेकिन मैं देख रहा हूं कि सरकार की ओर से कोई ऐसा रिऐक्शन दिखाई नहीं दे रहा है और उस को कोई चिन्ता नहीं है और जब एक आदमी अपनी जान की बाजी लगा कर बैठा है और एक शुद्ध और सात्विक ढंग से बैठा है, शुद्ध सत्याग्रह के तत्व के अनुसार तो सरकार को फ़ौरन जल्द से जल्द उस के लिये कुछ विचार करना चाहिए और जो वायदे किये गये हैं उन पर अमल कर के या अमल करने का वायदा कर के उन के लिये कुछ करना चाहिए। इसलिये मैं सरकार का ध्यान इस ओर आकर्षित करता हूं।

## REFERENCE TO THE ALLEGED CHEATING OF PUBLIC BY "SOCIETY FOR ADVANCED STUDIES IN MEDICAL SCIENCES"

DR. M. M. S. SIDDHU (Uttar Pradesh) : I am grateful to you, Mr. Deputy Chairman, for giving me an opportunity to draw the attention of the Government, both of the Home Ministry and the Health Ministry in the Department of Family Welfare to an advertisement by a society styled as the Society for Advanced Studies in Medical Sciences Incorporated with Government of India, New Delhi. The said Society through an advertisement dated April 20, 1982 appearing in the *Hindustan Times* and earlier in other papers, is claiming that it gives a doctorate, diploma or certificate in psychiatry, paediatrics, gynaecology, medicine, neurology, pulmonary diseases, etc. and it claims—which is absolutely false—that a doctorate certificate is awarded by them to all candidates which is approved by the Government of India. No such certificate is actually recognised—doctorate or diploma in family medicine and in any of the specialities which have been mentioned in the advertisement and in their letter which goes to those persons who are only duped and cheated by the advertisement. This is a serious matter. I am a member of the Medical Council of India and its Executive Committee. No such request from anybody for recognition of any of these doctorates or diploma's has been before us. Secondly, this Society is not authorised by law to grant any of the certificates. Therefore, this is not approved by the Government of India. This is a pure case of cheating and duping innocent people. I wish to request, through you, the Home Ministry and the Health Ministry that steps should be taken to bring the culprits to book and see that the people are not cheat-> ed. Thank you.

## MESSAGES FROM LOK SABHA

**I.. The Industrial Employment (Standing Orders) Amendment BH, 1982.**

**II. Tbe Assam State Legislature (Delegation of Powers) Bill, 1982.**

**.III. The Indian Veterinary Council Bill. 1981.**

SECRETARY.GENERAL: Sir, I have to report t0 the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha: —

(I)

"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 30th April, 1982, agreed without any amendment to the Industrial Employment (Standing Orders) Amendment Bill. 1982, which was passed by Rajya Sabha at its sitting held on the 25th March, 1982."

(II)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Assam State Legislature (Delegation of Powers) Bill, 1982, as passed by Lok Sabha at its sitting held on the 30th April, 1982." I

am

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on Friday, the 30th April, 1982, has adopted the enclosed motion concurring in the recommendation of Rajya Sabha that Lok Sabha do join the Joint Committee of the Houses on the Indian Veterinary Council Bill, 1981. The names of the members nominated by Lok Sabha to serve on the said Joint Committee are set out in the motion."

MOTION

"That this House do concur in the recommendation of Rajya Sabha that the House do 3 oin in the Joint Committee of the Houses on the Bill to regulate veterinary practice and to provide, for that purpose, for the establishment of a Veterinary Council of India and State Veterinary Councils and the maintenance of registers of the veterinary practitioners and for matters connected therewith, made in the motion adopted by Rajya Sabha at its sitting held on the 2nd March, 1982 and communicated to this House on the 4th March, 1982 and do resolve that fhe following 30 members of Lok Sabha be nominated to serve on the said Joint Committee, namely: —

(1) Shri Ramprasad Ahirwar

(2) Shri Anand Singh

(3) Shri S. R. A. s. Appalanaidu

(4) Dr. A. U. Azmi

(5) Shri J- C. Barve

[Secretary-General]

(6) Shri Bhim Singh

(7) Shri Manphool Singh Chaudhary

(8) Shri Dalbir Singh

(9) Shri H. N. Nanje Gowda

(10) Shri Hakam Singh

(11) Shri Jharkhande Rai (12 Shri

R. S. Mane

<13) Shri K. B. s. Mani (14) Shri

Ram Nagina Misra . <15) Shri

Maldevji M. Odedra

(16) Shri C. Palaniappan

(17) Shri Nagina Rai

(18) Shri R. N. Rakesh

(19) Rao Birendra Singh

(20) Dr. Saradish Roy

(21) Shri Amar Roypradhan

(22) Shri Narayan Sahu

(23) Shri Sajjan Kumar

(24) Shri P. M. Sayeed

(25) Shri Chandra Pai Shailani

(26) Shri Tariq Anwar

(27) Shri Sobeng Tayeng

(28) Shri Pius Tirkey

(29) Shri D. P. Yadav

(30) Shri E. V. Swaminathan."

Sir, I lay on the Table a copy of the Assam State Legislature (Delegation of Powers) Bill, 1982 as passed by the Lok Sabha.

**MOTION FOR ELECTION TO THE MARINE PRODUCTS EXPORT DEVELOPMENT AUTHORITY**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): Mr. Deputy Chairman, I move:

"That in pursuance of clause (c) of sub-seetion (3) of section 4 of the Marine Products Export Development Authority Act, 1972 (13 of 1972), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Marine Products Export Development Authority."

*The question loas put and the motion was adopted.*

**MOTION FOR ELECTION TO THE CENTRAL ADVISORY COMMITTEE FOR THENATIONAL CADET CORPS**

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN); Mr. Deputy Chairman, I move:

"That in pursuance of clause (i) of sub-seetion (1) of section 12 of tho National Cadet Corps Act, 1948 (31 of 1948), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Central Advisory Committee for the National Cadet Corps."

*The question was put and the motion was adopted.*

**THE RUBBER (AMENDMENTG BILL, 1982**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): sir, I beg to move:

"That leave be granted to introduce a BiH further to amend the Rubber Act, 1947."

*The question wag proposed.*

SHRI ERA SEZHIYAN (Tamil Nadu): Sir, I am on a point of order. I am opposing the introduction of the Bill on the plea that it is incomplete in fulfilling the requirements for introducton of a Bill in this House. It violates Rule 65 of the Rules of Procedure and Conduct of Business in this House. Rule 65 on delegated legislation says:

"A Bill involving proposals for the delegation of legislative power shall be accompanied by a memorandum explaining such proposals and drawing attention to their scope and stating also whether they are of normal or exceptional character."

Sir, if you see this, of course, there is a memorandum regarding delegated legislation. But that is about Clause 6 of the Bill. If you see Clause 4, sub-seetion (b) of clause 4 says as follows;

"(b) after the words 'Central Government' the word 'and a person appointed as the part-time Chairman shall be entitled to such honorarium and allowances, if any. and such other conditions of service as may from time to time be fixed by the Central Government' shall be inserted."

Therefore, it is clear that the person appointed as part-time Chairman shall be entitled to honorarium and allowances and such other conditions of service as may from time to time be fixed by the Central Government. The BiH itself does not give a clear from of these conditions of service but have to be fixed by the Government from time to time. It is a clear case of delegation of legislative power to the Government by thig Bill. It should have been attracted by this Memorandum. I will say, Sir, one more thing. Here, there is no escape because Rules 65 says: "A bill involving proposals for the delegation of legislative powers shall be accompanied by a memorandum." There are certain other provisions. If a proposal involving expenditure is not printed in italics or printed in bold letters, then there is a proviso which says:

'•Provided that where a clause in a Bill involving expenditure is not printed in thick type or in italics, the Chairman may permit the member in charge of the Bill to bring to the notice of the Council such clauses."

In Rule 65, Sir, there is no provision given or any powers to the Chair, even to condone if there is any departure jn fulfilling the requirement. Here it is a clear case of delegation of legislative power to the Government in Clause 4(b) which has not been taken note of in the Memorandum regarding the delegated legislation. This memorandum consists only of Clause 6, of some other thing regarding powers and duties of the Executive Director. Regarding part-time Chairman which is being introduced in Clause 4(b), separate powers are sought to be given to the Central Government. After the Bill is amended, the Chairman will become a whole-time Chairman. Then for the part-time Chairman, they are going to devise the conditions of service, etc. This forms a separate one and involves delegate^ legislation. Therefore, this Bill is incomplete and the hon'ble Minister should not be allowed to bring an incomplete one. He can correct it and have it introduced tomorrow or the day after. Thank you, Sir.

श्री शिव चन्द्र झा (बिहार) : वह बात हो गई उसको मैं दोहराना नहीं चाहता। लेकिन दूसरी बात यह है कि इस विधेयक से साफ़ है कि सरकार ब्यूरोक्रेसी को बढ़ाने जा रही है। एक्जीक्यूटिव डायरेक्टर के नाम पर कुछ ऐसे अतजुर्बेकार लोग हैं जिनका हम इस्तेमाल नहीं करते हैं शायद कोई वेस्टिड इंटरेस्टिड आदमी होगा जिस को बहाल करना चाहते हैं और उसी की वजह से यह पोस्ट क्रिएट की जा रही है। मैं नहीं समझता इससे ब्यूरोक्रेसी घटेगी। मेरा ख्याल है इससे ब्यूरोक्रेसी बढ़ेगी। जहां हमारा समाज हों, जहां हमारा बोर्ड हो, सरकारी जमात हो, एक्जीक्यूटिव हो उसको डिसेन्ट्रालाइजेशन करना चाहिये। जनता के रिप्रेजेन्टेटिव्ज को लाना चाहिये। आप जो ब्यूरोक्रेसी को बढ़ा रहे हैं इससे सरकारी खर्च भी बढ़ने जा रहा है। यह जो रबड़ प्लानटेशन है, इसका राष्ट्रीयकरण होना चाहिये। रबड़, टी, काफ़ी आदि में विदेशी पूंजी इतनी नहीं है कि इसके राष्ट्रीयकरण में कोई कठिनाई हो। यह एक उद्योग है। बहुत बड़े पैमाने पर चलाने के लिये सरकार को इसको अपने हाथ ले लेना चाहिये और इस तरह का प्रोवीजन इस बिल में होना चाहिये था। लेकिन यह न करके सरकार किसी आदमी को फ़िट करने के लिये इस बिल को ला रही है और यह पोस्ट क्रिएट की जा रही है। मैं समझता हूं कि इससे ब्यूरोक्रेसी के हाथ मजबूत होंगे। इसलिये मैं यह कहना चाहता हूं कि मंत्री महोदय को इसको इन्ट्रोड्यूज नहीं करना चाहिये। सब बातों को सोच कर और दूसरी बातों को मद्देनजर रख कर इसको लाना चाहिये, यही मेरा कहना है।

SHRI SHIVRAJ V. PATIL: Sir, as far as the second point is concerned, it is not necessary for me to reply at this stage. As far as the point raised by the nrst hon. Member is concerned, I think, Sir, that the Government is asking for, seeking, powers to legislate delegate,} legislation. And, if there is a particular ambit given and within that ambit if the Government is trying to make rules in order to regulate the administration, there is nothing to which obj action can be raised. I do not nnd any substance in the objection raised here and I would request the hon. Chair to reject the objections and allow this Bill to be introduced.

SHRI ERA SEZHIYAN : Mr. Deputy Chairman, Sir, you can go through this one. I have not taken a frivolous point. This is very concerete case and a clear case of delegated legislation where the Government through the proposed Bill is seeking to arm itself, not with any specific thingi, no ambit is put there, with powers and says that he shall be entitled to such honorarium nnd allowances if any and such other conditions of service as may from time to time be fixed by the Central Government. No parameters have been laid. No ambit has been given. No boundaries have been set within which the Central Government can have the powers. Simply it says, the conditions of service may from time to time be fixed by the Central Government. This is a clear case, a classic example, of delegated legislation. Sir, if you have got any doubt, you can have this referred to the Committee on Subordinate Legislation, which is specifically there to examine these things. I think they will uphold my point of view.

SHRI SHIVRAJ V. PATIL ; Sir, there seems to be a little confusion. There are rulings given by the Supreme Court on the delegated legislation. When a parameter is given, within that parameter the executive is well within its rights to legislate or make rules. Here, it is provided that as far as the fixing of the salary or remuneration is concerned, that power is given. How much of the salary or remuneration could be fixed would be within the jurisdiction of the executive. There is no violation of any rules. There ia no violation oi any

law. There is no violation of any constitutional points, and this point does not survive.

MR. DEPUTY CHAIRMAN : I think the jower regarding delegated legislation has been given. I think this point is covered under section 25 of the original Act. The original Act itself provides that power.

SHRI ERA SEZHIYAN : It is the concept of executive director. From that point they are bringing it.

MR. DEPUTY CHAIRMAN : There under section 25(1), sub-clause 2(6), there it is already mentioned, ihe powers of the Board, its Chairman and committees thereof with, respect to the incurring of expenditure and the powers and duties of the Commissioner and the Secretary of the Board. For all these things they have been empowered generally and without prejudice to the provisions of the rules. Therefore, I do not think that there is any fresh need for making...

SHRI ERA SEZHIYAN : If you think section 25 will cover it, then why are you doing it separately ? If you are satisfied, I do not know ?
What is gocd for the goose will be good for the gander also.

MR. DEPUTY CHAIRMAN : The Chairman will include part-time Chairman also. Therefore, there is no need for it.

SHRI ERA SEZHIYAN : If you feel section 25 does take care of it...

MR. DEPUTY CHAIRMAN: It is said here " _____ Executive Director ap pointed unde$_r$ this Act..." and they have defined it. Bo far as the Chair man is concerned, it includes the wholetime Chairman, the part-time Chairman *OT* the Chairman acting in a leave vacancy. So, that will be cover ed under section 25.

SHRI ERA SEZHIYAN : The existing section 6 says : "The Chairman shall be entitled to such salary and allowances and be governed by such conditions of service in respect of [ leave, pension, provident fund and other matters as may from time to time be fixed by the Central Government." Now, Sir, by clause 4(a) "The Chairman' is going to be substituted by "A person appointed as the whole-time Chairman" and at the en3 you are going to add "and a person appointed as the part-time Chairman shalL be entitled to such honorarium and allowances, if any, and such other conditions of service as may from time to time be fixed by the Central Government". Therefore, here are two concepts in section 6 in the amended form. One is the whole-time Charirman, and the other is part-time Chairman. Under clause 4(b) you are adding something in respect of part-time Chairman. Therefore, these are two different concepts. One has already been fulfilled by the eariier Bill, and the second one is coming for the first time. Sir, section 25 **covert** the Executive Director. Of course, if you say that it covers all these things, it includes the Chairman, it includes Executive Director also. But for Executive Director, you are putting a specific memorandum on delegated legislation. What is sought to be done for Executive Director, should have been done for the part-time Chairman also. Sir, it is the prerogative of the House, and rules of procedure of the House. If the hon. Minister wants to take time. I do not object to it. He can introduce it again tomorrow, and if he wants to hold it for consultation with the Committee on Subordinate Legislation he can do it.

MR. DEPUTY CHAIRMAN : The Committee can always look into these matters. But at this stage, I think it satisfies the rules and, therefore, he can introduce the Bill.

श्री सदाशिव बागाईतकर (महाराष्ट्र) : श्रीमन, मेरा एक निवेदन सुना जाये कि इस बिल को मुलतवी रखा जाये क्योंकि इसकी प्रोपराइटी के बारे में शक हमारे मन में है। तो इसको कल क्यों नहीं रखा जाता ?

MR, DEPUTY CHAIRMAN \ Well, that is over now. I will put the question. The question is:

"Tttat **leave be** granted to introduce a Bill further to amend the Rubber Act, 1947."

*(Interruptions)*

SOME HON. MEMBERS: No, no.

SHRI MANUBHAI PATEL : (Gujarat) : It is a procedural matter. They staould accommodate.

SHRI ERA SEZHIYAN : If you assure me that this will be gone into by tbe Conunittee on Subordinate Legislation, . . . (Interruptions)

SHRI SHIVRAJ V. PATIL : If the hon. Member wants, I can deliver a long lecture on it; but there ig no point in delaying it. Powers which are given under the i^ules are very clear.

MR. DEPUTY CHAIRMAN : I think, the hon. Minister can reply to fill these points at the consideration stage. Now, I put this again to vote. The question is :

"That leave be granted to introduce a Bill further to amend the Rubber Act, 1947."

*The motion was adopted.*

SHRI SHIVRAJ V. PATIL: Sir, I introduce t*he Bill.

**THE ARCHITECTS (AMENDMENT) BILL, 1980.**

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON) : Sir, I beg to move :

"That the following amendments made by the Lok. Sabha in the Architects (Amendment) Bill, 1980, be taken into consideration,, namely: —

*Enacting Formula*

l. 'That at page 1, line L <or "Thirty-first" substitute 'Thirty-third" '

*Clause* 1

'2. That at page 1, line 3, for "1980" substitute "1982"'.

The questio?! *wag put and motion was adopted.*

SHRI P. K. THUNGON: Sir, I beg to move.

"That the amendments made by the Lok Sabha in the Bill be agreed to."

The question *was put and the mo~ tion was adopted.*

**THE APPROPRIATION (NO. 2) BILL, 1980—CONTD.**

SHRI ERA SEZHIYAN (Tamil Nadu): Mr. Deputy Chairman, Sir, I thank you for giving me an opportunity to speak on the Approriation Bill which ig before the House. Year after year, we have mentioned this fact the Appropration Bid is a statutory form for giving the authority to the Central Government to draw out of the Consolidated Fund of India certain sums which have already been

passed by the Lok Sabha in the form of Demands for Grants. This House does not discus$_s$ the Demands for Grants, but we take up the mpropna-tions in a Bill as such. Even in this form, it becomes a ritual, because, no full and purposeful discussion could be had. This Bill covers as much as Rs. 91,934 crores. To appropriate such vast sums, we require more time, more enquiry and more background information. Even in the Lok Sabha, which is supposed to go through the Demands of all the Ministries, only ten or eleven Ministries were discussed there and twenty-three Ministries were guillotined on the last day. In the Rajya Sabha we discussed the working of only three Ministries. Out of 32 or 33 Minstries, 23 Ministries were guillotined on the last day in the Lok Sabha and only three Ministries were discussed in this House. 1 am saying Ministries were guillotined ard net Ministers. Some-times, that would have been a good thing.

Last yea$_r$ also, I raised this question. For this Appropriation Bill, which involves a sum of Rs. 91,934 crores, how much tim$_e$ ha$_s$ been allotted? Six hours. How much time each Party gets? Twenty minutes or so. Therefore, in twenty minutes time, I should dispose this of and I should wait for my turn till next year. We do not know what ig going to happen to this sum of Rs. 91,934 crores. No system of control by the CAG is there, when the amount is spent actually. Once you grant thj$_s$ amount, through this Appropriation Bill, the amount is spent «nd there is no control. Hence, in all fairness to this House, to the Parliamentary system, we should have a standing committee for each of the Ministries, which will go not only into the substance of these Demands, which will *go* not only into the formality of appropriation . but also into the question of how well, how wisely, how economically and how purposefully these amounts are being spsnt. By this, there will be a continuous monitoring and this will act as a watchdog in respect of «ach of the Ministries. Last year, when I raised this question, Mr. Venkata raman, the then hon. Minister of Finance, conceded m$_v$ point and he said he welcomed the idea of the standing committee. Afterwards, there were very good discussions in the Bureau of Parliamentary Studies and Training. The hon. Speaker came and applauded that. You also presided over the session wher$_e$ we made very concrete suggestions. I hope that hon. Minister and the Govem-ment will come forward to constitute the Standing Committees; otherwise it becomes not only a ritual but a farce to pass such vast amounts of money without proper scrutiny and monitoring.

The second point I want to stress ia about the expenditures of the Government The Government expendi-tur$_e$ for this year cornes to about 34 per cent of the national income. About one-third of the entire national income is in the hands of the State and th$_e$ Central Government. An Expenditure Commission was constituted in the yea$_r$ 1978-79 but when it was about to present its report after much labour it was unceremoniously dissolved. I do not know what happened to the very good recommendations that we were expecting from this Committee. While winding up, the Government said that there was no need for such a Committee. At that time, when the Government wound it up on 81st January, 1980, they made a statement in the House stating that the Ministries should b$_e$ asked to put forward on a continuing basis suggestion* for effecting economy in expenditure. For momtorng the work of the Ministries in this regard, a Separate Cell in the Ministry of Finance had been constituted. I would like t$_0$ know what happened to this assurance given to the 'House, whether $_a$ separate Cell in the Ministry of Finance has been constituted to go into the question of effecting economy in expenditure. I would like to know what work'has been done by this

. [Shri Era Sezhiyan]

separate Cell, supposed to have been constituted in the Ministry of Finance, supposed to be monitoring and SUP-posed to be effecting economies in expenditure. I would like to know how much economy in the expenditure of the Government has been effected by this separate Cell in the Ministry of Finance.

The Budget now consists of the Appropriation Bill and the Finance Bill. Budget is not merely a statement of house-keeping of the Government system. It is an instrument to shape the economy of the country as a whole on a rational and planned wav. Of course, we are having a plmned economy. The Government believes in economy as well as in planning. We have had five Five year Plans and the Sixth Plan ia in operation from the year 1980 to 1985. But the Budget proposals, the apropriations made, the amount allocated to different branches and activities of the Government do nolt appear to give any inkling of being linked to the plan proposals and tar gets. Plan proposals are being made But I do not think that they reflect in any way the appropriations now made. The appropriations now asked for by the Government do not conform to the targets set, the direction initiated and the aspirations kindled by the Sixth Five Year Plan. For example, very many assumptions made by the Plan ing Commission itself have gone away. Price rise and population growth per haps affect the entire working, the basis and content of the Plan itself. Nobody seems to have taken any notice of this, least of all the person incharge of the Budget proposals and the appropriation expenditures. In the Planning Commission, the assump tion of population growth was put at 1.97 per annum for the period 1976-81, 1.79 for 1981-86 and 1.66 for the years 1986-91. But in actual practice, the 1981 Census has revealed that it is more than 2 per cent. The assumption was 1.97 for 1976-81, but the actual experiences has been different'. Their assumed population for India in 1981 was 672 million whereas actually the census data gave the figure of 684 million. Percentage may not sometimes reveal how bad the conditions are. Take, for example, illiteracy. If you take the period from 1951 to 1981, the percentage of illiteracy has, of course, come down. The percentage of illiteracy has come down from 83 per cent to 64 per cent in the span of thirty years. Even though illiteracy has come down as a percentage in the whole population those who come under the classification of "illiterates" have gone up from 30 crores to 44 crores.

So, Sir, in this one what is the Government's attitude? Even though planning says something, the Appropriation does not give priority. For example, to eliminate adult illiteracy, only five lakh perons were taken per annum under the care of the fifth five. Year Plan. In the sixth Five-Year Plan for 1978-83 that was put by Janata, they tried, instead ol taking five lakh per year or 25 lakhs per quinquennium, they took 600 lakhs at one stroke and allotted Rs. 200 crores at 1979-80 prices. What has happened under this Government, the Government that works, the Government for the uplift of the rural population, the illiterate masses, the downtrodden and the garibs? What have they done? When they revised the Sixth Plan for 1980-85, the Rs. 200 crores was cut down to Rs. 128 crores. This is tlie thing that they have done.

Sir. take the figures of. appropriation for the year 1982-83. I will confine myself only to two or three cases where the resources allotted do not conform—and do not give any encouragement for the fulfilment—to the targets and expectations raised by planning. Take water supply and sanitation, for'example. As per the fifth Five Year Plan—1980-85—we should

have allotted Rs. 941 crores for 1982-83, but we are able to allot only Rs. 709 crores, a deficit of 25 per cent. For the nutrition programme of 1982-83, they should have allotted Rs. 57.5 crores but because of the resource restraint they have given only Rs. 46 crores. Again a deficit of 20 F^er cent. Take irrigation and flood control. As per the Plan for tbe year 1982-83, $w_e$ should have allotted Rs. 2,918 crores but they were able to allot only Rs. 2,317 crores—again a deficit of 23 per cent. On vital matters, on matters of nutrition programme, on matters of water supply, On matters of ir-

• ligation and flood control, you do not have funds. You cut them drastically. But, Sir, there is one field wherein this Government can boast of fulfilment or overfulfilment of the targets given in the Five-Year-Plan 1980-85 in three years' time, that is, in deficit financing. As per the Five-Year Plan, Rs. 5,000 crores was given as the maximum for the entire deficit for the five vear period. What happened? In the first two years of this one, they have induleged in a deficit planning of Rs. 3,675 crores. This year the deficit planning is of the order of Rs. 1,381 crores. I do not know how much it is going to escalate after three months, afte' six months with all Ihe prices escalating. But even with this Budget Eseimate of Rs.1,381 crores, the deficit for the first three years has come to a total of Rs. 5,056 crores which has already gone •ver the maximum set up for the en tire plan period.

Sir, I do concede that there is a restraint on resources; I do concede that because of factors beyond the control of this Government, there is a price escalation whether it is by the oil or by the petro-dollars or in the slackening of the exports or the spurt in the

* imports—whatever be the reason. But, Sir, they should have fixed some pri orities. When you say you are denying the nutrition programme of Rs. ll crores, when they are denying water supply to distant villages—which have been denied drinking- water even after

I thirty-four years of independence-some priority should have been put. To a question answered in this ilouse in this session they gave a very starting answer. They have allowed tho coming up of five-star hoteis. Lands have been allotted by the DDA and the Central Government in the very heart of this capital to create new capacity

I of 3,127 rooms of five-star hotels. Sir, in a five-star hotel, the cost of construction per one room cornes to ab nut Rs. 6.25 lakhs. You can calculate the amount they are giving for 3,127 rooms capacity to the proprietors, the persons who are controlling the Pare Drinks, to the Coca Cola magnets, to the Campa Cola maharajas. You hftve allowed them to construct 3,127 rooms of the category of five-star hotels or seven or eight such hotels, fifty per cent of the rooms to be made ready by September this year for the Asiad. What is the priority you have got? Do you have the priority of creating five-star hotels of 100 rooms or 500 rooms, each room costing about Rs. 6.25 laidis? About Rs. 200 crores come to this one.

You are very niggardly to allocate Rs. ll crores for the nutrition programme. You are reluctant to provide for Rs. 72 crores more for water supply and sanitation. But you have provided enormous amounts for five-star hotels. I would like to know: What is the culture, the culture of the Congress (I). What is the culture of a welfare state? What is the culture of the Government that works?. What are the ethos of the 'Year of Productivity'? In the 'Year of Productivity' are we here to produce more five-star hotels? Are we here to give more opportunities to the magnates of 'oca Cola, Campa Cola and Pure Drinks to po'ilute the politics of this countiy which is already impure?

In fact, this is not an appropriate appropriation for the welfare of this country. This is not an appropriate appropriation even to further the targets set in the Five-Year Plan for the welfare of the State for an egaletarian state, to provide for drinking water to

[Shri Era Sezhiyan]

dark hotels in the distant villages. But in the heart of the city you want to create new five-star hotels. Even the hotel planned by the Janata Government Ashok Yatrika; which was meant for the small men is being converted into a five-star hotel. The five-star culture has come to stay.

Therefore, Sir, with this background, I feel that the provision of Rs. 90,000 crores odd is not an appropriation but a misappropriation of the public fund. It is misappropriation of the hard-earned money given by way of taxation by the common man in our country. This is misapropriation of the power and the confidence given by Parliament. Therefore, I would like to have a categorical assurance from the Minister on these points. Why has the Government not fulfilled the targets and the directions given by the Planning Commission?. Why the Planning has been delinked from the Budget proposals. I would like to know Thank you, Sir.

SHRI SHYAM SUNDAR MOHAPATRA (Orissa): Mr. Deputy Chairman, Sir, as I have no scope to speak on the foreign affairs in this session of Rajya Sabha, I would like to focus on a few points which have made the people of India very much concerned about the happenings in some parts of the world.

Sir, the most important is the trouble in the Falklands Islands in South America. Sir, it is very distressing to note that when the whole world is now against colonialism and new-colonialism, the Britishers, not forgetting their role, how they were liquidated from the east and the west, from the Arab world and the African countries, are trying to stick to the Falklands Islands on the plea that they are there, that there is no Argentine in the Falklands Island and that there wre 1,800 Britishers in the Falklands Wands, working in the factories. Si" te 1833 when the British almost c- onised these islands as against Spain, as against France, as against the Dutch, as against the ether colonial powers, Argentina has been protesting against it, and India and the non-aligned world have been steadfastly saying that those islands belong to Argentina. The Non-Aligned Conference in 1979 Adopted a resolution which said:

•'The Conference in the special and particular case of the Malvinas Islands"—.that is, the Falkland Islands—"supported firmly the iust revindication of the Argentine Republic and exhorted the United Kingdom to continue actively the negotiations recommended hy the United Nations. .."

Sir, our Foreign Minister in the Lok Sabha the other day upheld the cause of durable peace, just peace and just decision in regard to the Falkland Islands. These islands belong to Argentina and the whole of South America, Peru, Bolivia, Venezuela and all other States, are supporting the cause of. Argentina. The Chairman of the Inter-Parliamentary Association and ex-President of Venezuela who was here the other day in the Specinl Box of the Rajya Sabha, has spoken in no uncertain terms that all the South *American* States are behind Argentina in saying that these islands belong to Argentina, and not to the United Kingdom. Mrs. Margaret Thatcher wants to win the election on this issue. She has not forgotten that Mr. Eden had lost on the Suez Canal issue oecause it was an imperial issue—they were trying to colonise Suez Canal—and Mr. Eden had to go down the gutters of history as one of the weaklings among the British Prime Ministers. Mrs. Margaret Thatcher wanted to show bravado, wanted to show the imperial power to the whole world: here are the Marines of the United Kingdom, the helicopters, the aeroplanes and the nuclear aparatus that they are to cow down Argentine. Sir, everybody knows that Jack Andersc/n is one of the most noted journalists in the world. I do not know^ if sny Indian journalist has got this news, but

the U.S. columnist Jack Anderson has said only two days back in the USA ^-it is from the United Press International from Washington—I quote:

"The British fleet, which is now in front of the Malvinas Islands, is equipped with tactical nuclear weapons and has the permission to us«f them as a last resort in a military encounter with Argentina."

This is what Jack Anderson has said.

SHRI KRISHNA CHANDRA PANT (Uttar Pradesh): To which head of expenditure is all this related?

SHRI SHYAM SUNDAR MOHAPATRA: External Affairs.

MR. DEPUTY CHAIRMAN: Yes, please go on.

SHRI SHYAM SUNDAR MOHAPATRA: That $mean_s$ that the United Kingdom Government wants to use even nuclear weapons against Argentina. The world is very much concerned about ali this. And India, as the leader of the non-aligned world, has already spoken on this, supporting the cause of Argentina.

Sir, I would like to speak on another issue that is, the Sahrawi Republic. Those who fought against Spain for a number of years are now in trouble trying to establish their right of self-determination. Sir, this issue has *u*-most gone unnoticed by the people of India and by this august House. The gallant Sahrawi people have been fighting against Spain. Now Morocco or Mauritania or some others are being influenced by the imperial powers to deny them the right of self-determination. The Organisation of African Unity, which is composed of all the African States and which has been -* waging a relentless war against colonialism, against imperial powers, against vested interests, against Fascism, kas decided to include the Sahrawi Republic as a member of the OAU. And after that, there should ;iot be any reason why there should not be a referendum for the people of Sahrawi to give their verdict in favour of self-determination and independence. Sir, this great country is trying to uphold the Arab cause. It is unfortunate that the world has not been able to take note of the concern which the African people have been expressing about these Sabrawi people 1 p.M. Under the leadership of Mrs. Gandhi, we have been saying that we want a just and peaceful solution. We were waiting-for the referendum under the auspices of the O.A.U. I hope it will come ver.v soon. We must fry to expedite the process so that it can come quickly. Sahrawi is full of phosphate, icon ariol other minerals and. therefore, it is substantially lucrative for the big. powers today which call themseU developed powers. India has very good relations with Sahrawi People. I can: recount here my meeting with the-. Prime Minister of that country in Northt Korea. I was there two years back-He had great appreciation for Pandit Jawaharlal Nehru and Mrs. Gandhi. He greeted very warmly. His country, has come up against colonialism ane?., neo-colonialism. They have gathered. in Sahrawi the nomadic people who had. . no homeland. They said that India: • must come forward to help them. India . has been steadfastly supporting thr causes of such nations which have been neglected and are down-trodden. I hope that our able Foreign Minister • will come forward to support their . claim so that very soon they should have their own independent State. Already more than 45 States of tho world have said that Sahrawi is one of the independent States under the comi!-. of nations.

We have another episode in the Arab history, and that is the war between Iran and Iraq. India has always been trying for a just solution. In spite ol this, the war has been going on. lt has been a warning to the people ol the world. It might cause ;> glob war. The war is fortunately localise

[Shri Shyam Sundar Mohapatra]

So there will not be a war of great devastation. There may not be a woi.d war. But there will be war between two belligerent nations. Iran and Iraq war is a war of that type; without declaring war, there is war. But what are they fighting for? They are not . fighting for anything. On one side, we have a Government with which we have very friendly relations. I mean Iran. 'But I must say that it is ruled toy a fanatic clique of fundamentalists. On the other side, there is a secular Government, a Government dedicated to socialism, a Government led by the Bath Socialist Party with whicii the Indian National Congress has a long tradition of friendship and freternity. We are sandwiched between two friends. There is no doubt that the imperialist powers, the developed nations and the super powers are involved in this game. Nobody wants to see Iraq prosper and gather all the Arab power against imperialism, Unfortun- v ately, people say and there is a strong rumour that the Zionists have some relationship with the fundamentalists in Iran. Under the leadership of Mrs. Gandhi, India has been pursuing hard to find a solution to this war. Last year in April 1981, India gave a call for the solution of this war, withdrawal of troops from each other's territory ao that there may be an amicable solution to this problem. Everywhere trouble arises because of the role of multi-national corporations, because of the role of big powers who want to control the African world, the Arab wor.d, the South-East Asia tjid Latin America. When they see that imperialism is going to be liquidated, they want to expand their economic hold so that they can have economic domination.

Now, I come to Japan. We did not have much relations with J;.pan. Politically speaking they are with the Americans bound by a treaty. After the last World War, Japan has bsen rebuilt. I had an occasion to visit Japan last month. What a mighty nation has grown out of the debris of the last World War? I had the chance of joining a peace march in Hiroshima. During the last War, it was liquidated and devastated. It was buried under the ground because* atom bomb was blasted there. But a new .feneration of the Japanese has come up. They want to have friendship with India. Our Foreign Minister visited Japan and after coming back he said that Japan wants to have economic relations with us. The Japanese people have great respect for, and they actually worship, Dr. Radha Vinod Pal when he was a jurist in the International Court of Justice. He did not consider the Japanese to be guilty. He did not consider Japan to be a war-mongering nation and released aU the Japanese war criminals.

They have great respect for Rabindranath Tagore who had visited Japan four times. They have great regard for our Father of the Nation, Mahatma Gandhi and Pandit Jawaharlal Nehru. Every Japanese wants lndia to be a friend of Japan. Their Foreign Minister told me and their Economic Affairs Minister also told me that they want to identify themselves with the resurgent India and in our efforts to make a new India and to develop the economy of India. That is what our Foreign Minister said when he oame back from Japan.

The Japanese loan to India today is to the tune of 10,480 million yens. It is not a small amount. It is not a joke. They want to help India in the manufacture of automobiles; they want to help India in developing its electronic industry; they want to help India in the manufacture of locomotives and in everything else. In certain fields they have gone far ahead of ali the developed countries of the world., such as USSR, UK, France, Germany and even USA is no match to Japan in the field of electronics. They have developed most superior technical know how in this sector.

I had occasion to visit a steel p]ant in Japan. It is a most sophisticated steel plant. It is a most modernised

steel plant. It is a steel plant wliich is automatised and computerised. The big powers will take another fifteen years to catch up with the development which the Japanese have achieved.

Therefore, whenever we consider the development programmes, whether they relate to railways or manufacture of automobiles or our electronics industry or our general economic development or development of technical knowhow, our friend and partner will be Japan.

With these words I support the BiH v and I submit that all these aspects should be kept in view when we consider our policies.

SHRI HAREKRUSHNA MALLICK (Orissa)-. After hearing the hon.. Member from the Treasury Bench, it seems that the Government has failed miserably in respect of our relations with countries abroad. We, therefore, de^mand that foreign affairs should be' discussed and I-would like to know how much time will be allocated fox.. this *so* that we can keep our ima,ge ; ^ sky high both inside the country and abroad. • :.

MR. DEPUTY CHAIRMAN: Shri Mahavir Prasad.

डा० महावीर प्रसाद (बिहार) : श्रीमन. . . .

श्री हुक्मदेव नारायण यादव (बिहार) : वह बोलेंगे क्या जब कि हाउस में तो कोई मिनिस्टर ही नहीं है ।

श्री उपसभापति : बैठे तो हैं देखिये सामने ।

श्री हुक्म देव नारायण यादव : वह मिनिस्टर तो हैं नहीं । वे तो खत्म हो चुके हैं ।

श्री उपसभापति : क्यों ऐसी हल्की बात कर रहे हैं ।

डा० महावीर प्रसाद : माननीय उपसभापति महोदय, विद्वानों की सभा में मैं पहली बार आपके समक्ष अपनी कुछ बात रखना चाहता हूं । महोदय, यह देश जिस को आर्यव्रत कहते हैं या जिसको हिन्दुस्तान कहते हैं, आर्यों के इस देश में जहां के लिये कभी राम राज्य की कल्पना की गयी थी, ऋषियों की संतानों की परम्परा में मानवोत्थान की कल्पना की गयी थी, सभी को एक साथ आगे बढ़ाने की कल्पना की गयी थी और इसी राह पर हमने चलने की बात सोची थी । लेकिन जो कुछ हम इस राज्य में देखते हैं और यहां के बिहार और दूसरे राज्यों में देखते हैं उसको देख कर ऐसा लगता है कि हमारी वह कल्पना नष्ट हो गई । वह सब धूल में मिल गयी और हम जिस बात को लेकर चलना चाहते थे, देश को जितना आगे पहुंचाना चाहते थे वह सारी की सारी बातें समाप्त हो गईं और इस बीच गांधीजी की बात नहीं चली, डा० राम मनोहर लोहिया की बात नहीं चली । देश को आगे बढ़ाने की जो कल्पना उन्होंने की थी वह सारी की सारी कल्पना मिट्टी में मिल गई । महोदय, मैं कहना चाहता हूं कि इस देश में दो तरह की परम्परायें चलती आ रही हैं । एक वशिष्ठ की परम्परा है और एक विश्वामित्र की परम्परा रही है । वशिष्ठ की परम्परा शंकराचार्य से लेकर तुलसी दास से चलती हुई श्रीमती इंदिरा नेहरू गांधी में समाप्त हुई और विश्वामित्र की परम्परा भगवान बुद्ध से होती हुई संत कबीर से होती हुई डा० लोहिया के साथ चलती है । मैं यह कहना चाहता हूं कि देश तभी विकास कर सकेगा जब विश्वामित्र की परम्परा को चलाने वाले विचार इस देश में प्रभावित हो सकेंगे और उसी के अनुसार इस देश का शासन चल सकेगा । इस देश की परम्परा वशिष्ठ, नेहरू इंदिरा गांधी, शंकराचार्य और तुलसी दास की परम्परा के अनुसार जब तक चलती रहेगी

[ डा० महावीर प्रसाद ]

तब तक देश के 10 प्रतिशत लोगों को लाभ मिलता रहेगा। देश के थोड़े से लोग लाभान्वित होते रहेंगे लेकिन 90 प्रतिशत लोगों को लाभ नहीं मिल सकेगा। उनका भाग्य कुंठित होता रहेगा। उनका भाग्य पीछे रह जायेगा और वे अपनी बात पर रोते रहेंगे। इसलिये मैं कहना चाहता हूं कि अगर इस देश को आगे ले चलना होगा तो इस देश की नीतियों को बदलना होगा। जो नीतियां चल रही हैं उन नीतियों में परिवर्तन करना होगा। जिस ढंग से, जिन योजनाओं के माध्यम से देश पर खर्च हो रहा है वे देश के विकास की साधक नहीं हो सकती। देश के विकास में साधन नहीं हो सकती बल्कि इसलिये आपको अपनी नीतियों में परिवर्तन करना होगा।

मैं कहना चाहता हूं कि कभी मैंने किताब में पढ़ा है, आपने भी पढ़ा होगा, संतानोत्पत्ति यज्ञ किया जाता था, पुरुष और पत्नी संतान की उत्पत्ति के लिये आपस में मिलते थे, एक पुत्र पैदा करते थे। कभी वेद व्यास पैदा हुआ करता था, कभी दूसरे लोग पैदा हुआ करते थे। लेकिन अब हम पति-पत्नी मिलते हैं, आनन्द भोग के लिये मिलते हैं और बाद में बच्चा पैदा होता है। कभी इस देश के जो राजा हुआ करते थे जनता के हित में काम करते थे। जनता का हित उनका लक्ष्य हुआ करता था जैसे पहले संतान उत्पत्ति करना एक लक्ष्य हुआ करता था। आनन्द भोग लक्ष्य नहीं हुआ करता था। पहले जो राजा हुआ करता था, उसका उद्देश्य हुआ करता था जनता का हित हम कैसे कर सकेंगे, प्रजा पालन कैसे कर सकेंगे। राम राज्य की कल्पना हमने इसी में देखी है लेकिन आज हम सुख सुविधा के लिये थोड़े से लोगों के लिये हम राज करना चाहते हैं, और जिसके लिये हम आये हैं, जिस निमित्त हम राज करना चाहते हैं हम उस निमित्त में राज नहीं कर रहे हैं। मैं यह कहना चाह रहा था। राम राज्य की हम कल्पना करते हैं तो मैं कहना चाहता हूं राम ने एक धोबी की बात पर सीता को देश निकाला दिया और वन भेज दिया था लेकिन आज की सरकार अपनी संतान को लाभान्वित करने के लिये करोड़ों जनता की उपेक्षा कर सकती है। एक संतान बहुत अधिक प्रिय हो जाती है। इस देश में जो योजनायें चल रही है वे योजनाये उलटी चल रही है। योजनायें उनके लिये नहीं हैं जो लोग इस देश के गांव में बसे हुये हैं। योजनायें उनके लिये नहीं है जो किसान हैं, जो मजदूर है, जो खेतिहर हैं। योजनायें थोड़े लोगों के लिये हैं जो आर्थिक रूप से सपन्न हुआ करते हैं, टाटा, बिरला समुदाय ग्रुप के होते हैं, जो उद्योगपति हैं या थोड़े से बड़े लोग हैं, जो नौकरशाही हुआ करते हैं या दूसरे लोग हुआ करते हैं लेकिन आम लोगों के हित में जो काम होने चाहियें वे काम नहीं हो पा रही हैं। योजनाओं को बदलना होगा, नीतियां बदलनी होंगी और उसके अनुसार हमें काम करना होगा। हमें देखना होगा कि किन तरीकों से हम देश का उत्थान कर सकते हैं, उसको लाभ पहुंचा सकते हैं। हम खर्च कहां कर रहे हैं ? हम देखते हैं कि आज जो खर्च हो रहा है उसका अधिक प्रतिशत बिग इंडस्ट्रीज में खर्च किया जा रहा है। गांवों में खर्च नहीं किया जा रहा है, एग्रीकल्चर पर खर्च नहीं किया जा रहा है बल्कि इन पर खर्च कम किया जा रहा है। हमें चाहिये यह था कि हम इन पर ज्यादा से ज्यादा खर्च करें। मैं कुछ आंकड़े देना चाहूंगा। कभी इस सदन में श्री कलराज मिश्र ने सरकार से सवाल पूछा था। सरकार ने उसका उत्तर भी दिया था। सवाल यह था :

"Has the Government examined the recommendations of the National Committee on the Development of Backward Areas headed by Shri Sivaraman and, if so, what is the reaction of the Government in this regard?"

3 उत्तर यह था :

"The Government has not completed the examination of the recommendations of the National Committee on the Development of Backward Areas."

दूसरा सवाल उनका यह था :

action is likely to be taken for the development of these &reas?"

उत्तर यह था :

"Special programmes are already going on which include programmes for the intensive development of the industrially backward areas, special programmes for tribal areas, hill areas and desert areas."

महोदय, लेकिन हमें इसमें इस बात की कभी चर्चा नहीं हुई कि जो कृषि पर आधारित लोग हैं, जो गांवों में बसने वाले लोग हैं, उनके विकास के लिये उन्होंने क्या कल्पना की है ? जो क्षेत्रीय असंतुलन है उसमें खेती की बात कही गई । लेकिन गांवों के लोगों की बात का उल्लेख उसमें नहीं किया गया है, उसकी कोई चर्चा नहीं की गई है और वे इसको अभी एक्जामिन हो कर रहे हैं । गांवों का कैसे विकास कर सकेंगे, इसको अभी दे देख ही रहे हैं । पिछले अनुभव के आधार पर मैं कह सकता हूं कि उनकी दिशा उधर नहीं है वे इस बारे में सोचते भी नहीं है और सोचते इसलिये नहीं कि वे समझते है कि अगर गांवों के लोग अपने पैरों पर खड़े हो जायेंगे, सम्भ्रांत हो सकेंगे, आम वित्त परिवार के लोग ठीक-ठाक से आगे बढ़ सकेंगे तो आज जो थोड़े से लोग राजसत्ता में बैठे हुये हैं वे राजसत्ता का उपयोग नहीं कर सकेंगे, वे पीछे हट जायेंगे । शायद तब स्वामी विवेकानन्द की वह कल्पना पूरी हो सकेगी कि इस समाज में वे लोग आगे बढ़ सकेंगे जो आज पीछे दबे हुये हैं । आज जब मैं राज्यों को देखता हूं तो पाता हूं कि संपूर्ण हिन्दुस्तान में क्षेत्रीय असंतुलन है । कहां पर इंडस्ट्री होनी चाहिये, कैसे गांवों का आगे बढ़ाया जाना चाहिये, कहां पर विश्वविद्यालय खोला जाना चाहिये, इन सबमें असंतुलन है । प्रत्येक दृष्टिकोण से देखें तो हमें पता चलेगा कि आल इंडिया प्लानिंग के रूप में हर जगह क्षेत्रीय असंतुलन है । बिहार को निश्चित तौर पर इस देश में सबसे पीछे रखा गया है । जब हिन्दुस्तान आजाद हुआ था तब बिहार का चौथा नम्बर था । लेकिन आज 22 राज्यों में बिहार सबसे अंतिम है । प्रति व्यक्ति जो पैसा खर्च किया जाता है, सन 1976-77 के आंकड़ें हम देखते हैं तो पता चलता है कि बिहार में प्रति व्यक्ति 44 रु. खर्च किये जाते थे । सन् 1979-80 में यह 57 रु हो गया जो प्रत्येक राज्य से कम है । बिहार के विकास के लिए मात्र कोई काम नहीं किया गया है । इस देश के विकास के लिये जो योजनायें बनाई जाती हैं और उन पर जो पैसा खर्च किया जाता है उसमें बिहार के लिये सबसे कम खर्च किया जाता है । बिहार की जनसंख्या की दृष्टि से उस पर खर्च नहीं किया जाता है जब कि अधिक जन संख्या वाले राज्यों में सब से अधिक खर्च किया जाना चाहिए था उत्तर प्रदेश और बिहार जिनकी जनसंख्या सबसे अधिक है, उन पर खर्च किया जाना चाहिए था ताकि उनका असंतुलन दूर हो । लेकिन यह नहीं किया जा रहा है । इन राज्यों की गरीबी को दूर किया जाना चाहिए था, लेकिन ऐसा नहीं किया जा रहा है । शिवरामन कमेटी की रिपोर्ट, नेशनल कमेटी की रिपोर्ट और सातवें फाइनेंस कमीशन की रिपोर्ट के आधार पर जो पिछड़े राज्य है उन राज्यों को पोपुलेशन के आधार पर, कृषि के आधार पर, अधिक से अधिक धन देकर उनके विकास में सरकार को प्रयत्न करना चाहिए । परन्तु सरकार वैसा नहीं करती है । वह पहले की चाल पर चल रही है । जो राज्य तेजी से आगे बढ़ रहे हैं वे बढ़ते जा रहे हैं और जो राज्य पिछड़े हैं वे पिछड़ते जा रहे हैं । मैं यह कहना चाहता हूं कि जिस नीति पर यह सरकार चल रही उस नीति पर चल कर क्षेत्रीय असंतुलन दूर नहीं हो सकता है । इस तरह से घोड़े और गधे की रेस नहीं हुआ करती है ।

[ डा० महावीर प्रसाद ]

जो राज्य पीछे पड़े हुए हैं वे पीछे पड़ते जा रहे हैं और जो आगे बढ़ते जा रहे हैं वे और भी आगे बढ़ते जा रहे हैं। हमारे गांव का विकास तभी होगा जब दोनों का मिलन होगा। सरकार को इस घोड़े और गधे की रेस को बन्द करना चाहिए। जिन राज्यों की जनसंख्या अधिक है, जैसे बिहार है, उनकी गरीबी को दूर करने के लिए उनको अधिक से अधिक पैसा दिया जाना चाहिए। बिहार की गरीबी को दूर करने के लिए उपाय किये जाने चाहिएं।

महोदय, मैं यह भी कहना चाहता हूं कि हमारे देश में आर्थिक गैर-बराबरी है। आर्थिक गैर-बराबरी के साथ साथ सामाजिक गैर-बराबरी भी है। जब तक आप सामाजिक गैर-बराबरी को दूर नहीं करेंगे तब तक आर्थिक गैर-बराबरी दूर नहीं हो सकती है। उदाहरण के लिए मैं कहना चाहता हूं कि आर्थिक गैर-बराबरी देश की गरीबी का कारण है तो सामाजिक गैर-बराबरी भी देश के पिछड़ेपन का कारण है। इस लिए जब मैं हिन्दुस्तान के राज्यों को देखता हूं और राजा-महाराजाओं की सूची को देखता हूं, उनके नामों को देखता हूं तो यह पाता हूं कि इस सूची में राजा महाराजा तो 11—12 प्रतिशत हैं, लेकिन पिछड़े लोग सिर्फ 10 या 5 प्रतिशत आते हैं। जब मैं बिहार की तरफ देखता हूं, जब मैं वहां के बड़े बड़े जमींदारों की तरफ देखता हूं तो जो बड़े-बड़े जमींदार हैं जब ऊंची जाति से आते हैं। मैं कहना चाहता हूं कि अगर जाति का कोई भाग नहीं हुआ करता है तो पिछड़ वर्ग और हरिजन समुदाय के लोग क्यों अमीर नहीं हैं। इसका कोई इतिहास होगा, इसकी कोई ऐतिहासिक पृष्ठभूमि होगी, इसकी कोई ऐतिहासिक भूमिका होगी और इसके कोई ऐतिहासिक कारण होंगे जिनके आधार पर ये लोग, पिछड़े समाज के लोग जमींदार नहीं हो सके, पिछड़े समाज के लोग राजा-महाराजा नहीं हो सके। जब म इस विषय पर सोचता हूं तो मुझे ऐसा लगता है कि निश्चित तौर पर इसके पीछे जाति एक कारण है जिसके कारण आर्थिक गैर-बराबरी बढ़ती है। अगर हमें आर्थिक गैर-बराबरी को पाटना है और निश्चित तौर पर अगर हमें समाज में गैर-बराबरी को मिटाना है तो हमें उस पर सोचना होगा। महोदय, मैं बिहार की बात कहना चाहता हूं, बिहार में आज थोड़े से ऐसे लोग सरकारी नौकरियों में भरे पड़े हैं। इसका कारण क्या है? इसका कारण है कि जिस स्रोत से, जिस माध्यम से उन्हें नौकरी दी जाती है वहां वही लोग, बड़े लोग होते हैं और उन्हीं के भाई भतीजे बहाल हुआ करते हैं। इसलिए जो इसका स्रोत है वहां गड़बड़ है। तो उनके उत्थान, उनके विकास और नौकरियों में लगाये जाने के ये जो कारण हुआ करते हैं इन पर निश्चित तौर से इस दृष्टि से सोचना पड़ेगा। हमें यह सोचना पड़ेगा कि किस तरह से हमें इस चीज को रोकना चाहिए ताकि ये लोग आगे बढ़ सकें।

मैं यह भी कहना चाहता हूं कि जब कि प्रत्येक दृष्टिकोण से आप देश के विकास की बात करते हैं तो वहां क्षेत्रीय असंतुलन की बात नहीं करते और जो सामाजिक असंतुलन है उसको मिटाने की बात करते हैं। लेकिन मुझे निराशा होती है जब कि हमारी रहनुमा जो इस देश की प्रधान मंत्री हैं जब वे दोरंगी बातें करती हैं, जब उनका डबल स्टैंडर्ड हुआ करता है। जब प्रधान मंत्री विदेशों में जाती हैं, विकासशील देशों का सम्मेलन करती है तो कहती हैं कि विकासशील देशों को मदद मिलनी चाहिए, अमीर

देश गरीब देशों की मदद करें और उसके लिए उन्हें निश्चित तौर पर कुछ ऐसी नीति बनानी चाहिए जिससे विकासशील देशों की मदद हो सके। किन्तु जब इंदिरा गांधी विदेशों में विकासशील देशों की मदद की बात करती हैं, गरीब देशों की बात करती हैं, वही इंदिरा गांधी हिन्दुस्तान में जब आती हैं तो वह भूल जाती हैं देश में जो गरीब लोग हैं, जो पिछड़े राज्य हैं जिन का विकास होना चाहिए, उनके उत्थान के लिए कुछ करना चाहिए। वह उनके विकास की बात नहीं करती, पापुलेशन के आधार पर किसी राज्य के विकास की बात नहीं करती, उसकी गरीबी के आधार पर उसके विकास की बात नहीं करती। फिर जब इंदिरा गांधी जी उत्तर में जाती हैं तो उनके आरक्षण का आधार आर्थिक हुआ करता है लेकिन जब वे दक्षिण भारत में जाती हैं तो उन के आरक्षण का आधार जाति हुआ करता है। ऐसा क्यों? चालाकी से महोदय, देश नहीं चल सकता है। चालाकी से महोदय, देश की समस्याओं का समाधान नहीं हो सकता है। देश की समस्याओं का निदान निश्चित तौर पर और सही तरीके से तथा सही ढंग से अगर करना है, चाहे देश इंदिरा गांधी को चलाना है और चाहे दूसरों को चलाना है, तो इसके लिए कुछ नियमों और नीतियों के आधार पर देश को चलाना होगा, तभी यह देश विकास कर सकेगा। जब इसके बारे में हमारी नीयत साफ होगी तभी यह हो सकता है। हमारी नीयत तभी साफ होगी महोदय जब हम मन से जिसके लिये आये हैं, जिसकी ताकत पर चुनकर आये हैं उसके लिए सही ढंग से सोचें। इस लिए अगर हमारा मन साफ होगा, हमारी नीतियां साफ होंगी, तभी हम यह कर सकते हैं। अगर हमारी नीतियों में खामी होंगी, गड़बड़ियां होंगी जो बेकार नीति होगी इससे हम यह नहीं कर सकते इससे करोड़ों लोगों के हक में वह बात नहीं आयेगी, उनके काम की बात नहीं हो पायेगी। इसलिए मैं कहना चाहता हूं कि जिस नीति से सरकार देश को चलाना चाहती है, जिस नीति से देश को यह सरकार चला रही है उस नीति से देश का भला नहीं हो सकता है, आम लोगों का भला नहीं हो सकता है।

महोदय, अभी चर्चा की गई आंकड़ों की। आंकड़ों की चर्चा की जाती है। सरकारी पक्ष के लोग आंकड़ों की चर्चा करते हैं और विपक्ष के लोग भी आंकड़ों की चर्चा करते हैं। सारा देश आंकड़ों में उलझ गया है, यह देश आंकड़ों में उलझा हुआ देश है। मैं कहना चाहता हूं कि जैसे रावण के माया जाल में राम जी को कभी-कभी यह उलझन होती थी कि कौन सा असल राक्षस है और कौन-सा नकली उसी ढंग से आज आंकड़ों के जाल में यह देश उलझा हुआ है। मैं कहना चाहता हूं कि आप देश के प्रत्येक उन लोगों की और इस दृष्टि से देखने का कष्ट करें, आप उन लोगों के इस आइने में देखें कि क्या गांवों के लोगों की गरीबी बढ़ी है या गांवों के लोगों की खुशहाली बढ़ी है। निश्चित तौर पर इन लोगों की खुशहाली नहीं बढ़ी है। हम देख रहे हैं कि गांवों में लोग गरीब होते चले जा रहे हैं। यह होता जा रहा है। वहां खुशहाली नहीं बढ़ रही है। देश का विकास बराबर नहीं हुआ। पाकिस्तान के एक राइटर ने लिखा है कि जो आंकड़े पेश किये जाते हैं योजनाओं और देश के विकास के बारे में वह योजनायें देश के थोड़े से लोगों की होती है। दो प्रतिशत लोगों के उत्थान और पतन के आंकड़े हुआ करते हैं। देश का डवलपमेंट आगे बढ़ा, देश का डवलपमेंट पीछे गया, यह आंकड़े केवल दो तीन प्रतिशत लोगों के

[डा० महावीर प्रसाद]

हुआ करते हैं । देश के 98 प्रतिशत लोगों के आंकड़े यह नहीं हुआ करते हैं क्योंकि उन का देश के विकास की दर में हिस्सा नहीं होता है, साझेदारी नहीं होती है तो मैं कहना चाहता हूं कि देश का विकास हो, यदि देश को आगे बढ़ाना है तो देश का विकास तब हो सकता है जैसे कि मैंने पहले भी निवेदन किया है निश्चित तौर पर हमारी नीयत ठीक होगी, हमारी नीति ठीक होगी तभी हमारे देश का विकास हो सकता है । हमारी नीति और नीयत इसलिये ठीक नहीं हो सकती क्योंकि श्रीमती इंदिरा गांधी को हमने पिछले 12–13 वर्षों से देखा है इसलिये मैं कहना चाहता हूं कि इस राज के माध्यम से देश कभी खुशहाल नहीं हो सकता । इसलिये हम चाहते हैं कि बड़े-बड़े औद्योगिक घरानों को आप रोकें । हम गांवों के उत्थान के लिये कृषि पर आधारित छोटे उद्योग लगा सकते हैं उनको रोजी दे सकते हैं उसके आधार पर लोगों को अधिक से अधिक अवसर दे सकते हैं तब देश खुशहाल हो सकेगा और लोगों को रोजगार मिल सकेगा नौकरियों में लगे हुये थोड़े से ही लोग होते हैं । सभी लोगों को तो नौकरियां मिल नहीं उकती हैं न ही सब को नौकरी दी जा सकती है इसलिये मेरा कहना यह है कि छोटे-छोटे उद्योगों द्वारा हम उन लोगों को सभी को काम में लगा सकते हैं और उनको इस प्रकार के अवसर दे सकते हैं जिनसे वे अपने जीवन का साधन- जुटा सकें ।

इस देश में अनिवार्य शिक्षा योजना चलाई जानी चाहिये थी । अनिवार्य शिक्षा योजना चला कर इस देश को घाटा पहुंचाया गया और देश के करोड़ों लोगों को शिकार किया गया और उनके लिए जो आरक्षण किया गया उनको कहा गया कि तुम नौकरी नहीं कर सकते हो क्योंकि तुम इसके काबिल नहीं हो, पढ़े-लिखे नहीं हो । अगर अनिवार्य शिक्षा योजना लागू की गई होती तो निश्चित तौर पर भारत के लोग 35 वर्षों से जो उपेक्षित और शोषित रहे हैं तो वे समाज के लोग पढ़-लिख गये होते नौकरियों में आ गये होते और उन्होंने दूसरे उद्योग धन्धे खोजे होते जिससे कि वे समाज के दूसरे लोगों की बराबरी में आ सकते । लेकिन सरकार ने इस दिशा में विशेष कुछ भी नहीं किया । वैसा इसलिए नहीं किया गया क्योंकि इसके पीछे जो मंशा थी वह मंशा साफ थी । वह यह थी कि हमें राज करना है । तुम राज के सारे दुःख भोगो हम राज के सारे सुख भोगेंगे । तो यह उल्टी दिशा बहुत दिनों तक नहीं चल सकती । इसलिए मैं निवेदन करना चाहता हूं कि निश्चित तौर पर हम करोड़ों लोगों के हक में जो अनिवार्य शिक्षा योजना चला सकते हैं उनके बारे में विचार करें । जैसा कि मैंने पहले कहा मैं आंकड़ों की बात न करके कहना चाहता हूं कि जब हम लोग ऐसी आवाजें उठाते हैं तो कहा जाता है कि हम देश को टुकड़ों में करना चाहते हैं, हम देश के विकास की दिशा को रोकना चाहते हैं । पापी कौन है ? क्या हम जो करोड़ों लोगों के भाग्य का द्वार खोलना चाहते हैं, या वह जो शासन के सिरमौर पर बैठी हुई कोई रानी, कोई प्रधान मंत्री जो देश के करोड़ों लोगों के भाग्य को बन्द करना चाहते हैं ? इसलिए निश्चित तौर पर अगर हम देश को आगे चलाना चाहते हैं, एक नीति की मार-फत चलाएंगे, नीति ठीक-ठाक होगी तब कारगर हो सकता है जब उसकी नीयत साफ हो सकेगी । इसलिए मैं कहना चाहता हूं हमें चाहिए यह अधिसंख्य लोगों के हक में ऐसी नीति चलानी चाहिए, जो उसके लाभ के लिए साबित हो सके और हमें सिंचाई कृषि पर आधारित छोटे

उद्योगों पर अधिक बल देना चाहिए और साथ ही सामाजिक तथा आर्थिक असंतुलन दोनों को एक साथ देख कर हमें सोचना पड़ेगा अन्यथा पटरी उलट जाएगी और जहां जा रहे हैं उल्टी दिशा में चले जाएंगे। इसलिए इस देश को बचाने के लिए निश्चित तौर पर ऐसे व्यक्ति को देश की बागडोर देनी होगी जिसका दिमाग बिलकुल ठीक हो, जो बहुजन हिताय, बहुजन सुखाय में सोचता हो उनके लिए कुछ करना चाहता हो जिसकी नीयत साफ हो, नीति साफ हो तब देश का सही नेतृत्व कुशल नेतृत्व हो सकेगा। इन शब्दों के साथ मैं कहना चाहता हूं कि देश को उल्टी दिशा में जाने से बचाइए, देश के बहुजन हिताय, बहुजन सुखाय के हक में नीति कारगर हो, वहीं नीति बननी चाहिए तभी देश का विकास सम्भव हो सकेगा और देश के तमाम लोगों के हक के द्वारा हम खोल सकेंगे।

श्री उपसभापति : सदन की कार्यवाही ढाई बजे तक स्थगित की जाती है।

The House then adjourned four lunch at thirty minutes past one of the clock.

v-------------

The House resembled alter lunch at thirty-four minutes past two of the clock.

[The Vice-Chairman, (Dr. Shtimati) Najma Heptulla in the Chair.]

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTUILA): We will now take up further discussion on the Appropriation BiH. Yes, Mr. Meena.

श्री धूलेश्वर मीणा (राजस्थान) : आदरणीय मेडम वाइस चेयरमैन साहिबा, मैं इस एप्रोप्रियेशन बिल नम्बर दो का समर्थन करने के लिए खड़ा हुआ हूं। दो दिनों से लगातार इस पर बहस हो रही है। मैंने अपने साथियों को सुना, विरोधी पक्ष के साथियों को भी सुना और इधर के साथियों को भी सुना, और सुनने के बाद मुझे ऐसा महसूस होता है कि हम लोग, शायद विरोधी पार्टी के लोग भी हों, उसे सपोर्ट तो करेंगे ही, उसे मानना तो है ही, मैं खास करके मंत्री जी का ध्यान दिलाना चाहूंगा कि क्योंकि जनरल बजट पर मुझे बोलने का अवसर नहीं मिला और मंत्रालय की, विभिन्न मंत्रालयों की मांगों पर भी यहां पर हाउस में बहस नहीं हो सकी। इसलिए मैं कुछ आपका ध्यान उधर ले जाना चाहता हूं।

इस देश के अन्दर, हमारा इतना बड़ा देश है और खास करके कृषि प्रधान देश है, जिसके अन्दर हमारी सारी समस्याएं कृषि पर निर्भर करती हैं। आज हिन्दुस्तान में कश्मीर से लेकर कन्या कुमारी तक सारा देश खेतिहर देश है, और खेती की तरफ, खेती के विकास के लिए बजट बनाने के लिए, अनाज को अधिक से अधिक पैदा करने के लिए और उसमें उन्नति करने के लिए जितना हम खर्च कर रहे हैं, या जो सरकार सदन से, पार्लियामेंट से मंजूरी चाहती है, उसी के अनुसार इस देश के अन्दर विकास नहीं हो पा रहा है, खास करके हिन्दुस्तान की सारी स्टेट्स में घूमने का मुझे तो अवसर मिला है, परन्तु जितना हमारी स्टेट राजस्थान– जहां कि हर बार सूखा पड़ता है, कुछ न कुछ केलेमिटीज आ जाती हैं, उससे काफी असर पड़ता है।

राजस्थान में आए दिन सूखा पड़ता है। इसके लिए वहां की सरकार और हम लोगों ने बार-बार हिन्दुस्तान की सरकार को यह बताया है कि उसके अन्दर स्थाई तौर पर ऐसे काम किये जाएं जिससे सिंचाई के साधन बराबर उपलब्ध

[श्री धुलेश्वर मीणा]

हों और हर इंच जमीन पर पानी पहुंचे और वहां का जो वैस्टर्न राजस्थान का आधा हिस्सा है, वहां पर पानी नहीं पहुंचता है, खेती नहीं होती है। अगर वहां पानी पहुंचाया जाये, तो मेरे ख्याल से हिन्दुस्तान की आधा तो नहीं, बल्कि मैं कहूंगा कि कम से कम एक चौथाई लोगों को भुखमरी तो खत्म हो सकती है।

इसके लिए राजस्थान नहर का बार-बार जिक्र किया जाता है। राजस्थान नहर के बारे में, अब सिंचाई मंत्री जी यहां पर नहीं है, उनकी स्टेटमेंट्स आती रहती हैं कि हमने इतनी प्रगति कर ली है, इतना इस साल में कर लेंगे। अगर वास्तव में आन-दी स्पाट जाकर देखा जाए, तो एक तरफ तो नहर की खुदाई हो रही है दूसरी तरफ क्योंकि रोज हवाएं चलती हैं, और आसपास में रेत है, वह रेत से भर जाती है। तो हमने पूछा कि यह कितने साल से भरी हुई है, वह एक बार देखने गये, तो इंजीनियर साहब ने कहा कि दस साल से ऐसे ही भरी पड़ी है और उसमें बड़े-बड़े पौधे उग गये हैं।

मैं मंत्री जी से कहूंगा कि इस तरह से काम हो रहा है एक तरफ तो खुदाई हो रही है, आपकी नालियां बन रही हैं, नहर बन रही है, और दूसरी तरफ उसके अंदर वापिस रेत वगैरह गिर कर वह भरती जा रही हैं और उनको वापिस खुदाने के लिए खर्च करना पड़ता है। तो इस प्रकार के वहां नहरों के किनारे पौधे या घास लगा दी जाए, जिससे कि जो रेत, धूल वगैरह है, वह उड़ करके नहीं आए और वह सिल्ट अप नहीं हो। उसके बाद मुझे यह निवेदन करना है कि राजस्थान के अंदर, आपको अच्छी तरह से मालूम होगा, सेन्ट परसेन्ट बिजली की कटौती कर दी गई है। अब इस प्रकार बिजली की सेन्ट परसेन्ट कटौती कर दी जाएगी, तो वहां का उद्योग किस प्रकार से विकास करेगा। वहां पर जितने भी बाहर के लोग आकर अपनी इंडस्ट्री लगाना चाहते हैं, उद्योग लगाना चाहते हैं, वह ऐसा कर नहीं पाते हैं। आज छोटे-छोटे उद्योग भी बिल्कुल बंद पड़े हुए हैं। राणा प्रताप सागर नहर से संबंधित एटामिक पावर स्टेशन की बात है, पता नहीं वह कब शुरू होगा। कभी साल में एकाध बार शुरू करते हैं, फिर बंद कर देते हैं। चूंकि इसका नियोजन विदेशी मुल्कों से तालमेल बैठा कर उसके ऊपर कार्य किया गया है या किया जा रहा है, उसमें अगर सही ढंग से मदद नहीं मिलती है तो अपने ही देश के टेक्निकल नोहाऊ को इसमें प्रोत्साहन दिया जाए और उस पर सुचारु रूप से कार्य चलाने का प्रबंध किया जाए।

एक सुझाव सरकार का यह भी था कि राजस्थान में पानी की समस्या को खत्म करने के लिए इस प्रकार की योजना हो कि गंगा और जमुना के पानी को लेकर उसे चम्बल के साथ मिला दिया जाए और वहां से सारा एक ग्रिड सिस्टम बनाया जाए, जिससे कि गंगा और जमुना के पानी को लेकर फिर राजस्थान के अंदर ले जाए जाने की सुविधा की जाए।

इसी प्रकार से अग्रिकल्चर को बढ़ाने के लिए मैं निवेदन कर रहा था। उसमें जितना आप खर्चा करते हैं, उसका ठीक ढंग से उपयोग हो रहा है या नहीं हो रहा है, उसको भी देखने की जरूरत है। उसके ऊपर जितना खर्च करने के लिए मंत्री जी ने पार्लियामेंट से स्वीकृति के लिए मांगा है उसका बहुत कम हिस्सा 1392 करोड़ रु० अग्रिकल्चर पर खर्चा

होता है । मैं आपका ध्यान इस ओर ले जाना चाहता हूं, चूंकि मैं गांव से आता हूं और मुझे मालूम है कि गावों की समस्याओं को लेकर, खास करके ये जितने विकास के लिए रकम दिए हैं उसमें जो हरिजन और बैकवर्ड क्लास के लोगों के लिए किया जाता है, वह वास्तव में जो शहर में रहने वाले लोगों या सेक्रेटेरिएट में ...... (समय की घंटी)... मैडम, मैंने तो अभी शुरू ही किया है...

उपसभाध्यक्ष [डा० (श्रीमती) नाजमा हेपतुल्ला] : आपको 15 मिनट का टाइम दिया है और 3 मिनट बाकी रह गए हैं ।

**श्री धूलेश्वर मीणा** : तो मैं निवेदन कर रहा था कि सेक्रेटेरिएट के लोग जानते हैं, कितना कहां खर्च होना है । लेकिन वास्तव में जो डिपार्टमेंट के लोग बैठे हुए हैं, उनको भी जाकर देखना चाहिए कि जो पैसा सरकार खर्च कर रही है उसका सही उपयोग हो रहा है कि नहीं हो रहा है । ट्राइबल्स के विकास के वास्ते जो विभाग है उसके अंदर आप जाकर देखए, बाबू लोगों के मकानात तो बन रहे हैं लेकिन खास कर जो आदिवासी लोग जंगलों में बसते हैं, उनकी हालत वैसी की वैसी है । उनके पास जो अग्रिकल्चर के, खेती करने के साधन हैं, उसी पर वह निर्भर करते हैं । उनको नए बीज तो सरकार पहुंचा देती है, लेकिन उनके पास सिंचाई की व्यवस्था कहां है, खाद भी खरीदने की व्यवस्था कहां है और नए इम्लीमेंट्स को खरीदने के लिए पैसा कहां है ? तो इसलिए जो कुछ भी पैसा आप उन पर खर्चा करते हैं, उसका जायजा लिया जाना चाहिए कि वास्तव में ठीक जगह पर खर्च हो रहा है या नहीं हो रहा है ?

मैं मानता हूं कि एक आदिवासी लड़का पढ़-लिख कर बाहर चला जाता है । उसका विकास हो जाता है, लेकिन राजस्थान की सरकार या किसी सरकार का यह मकसद नहीं होना चाहिए कि गांवों से निकल कर लोगों को शहर में बसने दिया जाए । मैं यह निवेदन करूंगा कि शहर का आदमी पढ़-लिख कर, खास कर जो मैडिकल प्रोफेशन के डाक्टर लोग हैं, उनको भी गांवों में भेजने की कोशिश की जाती है लेकिन कोई भी जाने को तैयार नहीं है । तो मेरा निवेदन है कि गांवों के लोग जो पढ़-लिख कर तैयार हो जाते हैं, उनको गांवों में ही रोजगार मिलने की व्यवस्था होनी चाहिए, और वे गांव छोड़कर शहर में नहीं जाएं । दूसरा मैं, यह निवेदन करना चाहता हूं ।

**श्री अरविन्द गणेश कुलकर्णी** (महाराष्ट्र) : अरे भाई, टाइम ले लो । आपकी पार्टी का बहुत टाइम है । टाइम देने वाली मैडम हैं ।

**श्री धूलेश्वर मीणा** : श्रीमन, मैं शिक्षा के बारे में निवेदन कर रहा था । बार-बार शिक्षा मंत्री जी से, श्रीमती शीला कौल जी से हमने कंसल्टेटिव कमेटी में भी निवेदन किया था कि आज भी आज़ादी के इतने वर्षों बाद भी हिन्दुस्तान में आप शिक्षा के ऊपर एक्सपेरिमेंट कर रहे हैं । यह एक्सपरिमेंट कब तक चलता रहेगा ? मैंने, जब मैं लोक सभा में था, तब भी निवेदन किया था कि आपने 3 लेंग्वेज फार्मुला तैयार किया, लेकिन उसको पूरी तरह से लागू नहीं किया । दक्षिण भारत का कोई भी व्यक्ति पढ़-लिख कर उत्तर भारत में नौकरी करने आयेगा या दक्षिण-भारत में नार्थ इंडिया का कोई पढ़ा-लिखा व्यक्ति नौकरी करने जाएगा, तो उसके लिए कठिनाई होती है । आप देखेंगे कि आज भी इनके सिलेबस में, इन के करिकुलम में आकाश-पाताल का

[श्री धूलेश्वर मीणा]

अन्तर है। इसीलिए हर एक विद्यार्थी चाहे नार्थ से साउथ में जाये या ईस्ट में जाये या ईस्ट से वैस्ट में आये उनकी पढ़ाई में बहुत अन्तर है; क्योंकि वहां की यूनिवर्सिटीज में उनके सिलेबस में बहुत अन्तर होता है। मैं कहता हूं कि स्टेट्स में भी जो यूनिवर्सिटीज हैं उनका करिकुलम एक नहीं है। तो मैं निवेदन करना चाहता हूं कि सारे हिन्दुस्तान की ऐजुकेशन के ऊपर एक समान पालिसी बनाई जाए। इससे हिन्दुस्तान का प्रत्येक विद्यार्थी जो पढ़-लिख कर होशियार होकर निकलता है, उसको कहीं भी प्रदेशों में जाने या वहां से आने में किसी प्रकार की कठिनाई नहीं होगी। इस प्रकार ऐजुकेशन पर जो खर्च करने की मांग की गई है, मैं निवेदन करना चाहता हूं कि जो कुछ डिमांड की गई है, मैं उसकी ताईद करता हूं, लेकिन इतना जरूर करें कि जो कुछ भी पैसा खर्च करें, उसका ठीक ढंग से उपयोग हो रहा है या नहीं, यह भी देखें। इतना कह कर मैं आपको बहुत धन्यवाद देता हूं।

SHRI ARVIND GANESH KULKARNI: Madam Vice-Chairman, at the outset, may I ask if you are allowing me 15 minutes?

THE VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA]: Your party has got 10 minutes.

SHRI ARVIND GANESH KULKARNI; Madam, Appropriation Bill always takes a long time.

THE VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA:: You should be very appropriate with the time when you are diseussing the Appropriation Bill.

SHRI ARVIND GANESH KULKARNI; Madam, I will limit myself to the time) but you will bear with me for one or two minutes this side or that side.

THE VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA]: Not only me, but aU of us will bear with yoa

SHRI ARVIND GANESH KULKARNI: They will be interested in listening to me. You don't worry aHjdut that. That is my job ito make them interested and keep sitting here.

SHRI' DHULESHWER MEENA; I have already left three minutes for you.

SHRI ARVIND GANESH KULKARNI: Since the ladies brigade Js not here. I can have a safe passage There is no problem for me now.

Madam Vice-Chairman, I am trying to make some points particularly in connection with the Appropriation Bill. I am not much interested in what should I say about it by way of introduction. But the important point, Madam, is that after the presentation of the budget, the biggest damage which has been done—leave aside price rise etc. about which you may *go* on talking anything and we may also be giving you more fitting re Dly—is the credit squeeze. Madam, I represent a section which is mostly concerned with cooperatives as well as the small scale industries. I have brought this matter to the notice ot the Minister of Industry, who is directly concerned with this, I myself wrote to Mr. Pranab Mukherjee as soon as I went back. "For Heaven's sake, don't kill the industry". I hope the Minister will take note of it and again go through it. After that Pranab Babu was very kind. Recently the Reserve Bank retraced its step. When they were going for that compulsory CLR they wanted to take it to 8 per cent, but it had gone to 7.5 per cent and they brought it back to 7.25 per cent. But that has not solved the problem. There wa? the other threat about taking the CLR to 40 per cent. That also they have stopped. If i am right—the Minister can also go through the record—all these attempts have liberalised credit to the extent of Rs. 400 crores. But already the nationalised banks were in default in connection With the statutory limitations with regard to the amount of credit they can take from the Reserve Bank.

I thtink, Mr. Minister, the time has come when again I have to eonvey to you my very strong feelings. Ancilla-risation in this country is one of the biggest efforts made in the small-scale sector. Particularly most of tne public sector undertakings, TELCO—a Tata company—and Aanfit Leyland and all such big companies have given orders as per production schedule to the foundries and other small-scale manufacturers to manufacture equipment. Last time when I was at my home, I met many industrial chambers. Particularly I was told that in Pune, Sangli, Kolhapur and Bombay, across the board, orders were curtailed, for the coming three months, of ancillary products and about 60 per cent of the production has been curtailed and lay-offs are being given. Actually when the poor man is begging ior a single farthing, lay.offs are given and the industry is groaning under the credit Squeeze, T have also quoted, earlier, some figures as to how diesel engines have suffered. In Pune, the biggest factory has cut down 40 Per cent of its production of diesel engines. This is tor your information because for want of time I have to go on very hurriedly.

Then we say that the infrastructure has improved to a cetain extent. That is right, but actually the fact of the matter is that in those States where industries are largely concentrated, like Maharashtra, Gujarat—-leave aside Uttar Pradesh, Bihar, etc,—and then, on the other side, Karnataka and Tamil Nadu, the shortage of electrical energy is one of the biggest factors which has affected industrial production in ths country, leave aside industrial production, the lack of electricity, agriculture is stagnating because no water can be pumped in summer days. Diesel is not available for many reasons. Actually diesel ig available liberally—I don't claim that diesel is not there, but bottlenecks are there. There are strikes going on in certain port areas whereby diesel also has become one of the constraints. That also you will have to look into because when we are drawing so much of money and going to spend if, the test of this expenditure is in the implementation cf the programme.

Madam Vice-Chairman, while I am on ithe implementation of the programmes, what I see is that the 'Food for Work' programme which is one of the programmes has a place of pride in certain States because by implementing this programme for the rural people the purchasing power of the rural population could be increased. But what I find is that you have combined the 'Food for Work' programme with, what you call, the 'National Rural Development' programme and many other programmes have also been brought in. But the important point is, you have reduced the food quantum and, having reduced the food quantum whatever meagre resources were available to the poor people under the 'Food for Work' programme are denied to them and no food packet is available to them as before and therefore they have difficulties. That is how thei 'Food for Work' programme has become a casualty at present. I think the Public Accounts Committee also has made very critical observations on the implementation 1 of the 'Food for Work' programme. I' am not aware of what is happening, in West Bengal, but they say that the 'Food for Work' programme is not properly implemented. In Maharashtra—the State from which I come—also there are many lapses in the 'Food for Work' programme. The 'Food for Work' programme is realiy as very good programme for the rural emancipation. But, what you call, the recent growth of corruption everywhere has also affected the 'Food for/ Work' programme, and I think the Minister will look into this problem because this is more important for the rural population.

Then, Madam, another programme which I was thinking and which has affected the entire credit available, is I the vast expenditure on the Asiad. I j am toid the Government all alone I Sticks to, what you call, the limited character of the Asiad, what the Edu-

[Shri Arvind Ganesh Kulkarni] cation Ministry is spending. But the spending for the Asiad is done not only by the Education Ministry. It is a whole complex financed by various Ministries. I am for the Asiad, i do not think that the Asiad should have been dropped. But look at ihe way in which the money is being spend. Rupees one thousand crores $_a$re being spent on the Asiad, on the iiy-overs and various other struc-tuer$_s$ which are being carried out. My young friend, Mr. Buta Singh, i$_s$ the / Chairman of that committee. I wish him good luck. But, Mr. Minister, for your information and for your enquiry through your own authorities, I am to bring to your notice what is going on in the Asiad at present. This is what I heard from people and what I read in the newspapers. You know that the Asiad was thinking of employing the services of the Maharashtra State Road Transport corporation to bring in 200 luxury bus'es in Delhi and that they have given them the contract. The investment has been made by the Maharashtra State Road Transport Corporation. Now suddenly a new idea has been floated that the Asiad itself should purchase 200 buses. I think it is at a stage where the Finance Ministry has to say yes or no. I think you will have to put your foot down. Why i is this new interest being shown to purchase 200 buses? Somebody's pocket is going to be benefited. I do not want to mention it because we will be debating on corruption. I think I should keep all that matter for that debate. But for th$_e$ present I want o know the result? 1 want to inform you hon. Minister, that I know who is concerned with the purchase of 200 bases and I know who is blocking it. The blocking is not from my.side, it is from that side, i would request you to look into this aspect, why this extra interest is ! being'shown in purchasing 200 buses when the Maharashtr$_a$ State Road Transport Corporation has already made the investment in this.

Then Madam Vice-Chairman, there is a little more time available for me. There are two or three other matters which are engaging my attention. The fust is $_a$b°ut the rampant corruption. I do not want to go into it because we are going to deal with it. But partL cularly I want to draw the attention of the Finance Minister to an observation mad$_e$ by the Supreme Court while ad-mittting a writ against the Chief Minister of Bihar. This is the urban bank scandal in Bihar, as it is stated. We are in such polluted atmosphere. That is why I took the decision to speak and air my views on this Appropriation Bill. The money which is going to be spent, requires an environment where everybody must have some social commitment. At present what we see on the national scene is that there is rampant corruption in the administration, and there is rampant corruption amongst the politicians, thereby vitiating the entire atmosphere in the country.

Even on the national scene really we wish that this Government should stay for five years. I am always on record to sa$_v$ in this House that in the world there are very few people like the Prime Minister, Mrs. Indira Gandhi, who can lead a nation. Your party is fortunate in having her. We $_a$re aU fortunat$_e$ in having her. But what can she do with her bands of sycophants and pindaris around her. How can she achieve any 3 P.M. thing? This morning, Madarn Vice-Chairman, I was discussing with some of my collleagues the programme of heavy water manufacture because there were some questions on that. The programme of heavy water manufacture is lagging behind. It is not that the Prime Minister does not desire because under the Janata Regime we know research and development had been given $_a$ go-by. But the programm$_e$ of heavy water, unless it is pursued....

SHRI HAREKRUSHNA MALLICK: It is heavily neglected.

SHRI ARVIND GANESH KULKARNI; Family matter? What he talks, I do not know.

THK VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA)]: He says it is heavily neglected.

SHRI ARVIND GANESH KULKARNI: That is all right. So, I say the programing of heavy water manufacture is lagging behind and thereby we are endangering the working of Tarapur, Rana Pratapsagar, Nerora and Kalpakkam plants. Not only that, heavy water is required also because Pakistan is on the threshold of having the bomb. It may be, but once they acquire it, is the biggest danger to us.

Then, I do not know why Dr. Swaminathan left at this time and gone abroad when in this country the agricultural research programme is at[so] suffering. You have allotted some money for it. The Minister himself is a co-operator. I would ask anybody here who $i_s$ an agri-culturist;- what now strains have been developed durihg the last two or three years? Why the last two or three years, after 1977 please tell me what new strains have been developed in this country in wheat, pulses, groundnuts and cotton. What steps have been taken? That is why I say that you have got a leader like Brad-rnan, but you aU Johnnies are like linesmen. You cannot even hold a bat in your hand. So, the whole team cannot make an impact. What I want to say is that a national perspective has to be taken. We are very much worried, even a person like me who has lived all along as a Congressman. I feel that this party should stay. But your inner bickerings, the way you are pulling each other's legs, we know everything. But on the problem in Maharashtra—Madam, you also come from that State—I want to spend a minute or two. I am not going into personal matters. There is a very wrong policy or foolishness of certain $Member_s$ from that House or from •wherever they are, in going into the personal and private matters either of the Chief Minister or of anybody else. 1 would not like to go into it. It is a personal matter and the person concerned will take care of family matters. But we find that this party in Maharashtra to riven with factions—one against one, two against two, three against three. 1 do not want to take names. But the poinl is, the previous Chief Minister's idea of purchasing loyalties through favours is decaying your party, Mr. Minister. Acquiring loyalty through granting of favours is the bane in this country. Very recently I read about Brahmachari, Kamleshwar is being transferred or after the expiry of his term, it is not being extended. Why? Because Brahmachari wanted a programme and I do not want to utter those words because you have also read it and I have also read it and in ladies' presence it is very difficult to Say what type of Brahmachari this Brahmachari is. This Brahmachari always stands amongst $_a$ galaxy of fair-looking ladies and gives discourses on Yoga. What type of Yoga he can teach, I do not understand. But the reason given for Kamleshwar's exit is that Brahmachari wanted about half an hour or 15 $minute_s$ in Doordarshan. Listen, Mr. Sukul, it is for you.

SHRI P. N. SUKUL (Uttar Pradesh): Mr. Kulkarni, a Brahmachari is tested only when he is surrounded by ladies.

श्री अरविन्द गणेश कुलकर्णी : विश्वामित्र गड्डे में गिर गये, यह तो दो मिनट में गिर जायेंगे, क्या बात कर रहे हैं आप ?

For heaven's sake don't say that. Even the old sages in the *Puranas* have fallen prey to the ladies. What can you say about thig present Brahmachari of the 20th century?

SHRI DINESH GOSWAMI (Assam): $Ar_e$ you speaking from experience?

SHRI ARVIND GANESH KULKARNI; This Brahmachari is surrounded by a galaxy of beautiful ladies. He wanted to introduce sex stu dies. One has to really condemn it. I do not know how; and why this Brahmachari is being pampered. How can he get admission in 1 Safdarjung? God alone knows. We have a clever $Prim_e$ Minister who knows what is

[Shri Arvind Ganesh Kulkarni]

going on where, she allows this fellow. I know from horse's mouth that Surya was s°kl for a small amount. You are unnecessarily raiding Angre ox raiding the other M.Ps, house. Surya was sold for a sum of Rs. 25000. Even the Rs. 21000 story is wrong.

This Brahmachari says : |TTT लिए 10 लाख 10 पैसे के माफिक हैं, यह आपका ब्रह्मचारी है । *(Time bell ling.)* He is the friend, philosopher and guide of Congress (I) party. There was a time when the sages used to say that money is just like earth or *mitti.*

SHRI P. N. SUKUL: Many of the Janata leaders used to go to him for learning yoga.

SHRI ARVIND GANESH KULKARNI: Your leaders go. This Brahmachari knows nothing. I do not know how he teaches yoga.

The VICE-CHAIRMAN [DR (SHRIMATI) NAJMA HEPTULLA]; Mr. Kulkarni, your time is over. H you do not indulge in outside activities..............

SHRI ARVIND GANESH KULKARNI: i am very sorry- My last point is about price rise. I want one minute for speaking on price rise.

The VICE-CHAIRMAN [DR (SHRIMATI) NAJMA HEPTULLA]: I think that is important. You have wasted your time.

SHRI ARVIND GANESH KULKARNI: Madam, you are not having your family here. It ls in Bombay. It is very difficult for people like me who come here along with their wives. There are many Members who do not bring their wives at all- But I have to bring. While reading newspaper, I casually asked my wife why she had gone to the I.NA, market. She said tbat she wanted to purchase fish. I .asked what was the rate. She said that it was Rs. 28 per kilo. I was surprised. This fish is not at all taxed by Mr. Pranab Mukherjee. He claims and his officers say: *ffff, ^tf* ?TTcr «rf^

We have not taxed anything. The fish is Rs. *28* per kilo. I just looked a* the newspaper. It was a heavy newspaper like the Times of India. We have to listen to these things from wives. This is a daily morning routine- We slip from the house at 9-30 A.M. and again we do not go back till 9.30 P.M. We sit here. It is a much better place and cool place. I do not know whether Mrs. Sisodia goes to tbe market and whether you pay from your own pocket. Mr. Pranab Mukherjee has the same problem. We the Members of Parliament have to purchase everything from the market. You ask anybody whether the price have gone down. Mr. MinisteT, 1 ani not speaking in a light mood. I think Delhi has become the costliest place in the country, apart from Bombay because i know personally ag I come from Bombay and Maharashtra. Madam will tell more about Bombay because she purchases many things in Bombay. What I find is that price rise is a very serious issue.

Thank you, Madam, for giving me sufficient time.

श्री जी० स्वामी नायक (आन्ध्र प्रदेश): उपसभाध्यक्ष महोदया, मैं आपका बहुत शुक्रगुज़ार हूं, आपने मुझे इस महत्वपूर्ण विनियोग विधेयक पर बोलने का मौका दिया । मैं आन्ध्र प्रदेश के कुछ सूखा-ग्रस्त इलाकों का जिक्र करूंगा कि इस बिल द्वारा सरकार ने जो राज्य सरकार को इन दुश्वारियों से निपटने के लिये धन का प्रावधान किया है, वहां पर उससे ज्यादा धन की आवश्यकता है । हमेशा की तरह इस बार भी आन्ध्र में सूखा

पड़ रहा है । जो महबूबनगर, आदिलाबाद, नलगौंडा, अनन्तपुर, चित्तूर, कड़प्पा और करनौल जिले हैं, इनमें पीने के पानी की काफ़ी तकलीफ़ है । महिलायें सुबह मीलों जा कर पीने के पानी का इंतजाम करती हैं । इसलिये मैं चाहूंगा कि माननीय वित्त मंत्री जी ने जो प्रावधान इस बिल में आन्ध्र प्रदेश के लिये किया गया है, उसमें और इजाफ़ा करने वहां की सरकार जो इन मुसीबतों को दूर करने की कोशिश कर रही है, उसमें उसको और मदद करे । इन सूखाग्रस्त इलाकों में सिंचाई की योजनाओं की भी काफ़ी कमी है । वहां पर श्रीसेलम प्रोजेक्ट है, जिससे दो कैनाल निकाली गई हैं, एक आन्ध्र के भाग के लिये और दूसरी तेलंगाना के भाग के लिये । मैं माननीय मंत्री जी से आग्रह करूंगा कि जिस तरह आन्ध्र में श्रीसेलम प्रोजेक्ट के राइट टनल कैनाल का प्रावधान इस साल किया गया है, तेलंगाना के लिये जो लेफ्ट टनल कैनाल का प्रावधान है उसकी मंजूरी अभी तक नहीं हुई है । मैं चाहता हूं कि लेफ्ट टनल कैनाल को मंजूर किया जाये, इसके मंजूर होने से कई हजार एकड़ भूमि में सिंचाई की व्यवस्था हो सकेगी । इसलिये मैं माननीय वित्त मंत्री जी से अनुरोध करूंगा कि इस ओर ध्यान देकर राज्य सरकार को जो मदद दी जा रही है, उसमें इजाफ़ा करें । इसी तरह से आन्ध्र प्रदेश में करीब 32 लाख आदिवासी रहते हैं और उनमें आधे से ज्यादा आदिवासी उपयोजना से बाहर रहते हैं । उन आदिवासियों के एरिये में जिस तरह की सहूलियतें उनको मिलनी चाहिएं उन सहूलियतों से वे वंचित रहते हैं । मैं वित्त मंत्री जी से चाहूंगा कि जिस तरह से और आदिवासी एरिया में आदिवासियों के लिये पीने का पानी, जाने के लिये सड़कें वगैरह का इंतजाम है, तो जो आदिवासी एरिया इन सहूलियतों से वंचित है वहां भी इस तरह की सहूलियतें देने की कोशिश करें ।

महोदया, हमारी प्रधान मंत्री द्वारा 20-नुकाती प्रोग्राम का ऐलान हुआ है, जनवरी 14 को । उसमें कई स्कीमें हैं । जो आदिवासी और हरिजन हैं, उनको 50 प्रतिशत गरीबी की रेखा से ऊपर लाने की योजना है । मुझे देश के कोने-कोने में जाने का मौका मिला है, वहां पर यह बात आ जाती है कि शैडयूल कास्ट फ़ाइनेंशियल कारपोरेशन और शैड्यूल ट्राइब्स फ़ाइनेंशियल कारपोरेशन द्वारा और जो लोन बैंकों द्वारा दिया जाता है, इसमें बैंक वाले वर्षों, 6 महीने और डेढ़-डेढ़ साल उन लोगों की अप्लीकेशंस को अपने कोल्ड स्टोरेज में रख लेते हैं । इससे आदिवासी और हरिजन परेशान हो जाते हैं । मैं माननीय वित्त मंत्री जी से आग्रह करूंगा कि हमारी नेता श्रीमती इंदिरा गांधी हैं, जो कि हरिजन और गिरिजनों को ऊपर लाना चाहती हैं और हमारी कांग्रेस (आई) पार्टी जो गरीब आदिवासी और हरिजनों को ऊपर लाना चाहती है । हमारी लीडर और हमारी पार्टी की सरकार को बदनाम करने के लिये जो अधिकारी बराबर काम नहीं करते हैं, जो हमारी स्कीम, पालिसीज होती हैं, उनको इम्पलीमेंट करने में जो देरी करते हैं, मैं चाहूंगा कि माननीय मंत्री जी खास कर यह बैंक के मेनेजर्स, डाइरेक्टर्स को देखें कि जो स्कीम हमारी सरकार उनको देती है, वह जल्दी से जल्दी अमल में लाई जाये और इस तरह से म माननीय मंत्री जी से प्रार्थना करता हूं कि बैंकों के डाइरेक्टर्स और मेनेजर्स को खास तौर से इंस्ट्रक्शन दी जायें कि आईंदा इसका उल्लघंन न हो ।

मान्यवर, मैं आपके द्वारा मंत्री जी का ध्यान दिलाना चाहूंगा कि हमारी

[श्री जी० स्वामी नायक]

गवर्नमेंट द्वारा सोशल फ़ारेस्ट्री स्कीम ली जा रही है और सोशल फ़ारेस्ट्री मैं समझता हूं कि जहां घने जंगल हैं, उन एरियाज़ में लाने की स्कीम है । यहां पर में कहना चाहूंगा कि इन एरियाज़ में जहां आदिवासी लोग कई सालों से जंगलात काट-काट कर भूमि की जुताई करते हैं और जब से हमारे नेशनल फ़ारेस्ट बिल का अमल गुजिश्ता साल से शुरू हुआ है उसकी वजह से कई आदिवासियों को निकालने का काम हुआ है । मैं इस विषय में कहना चाहूंगा अगर हमारे फ़ारेस्ट के लोग आदिवासियों को वहां से हटाना चाहेंगे, तो हमारी सोशल फ़ारेस्ट्री की जो स्कीम है, उनको कलेक्टर द्वारा राज्य सरकार द्वारा उन आदिवासी एरियाज़ में रहने वाले उन आदिवासियों को वहां पर जमीन देकर सोशल फ़ारेस्ट्री लीज अधिकार उनके लिये उपयोग हो सकता है । उसी तरह से केन्द्रीय सरकार द्वारा राज्यों को आदिवासी उपयोजना के तहत करोड़ों रुपया देती है । हर साल, हरिजनों के लिये कम्पोनेंट प्लान में करोड़ों रुपये का गुजिश्ता साल में छठी पंचवर्षीय योजना में प्रावधान किया गया है और आदिवासी सब-प्लान में भी पांचवीं प्लान से आदिवासियों के लिये योजनायें बना रहे हैं और करोड़ों रुपया उसके लिये खर्च हो रहा है । मान्यवर, मुझे देश के कोने-कोने में और खास कर मेरे आंध्र प्रदेश स्टेट को करीब से देखने का मौका मिला है । वहां पर जगहों पर कलेक्टर में और प्रोजेक्ट आफ़िसर में तनाव आ जाता है । कलेक्टर कुछ कहता है, तो प्रोजेक्ट आफ़िसर नहीं मानता है । प्रोजेक्ट आफ़िसर कुछ कहता है तो इम्प्लीमेंट करने वाले इंजीनियर्स होते हैं, सिंचाई का काम हो, तो पी० डब्ल्यू० डी० को लिखते हैं, इस तरह से जो दुश्वारियां आती हैं और इसके झगड़े में जो केन्द्रीय सरकार द्वारा करोड़ों रुपया दिया जाता है वह खर्च नहीं हो पाता है । मैं माननीय मंत्री जी से आग्रह करूंगा कि वे उसकी देख-रेख के लिये और सही इस्तेमाल के लिये एक मानिटरिंग सेल का नियोजन किया जाये जिससे हमारे केन्द्र द्वारा जो राज्य सरकारों को धन दिया जाता है, हरिजनों के लिये आदिवासियों के लिये, उसका सही उपयोग हो, और उसका दुरुपयोग न हो । इतना कहते हुए मैं इस विनियोग बिल का समर्थन करता हूं । जय हिन्द ।

**श्री राम लखन प्रसाद गुप्त** (बिहार) : उपसभाध्यक्ष महोदया, 1982-83 का एप्रोप्रिएशन बिल, जिसमें 91934 करोड़ 90 लाख 47 हजार रुपये की मांग की गई है और जो मंत्रालय रेवेन्यू विभाग 108 है, उस पर खर्च के लिये अनुमति मांगी गई है, मैं इस संदर्भ में कहना चाहता कि जो बजट बनता है जो एक्चुअल खर्च होता है, उसमें बहुत अन्तर रहता है । यहां हम देखते हैं 1980-81 में डेफ़िसिट बजट 1445 करोड़ की, और जब रिवाइज्ड बजट हुआ, 1975 करोड़ था और एक्चुअल खर्च हुआ 2577 करोड़ का । उसी तरह से 1981-82 के बजट में 1539 करोड़ का डेफ़िसिट बजट था और रिवाइज्ड बजट 1700 करोड़ और एक्चुअल डेफ़िसिट 2000 करोड़ रुपये के लगभग आया । इतना 1445 करोड़ से 2577 करोड़ का डेफ़िसिट और 1539 करोड़ से दो हजार का जो है, इसके कारण मुद्रास्फीति बढ़ती है और मुद्रास्फीति बढ़ने से उस पर और दबाव आता है । दूसरी तरफ़ हम यह भी देखते हैं कि जो बजट बना है, इस बजट के पहले ही कई ला स्टील, पेट्रोलियम प्रोडक्ट, फ़र्टिलाईजर वगैरह में आये जिससे कि इन की कीमत इतनी बढ़ गई कि हजारों करोड़ों रुपये की आमदनी तो बजट के पहले उनकी कीमतें बढ़ा देने से आपको हुई । सिर्फ़ रेलवे महसूल में और लेवी में 320 करोड़ रुपये की बढ़ोतरी कर दी गयी । पोस्टल चार्जेज

में भी सौ करोड़ की बढ़ोतरी हुई, यानी कुल 420 करोड़ की हो गयी । इसलिये बजट के पहले जो रेलवे और पोस्टल में बढ़ोतरी कर के इस तरह से जनता को ठगा जाता है और हजारों-करोड़ों को आगे-पीछे करके दिखलाया जाता है कि हम कितने का डेफ़िसिट बजट ला रहे हैं इससे भी डिफ़िसिट काफ़ी बढ़ जाता है । इस प्रक्रिया को समाप्त करना चाहिये । यह प्रक्रिया सरकार बराबर चलाती आ रही है । यद्यपि हर बजट में मंत्री महोदय का ध्यान इस तरफ़ खींचा जाता है । रुपये की कमी की बात आती है, तो इधर इंकमटैक्स में देखिये । इन्कम टैक्स में कितने एरियर बाकी है ? 31-1-80 में 579.6 करोड़ रुपये के और 31-11-80 को 641.92 करोड़ रुपये, जितने सिर्फ़ एरियर बाकी है । यानी जितनी आमदनी आती है उसकी काफी एक अच्छी रकम बाकी रह जाती है । ऐसे तो कुछ न कुछ बाकी रहेगा ही, लेकिन इसके अन्दर ढिलाई काफ़ी बरती जाती है, जिसके कारण कि बकाये की राशि सख्ती के साथ वसूल नहीं हो पाती है । इंकम टैक्स के अन्दर कहने को पिछली मर्तबा हाऊस के अन्दर बतलाया गया कि कई जगहों पर तीन सौ रेड किये गये । परन्तु उन तीन सौ रेड्स के बाद फ़ालोअप एक्शन उनमें से मात्र 13 केसेज में हुआ । तीन सौ केसेज में रेड करने के बाद 13 केसेज में फ़ालोअप एक्शन होना और उनमें से भी प्रासीक्यूट हुये चार-पांच ? उपसभाध्यक्ष महोदय, तीन सौ केसेज में रेड हुये और चार-पांच केस प्रासीक्यूट किये गये, तो उसका कितना इम्पैक्ट पड़ेगा, जनता के ऊपर, कोई भी इम्पैक्ट उसका नही पड़ता है । दिखलाने के लिये जब सरकूलर जाता है, मंत्री तक तो उस समय लगातार इन्कम टैक्स के आफ़िसर सब जगह, तीन सौ जगहों पर धावा बोल देते हैं परन्तु किस तरह से बातें समाप्त हो जाती हैं, यह हम और आप सब जानते हैं कि इन्कम टैक्स के अन्दर और उनके आफ़िसरों के अन्दर क्या होता है ।

अगर सेल्स टैक्स की बात की जाये, जैसे बिहार का उदाहरण लिया जाये तो सौ में 99 अफ़सर अगर सिर्फ़ अफ़सर का नाम लेकर 10 वर्ष के अन्दर, 15 वर्ष के अन्दर, जितने अफ़सर है, उनकी प्रापर्टी की ठीक-ठीक जांच हो तो एक-एक व्यक्ति की हजारों और लाखों गुना जायदाद बढ़ी हुई होगी । परन्तु उन पर इन्कम टैक्स वाले कुछ नहीं करते । दोनों की मिली-भगत हो जाती है । दोनों हो जाते हैं टैक्सेशन के चचेरे भाई, यह उसको बचाता है, वे इसको बचाते हैं । कांग्रेस सरकार यह तो कमिट किये हुये है कि सेल्स टैक्स का एबालीशन किया जायेगा और इसके बावजूद सेल्स टैक्स एबालिश नहीं हो पा रहा है । इंदिरा जी के भाषणों से और जब वे इस तरह की मीटिंगें बुलाती हैं तो उनसे पता लगता है कि वे चाहती हैं कि एबालीशन किया जाये, परन्तु हर सरकार के जो चीफ़ मिनिस्टर्स हैं, वे यह अधिकार नहीं जाने देना चाहते हैं । उनको उतनी आमदनी से मतलब नहीं है, वह तो केन्द्रीय सरकार देने को तैयार है । हर राज्य की जितनी आमदनी सेल्स टैक्स से है, केन्द्रीय सरकार उतनी आमदनी देने को तैयार है, लेकिन आमदनी तो केन्द्रीय सरकार दे देगी, वसूल करके, किसी अन्य स्रोत से उतना पैसा ले करके, लेकिन उनके जो हजारों, लाखों सेल्स टैक्स के आफ़िसर हैं और उनके कारण जो लाखों व्यापारियों को चूसा जाता है और उसके कारण एक व्यापारी को चपरासी क्या एक नौकर से भी बदतर समझा जाता है और जब कोई भी आफ़िसर जाता है तो अपना बिल बनवा देता है, अगर कोई पैसा मांगेगा तो कहता है, तुमको समझ लूंगा, इस चीज का क्या होगा । किसी को भी वह गल्ला या किराना, जो भी सामान उनके यहां आता है, वह कभी पेमेंट नहीं करता । इस तरह से भ्रष्टाचार पनप रहा

[श्री राम लखन प्रसाद गुप्त]

है सेल्स टैक्स के कारण । मैं मंत्री महोदय का ध्यान इस तरफ़ खींचूंगा कि सेल्स टैक्स का अबालीशन अब जरूर किया जाय । सेल्स टैक्स से जितना आता है उसका दुगुना, तिगुना ले लें आमदनी के लिये किसी को कुछ नहीं है वह तो आपकी जो नीति होगी, आपको कितना लेना है, अन्ततोगत्वा वह सब उपभोक्ताओं पर पड़ेगा और उसको जो भी प्रतिक्रिया होगी वह सरकार के ऊपर होगी परन्तु इसके जो तरीके हैं जिस के कारण कि लाखों जनता को भ्रष्टाचार के अन्दर डाल रहे हैं, उस भ्रष्टाचार से तो आप उनको बचाइये ।

और इस तरह से सेल्स टैक्स अबालिशन, जो इंदिरा जी की नीयत है, उस नीयत को भी आप एक व्यावहारिक रूप में उतरने दीजिये । आप सेल्स टैक्स अबालिश कीजिये यह हमारी मांग है ।

आप हर राज्य की सरकार की बात पर जायेंगे तो आप नहीं कर सकेंगे । हम यहां पर यह कहने को तैयार हैं कि जनता सरकार भी यह चाहती थी, उसके भी घोषणा पत्र में यह था, परन्तु किसी राज्य के मुख्य मंत्री ने नहीं होने दिया । आपकी शक्ति ज्यादा, आप ज्यादा स्टेबल है, ज्यादा स्थिर आपकी सरकार है और आपकी सरकार अधिकांश राज्यों में है, कम से कम बिहार में तो है ही । बिहार की तो मुक्ति कीजिये, बिहार में सेल्स टैक्स के कारण जितना भ्रष्टाचार बिहार में है, उसका एक चौथाई सिर्फ़ सेल्स-टैक्स के कारण है । आप इसको हटावें ।

उपसभाध्यक्ष महोदया, जब हमने वहां पर बातें लाई थी, तो गल्ले के ऊपर फ़ूड-ग्रेंस पर जहां दिल्ली में, बंगाल में, असम में सेल्स टैक्स नहीं लगता है, वहां बिहार में कहा गया है हटाने के लिये । इससे सिर्फ़ आठ करोड़ रुपया आता है गल्ले पर, उस पर मेरा कहना है कि आप मिल्स से ले लीजिये, आप जो फ़्लौर मिल्स हैं, उससे ले लीजिए, सोर्स से ले लीजिये, बाकी जगह छोड़ दीजिये । आठ करोड़ की बात है । इन्होंने सैंकड़ों करोड़ रुपया शराब के अन्दर, फिर से चला करके, शराबबन्दी को समाप्त करके सैंकड़ों करोड़ रुपया आमदनी कर लिया, लेकिन आठ करोड़ रुपया छोड़ने को तैयार नहीं है और भ्रष्टाचार को बढ़ावा दे रहे हैं ।

मेरी मंत्री महोदय से अपील है कि वे इस बात के ऊपर जरूर ध्यान दें और इस बात को समाप्त करके बिहार को कम से कम राहत दिलवायें ।

इसके साथ ही साथ आजकल एक कृषि उत्पादन बाजार समिति एक यह भी केन्द्रीय कानून है और इसके अन्दर राज्य सरकार हर जगह एग्रीकल्चरल प्रोड्यूस मार्केट यार्ड बना करके तशील कर रही है । मैं कहना चाहता हूं कि मंत्री जी को कि बिहार के अन्दर एक-एक मार्केट यार्ड में एक एक सैक्रेटरी की, मैं चैलेंज करता हूं बिना अपवाद के कि किसी भी सैक्रेटरी की वार्षिक आमदनी दो लाख रुपये से कम नहीं है, ज्यादा हो सकती है । एकदम खुलेआम मैं चेलेंज के साथ कहता हूं कि एक भी अपवाद छोड़ कर मैं कहता हूं कि हरेक सैक्रेटरी की आमदनी साल में दो लाख रुपया से कम नहीं है और मार्केट यार्ड ऐसी जगह पर बनाया गया है कि जो कभी ट्रेडर क्लास से या एग्रीकल्चर वालों से पूछा नहीं गया है । अपने मन से कहीं मीलों मील दूर जाकर बना दिया गया है और उसके बाद उसको वहां पर जाने के लिये बाध्य किया जाता है । उसको नुकसान होता है, उसकी हत्या होती है लूटे जाते हैं, बिजली की व्यवस्था नहीं है और पुलिस की व्यवस्था नहीं है और सरकार कहती है कि मार्केट यार्ड वर्ल्ड बैंक से रुपया लेकर

बनाया गया है, आपको जाना ही पड़ेगा। आपने जाने से पहले क्यों नहीं पूछा कि यह ठीक होगा कि नहीं होगा। फिर जो घर, बाजार है, उसको आप समाप्त क्यों करते हैं, सब मार्केट यार्ड घोषित कर सकते हैं। परन्तु उसको घोषित नहीं होने देते क्यों कि सैक्रेटरी साहब की आमदनी कम हो जायगी। इसलिये इसके ऊपर ध्यान दें। बिहार में एग्रीकल्चर के मंत्री जिनके अन्दर में यह विभाग है, कुछ भी इस पर सुनने को तैयार नहीं है, श्री रमेश झा जी कुछ भी हमारी बात सुनने को तैयार नहीं हैं और बात करने के लिये तैयार नहीं है और जो एग्रीकल्चरल प्रोड्यूस के कमिश्नर हैं, वे कहते हैं कि नीचे के सैक्रेटरी ने जो आर्डर किया है, वही सब ठीक है। तो वही जब सब ठीक है, तो सैक्रेटरी जो चाहेगा, वह क्यों नहीं करेगा। आखिर इस चीज को सरकार की तरफ़ से क्यों बढ़ावा दिया जा रहा है? मैं आपका ध्यान इस ओर आकर्षित करता हूं और आप इस चीज को देखें।

उसके बाद जहां तक खर्च का सवाल है, सरकार का मैं प्लान एक्सपेंडिचर देख रहा था। तो प्लान एक्सपेंडिचर जो है, वह भी कभी-कभी इतना ज्यादा है--बजट तो बना लिया जाता है ज्यादा ओवर-एस्टिमेट करके और खर्च बहुत कम होता है। उस में यह टेली-कम्यूनिकेशन का 1980-81 का देखें, वह फाइनैंशल प्रोग्राम जो अप्रूव हुआ, वह 403.31 करोड़ रुपये का और एक्चुअल खर्च हुआ 268.22 करोड़ यानी 135.09 करोड़ रुपये ज्यादा ओवर-एस्टिमेट किये गये थे और ओवर-एस्टिमेट अगर कुछ हो, तो कुछ होना चाहिये, इतना नहीं कि चार सौ करोड़ में से 135 करोड़ रुपये का ज्यादा हो जाय। यह इस बात का द्योतक है कि इसके कारण आखिर जो एडिशनल रिसोर्सिज लाने की कोशिश की गई और उसके बाद वह रुपये खर्च नहीं होते हैं। मेरे कहने का अर्थ यह है कि बजट बनाने मे जो कहीं पर बहुत खर्च कहीं पर बहुत कम खर्च, बहुत डिफरेंस यह नहीं होना चाहिये और सबतो एक्सपर्ट एक से एक बड़े एक्सपर्ट आपके पास है, फिर इतने का डिफरेंस क्यों होता है, इस बात की ओर ध्यान देना चाहिये।

उपसभाध्यक्ष महोदया, एग्रीकल्चर के विषय में अभी हमारे साथी कुलकर्णी साहब बहुत ठीक कह रहे थे कि जनता पार्टी की सरकार के समय में जो जो वेलफेयर के स्कीम्स लाये गये, इस सरकार ने सब को बन्द कर दिया। एक इतनी बड़ी योजना थी--फूड फार वर्क--बेकारी की समस्या का हल करने के लिये योजना थी परन्तु उसको भी बन्द कर दिया गया। उसके बाद अभी जो एनुअल रिपोर्ट आई है, एग्रीकल्चर मिनिस्ट्री की उसमें दिया गया है कि इन्टेग्रल रूरल डेवलपमेंट प्रोग्राम में स्टेट्स को जितने रुपये दिये गये वे आधे से भी कम है। जितना एलोकेशन उनके लिये था उसका सिर्फ आधा हिस्सा स्टेटस को दिया गया है, वह भी फाइनेंशियल ईयर के अन्त में। आप जानते हैं, फाइनेंशियल ईयर के अन्त में जो रुपया दिया जाता है, वह खर्च किस तरह से होता है,। वह तो रुपया पानी की तरह चला जाता है, जल्दी जल्दी कुछ खर्च दिखलाये, जैसे भी हो बिल बना लो पास करो। वह रुपया उचित रूप से खर्च नहीं होता है। तो इतनी बडी योजना है, एक तरफ अनइंप्लायमेंट का प्रश्न है गांवों के अन्दर। आपके 20 सूत्री कार्यक्रम में भी अनइम्प्लायमेंट को दूर करने पर जोर दिया है। खास कर गांवों के अन्दर ये जो रुपया देते हैं उसका 50 परसेंट भी स्टेट को नहीं दे पाते हैं। अगर स्टेट को नहीं दे पाते हैं तो क्या हालत देश की होती होगी, गांव के अन्दर, यह हम लोग यहां पर बैठकर कैसे सोच सकते हैं। इसलिये इस स्कीम की या जो भी स्कीम हो कम से कम उसका रुपया

[श्री राम लख प्रसाद गुप्त]

सब खर्च हो, सही खर्च हो, जितना रुपया रखा जाय उसको कम खर्च करने की तरफ ध्यान नहीं देना चाहिये।

उसके बाद, गांवों में जितनी भी आवश्यक सामग्री है वह हम देखते हैं कि वहां पर उपलब्ध नहीं होती है। अभी यह जन वितरण प्रणाली की बात आई है और सिविल सप्लाईज की तरफ से काफी वक्तव्य आते रहे हैं हमने इतने लाख दुकान कर दिये। दुकान कर तो दिए मगर जरा देहात की दुकानों को देखें। वहां क्या-क्या चीजें मिलती हैं? क्या जितनी योजना है उसका दसवां हिस्सा भी देते हैं। जितनी योजना है उसका दसवां हिस्सा भी आप दुकानों में नहीं देते हैं। और उसमें हम यह देखते हैं कि बिहार के गांवों के अन्दर ज्यादा से ज्यादा चीनी के ऊपर जोर मारते हैं। चीनी मुश्किल से ब्लाक में गई नहीं कि मुखिया तक जाते जाते समाप्त हो जाती है। मैं मुंगेर से आता हूं और मुंगेर में 20 सूत्री कार्यक्रम की बैठक में यह बात लाई गई थी। वहां पर एफ सी आई को अपने गोदाम से चीनी की सप्लाई करना जरूरी है लेकिन वह मुंगेर से नहीं देता है मुंगेर से 70 किलोमीटर इधर एक जगह है, जम्मू, वहां से प्रति बोरा 2 रुपये कमीशन पर दुकानदारों को दी जाती है। जम्मू से मुंगेर तक जाने में 15 रु० फी बोरी खर्चा आता है। आप कैसे समझते हैं जब दुकान-दार को 2 रु० कमीशन मिलेगा, वह 15 रु० खर्चा करके कहां से देगा। तो एफ सी आई वहां का जो है वह अपने गोदाम से क्यों नहीं देता है? वह 70 किलोमीटर दूरी से क्यों चीनी सप्लाई करता है। उस के बाद भी एफ सी आई वाले किसी की बात नहीं सुनते हैं, डिस्ट्रिकट मजिस्ट्रेट की बात नहीं सुनते हैं। सारा यहां का माल वहां, वहां का माल उधर करते हैं। हालांकि हर जगह उनके स्थानीय गोडाउन हैं लेकिन फिर भी यहां से वहां करते रहते हैं। गांवों की हालत काफी रही है और जन वितरण प्रणाली से दुकानों की संख्या चाहे जितनी बढ़े, उनके अन्दर पूरा माल न दिया जाय, उसका वितरण न किया जाय, तो केवल संख्या देकर पेट भरने की जरूरत नहीं है।

गृह निर्माण योजना भी 20- सूत्री कार्यक्रम के अन्दर है जिसमें कहा गया है इस क्षेत्र में काफी मदद की जाए। मैं अभी बिहार के बेगूसराय जिला के एक गांव जयन्ती ग्राम बिन्दु टोला गया। हमारे बिहार में जयन्ती ग्राम को सबसे ज्यादा प्रमुखता दी जाती है, राष्ट्रीय आन्दोलन में वहां के सबसे ज्यादा लोग शरीक हुये थे। 1921 नागपुर कांग्रेस में जयन्ती बिहार के लोग थे, 1921 के आन्दोलन में वहीं के लोग सबसे ज्यादा स्वतंत्रता सेनानी रहे। स्वतंत्रता सेनानी की पेंशन उसी गांव के लोगों को मिलती है। गांधी जी का वहां पर मंदिर है वहां पर हर शाम घड़ी घंटे बजा कर पूजा होती है। वह गांव ही जल गया, 182 घर उसके जल गये और जले हुये दो महीने हो गये,। यानी, 3 मार्च को जला है। परन्तु घरों को नहीं बनाया गया है। 184 घरों में से किसी को नही बनाया गया है और उनके लिये 15 तारपुलीन दिये गये हैं। 15 तारपुलीन में इस गर्मी के अन्दर कैसे काम चलेगा? 6 महीने का उनका खाना, गल्ला, अन्न सब जल गया। मेरी अपील है कि सरकार को कम से कम ऐसे गांव को, इस तरह के गांव को गृह निर्माण के लिये जिसका सब कुछ जल गया है, इस को देखकर उसका गृह निर्माण करना चाहिये। 20 सूत्री कार्यक्रम की बैठक में लोग बैठकर दोहराते हैं कि गृह निर्माण की योजना है, घर जब बना दिया जायगा तब समझा जायगा कि 20 सूत्री कार्यक्रम सफल हुआ।

उसी तरह से पानी की व्यवस्था के विषय में है। वहां पर 10 चांपाकल

लगे हुये हैं, लेकिन उनमें से केवल 2 चांपाकल चल रहे हैं, 8 बिल्कुल बन्द हैं। उसी बिन्टोली गांव के अन्दर दो चांपाकलों से कैसे काम चलेगा ? यहां पर जो बस्ती है उसके तीनों ओर गंगा है, लेकिन जहां पर भी चांपाकल लगे हुये है वह 10 में से 8 बन्द हैं। यह जो रेशियो है यह सभी जगह है। जितने भी चांपाकल गाड़े जाते हैं 10 में से 8 खराब होते हैं, 2 किसी तरह से चलते हैं। अगर हम उसी तरह को नीति अपनाये जिससे कि योजनायें तो बनें लेकिन पानी न मिले तो यही उसका उदाहरण है। मुंगेर जिला केन्द्र है, डिस्ट्रिक्ट हैडक्वार्टर है लेकिन 4-4, 5-5 रोज तक वहां पानी नहीं मिलता है। हम लोग अपने यहां कोई गैस्ट नहीं रख सकते हैं। 4-5 दिन में पानी सप्लाई हो तो कैसे कोई पानी रखेगा ? कैसे वहां रहेगा ? लेकिन सरकार निस्तत्व होकर बैठी है। इसका कारण यह है कि वहां के विधायक और एम० पी० सब विरोधी पार्टी के हैं। इसलिये उनको भूखा मारा जा रहा है। उसको टेंटालुस की तरह से सजा दी जा रही है। जिस शहर के तीन तरफ़ से गंगा नदी है उसको पानी नही मिल रहा है जैसे टेंटालुस को पानी में खड़ा कर के सजा दी जाती है उसको पानी पीने को नहीं मिलता, उसी तरह से मुंगेर के नागरिकों को प्यासा रखा जा रहा है। उसके तीन तरफ़ से गंगा है, लेकिन उस शहर को पानी नहीं पहुंचाया जा रहा है। तो यह इकानामिक पालिसी जो भी हमारी सरकार चला रही है, उससे कोई लाभ यहां नही होता। किसी तरह की राहत उसको नहीं मिल रही है। महंगाई बढ़तो जा रही है और लोगों की परेशानी भी बढ़ती जा रही है।

उपसभाध्यक्ष महोदया, मुंगेर की बात मैं कर रहा था कि वहां पर रेडियो का ए० आई० आर० का कोई भी रिप्रजन्टेटिव नहीं है। पिछले दो वर्षों से उसका नाम काट दिया गया है। वह कारसपोडेंट वह है जो इमरजेंसी में अपाइंट किया गया था और आपने किया था। जब सरकार 1977 में आई तो उसका नाम काट दिया गया। दो वर्ष तक बराबर मैं अपील कर रहा हूं, साठे साहब से मिलकर उनसे भी कहा तो उन्होंने कहा कि साहब मुख्य मंत्री से लिखवा कर लाओ। मुख्य मंत्री श्री जगन्नाथ मिश्र ने लिखकर दे दिया कि वह कारसपोडेंट ठीक है, उसको भी नहीं बहाल कर रहे हैं। किसी को भी बहाल नहीं कर रहे हैं। आज भी डेमोक्रेसी में, दो वर्ष तक रेडियो का कारसपोडेंट नहीं रहे डिस्ट्रिक्ट हैडक्वार्टर में तो उनसे क्या अपेक्षा करें, वहां न्यूज का क्या हो रहा होगा, यह आप खुद समझ सकते हैं। मेरे सब प्रयत्नों के बाद मामला ठप्प पड़ा हुआ है। कभी कुछ कभी कुछ बहाना लगाकर मुझे टाल दिया जाता है।

अभी कीमतों के बारे में भी यहां पर कहा गया है कि सरकार का कोई कंट्रोल ही नहीं है। कीमतों के अनुसार सरकार चलती है, सरकार के अनुसार कीमतें नहीं चलतीं। सीमेंट, पेपर, स्टील, इन सब के दाम साल में दो तीन, चार-चार बार बढ़ जाते हैं और सरकार चुप है। अभी सीमेंट का आपने देखा, इतनी हालत हुई कि जो ब्लेक का रेट था उसको वाइट मार्केट का कर दिया गया। जो 44 रुपये, 45 रुपये में सीमेंट मिलता था उसको फ्री सेल करके 65 से 71 रुपये बोरी में बेचा जा रहा है और 65 से 71 रु० बोरी जितना चाहे ले लीजिये, सैकड़ों, हजारों बोरी मिल जायगा लेकिन लैवी वाला सीमेंट कहा जाता है अभी तक सरकार से आर्डर नहीं आया।

तो फ़ैक्टरीज से लैवी का सीमेंट नहीं निकलता, लेकिन सीमेंट 65 से 71 का निकल रहा है। मैं समझता हूं कि सारा

[श्री राम लखन प्रसाद गुप्त]

के जाते जाते सीमेंट की बोरी 100 रुपये की हो जाएगी । आखिर दो तीन महीने के अन्दर क्या बात हुई कि 29–30 रुपये से 41–42 तक कर दिया गया और सुरसा की तरह यह बढ़ता जा रहा है । यह समझ में बात नहीं आती । लोगों को बेहद असंतोष है सीमेंट को ले कर ।

इस समय चारो तरफ़ काफ़ी प्रचार हो रहा है कि स्टेट बैंक आफ़ इंडिया की 6 हजार ब्रांचेज खुल गयीं । बड़ी खुशी की बात है । 6 हजार ब्राचेज खुल गयीं और 1500 करोड़ रुपया जमा हो गया, बड़ी खुशी की बात है । लेकिन ताज्जुब यह है कि डकैती बाहर से होती है और एक डकैती भीतर से होती है । मुंगेर जिले की स्टेट बैंक आफ़ इंडिया को लखी सराय ब्रांच में एक आदमी गया और एक विजयकुमार के एकांउट से सेविंग बैंक की विदड्राअल स्लिप लेकर 10 हजार रुपये के लिये दस्तखत किया, दस्तखत उसने अंग्रेजी में किया । उसका स्पेसीमे सिगनेचर हिन्दी में था, इसलिये ब्रांच के जो एकाउंट खोलने वाले क्लर्क होते हैं उन्होंने कहा कि स्पेसीमेन सिगनेचर तो हिन्दी में है, तो उसने हिन्दी में भी दस्तखत कर दिये । इस के बाद उसको 10 हजार रुपये दे दिये गये । उसने कहा कि तुम को कोई जानता है तो उसने कहा कि फ़लां क्लर्क है, बड़े भाई नाम के क्लर्क हैं । 10 हजार रुपये उस को शनिवार को दिये और सोमवार को उसने फ़िर 50 हजार की विदड्राअल स्लिप दी । उस को भेज दिया गया मैनेजर के यहां । मनेजर ने पूछताछ कर ली कि इतने रुपये की क्या जरूरत है ? उसने कहा कि मुझे एक जमीन खरीदनी है 65 हजार में, 10 हजार रुपये कल ले गया, आज 50 हजार चाहिये, 65 में जमीन लेंगे । उस को 50 हजार दे दिया गया । 15 मिनट, आधा घंटा बाद एक्चुअल विजयकुमार आया तो उससे कहा गया कि आपके नाम से 10 हजार, 50 हजार रुपये ले जाये गये हैं । उसने कहा कि हम को तो नहीं दिये । जब उस ने कहा कि ऐसे क्यों किया, बैंक के ऊपर केस किया विजयकुमार ने पुलिस के अन्दर और रुपया लौटाने की बात कही तो मैनेजर का जवाब है, रीजनल मैनेजर का जवाब कि अब तो केस किया है, जो केस में होगा वह होगा । अगर विजयकुमार ने लिया है तो ठीक है, लेकिन अगर विजयकुमार ने नहीं लिया है तो उस को रुपया दिया जाना चाहिए । क्रिमिनल केस में 15–20 वर्ष लग जायेंगे । विजनेसमेन 50–60 हजार रुपया रोक कर रखेगा ? क्लर्क भादुरी ने अपने स्टेट मेंट में कहा है कि विजयकुमार ने नहीं लिया । लेकिन उसके बावजूद रुपया नहीं दिया जा रहा है । मंत्री महोदय इस केस को देखें । प्रणव बाबू को मैंने चिट्ठी दी और दूसरे अफ़सरों को भी दी है । उसका रुपया लौटाया जाना चाहिए । उसको सजा यह मिली है कि जितने एकाउंट थे सब का कारोबार बन्द कर दिया । सिस्टर कन्सर्न का जो कोई भी कैश-क्रेडिट था वह बन्द कर दिया । यह उस को सजा मिली है ।

अन्त में मैं दो-तीन बातों की ओर और ध्यान खींचना चाहूंगा । बिहार पिछड़ा है । रोज निकल रहा है कि करप्शन में सब से आगे है । आज भी 'इंडिया टुडे' में देखा है एक तरफ़ अन्तुले और एक तरफ़ डा० जगन्नाथ मिश्र । यह सब बातें अपनी जगह पर हैं । लेकिन केन्द्रीय सरकार का जो फ़र्ज है बिहार को बढ़ाने में, उस के पिछड़ेपन का दूर करने में वह तो उसे निभाना चाहिए । आज केन्द्रीय सरकार भी अपना फ़र्ज पूरा नहीं कर रही है । हम लोगों के पास चिट्ठी आई है कि केन्द्रीय सरकार के पास बिहार

गवर्नमेंट का कैल्शियम कारवाइड, पी० वी० सी० प्रोजेक्ट 1-7-80 को दिया गया था, वह फुल लाइसेंसिंग कमेटी के सामने 6-2-82 को रखा गया, आज तक उस की स्वीकृति नहीं दी गई है । एक पोलिएस्ट्रिन का प्रोजेक्ट है, वह 13-12-80 को दिया गया, फुल लाइसेंसिंग कमेटी के सामने वह 6-2-82 को रखा गया । इसकी भी स्वीकृति अभी तक नहीं मिली है । जो काम गवर्नमेंट करना चाहती है उस की स्वीकृति भी दो-दो वर्ष तक पेंडिंग रहे यह तो ठीक नहीं है । इसके बाद बिहार के लोगों की मांग है कि वहां पेट्रो केमिकल कांप्लेक्स हो । बिहार सरकार की भी मांग है कि यह होना चाहिए पहले चौथी पंचवर्षीय योजना में भी इस को इंक्लूड किया गया था और चौथी योजना में इंक्लूड करने के बाद अब यह कह दिया गया कि मार्केटिंग के ख्याल से और टेक्निकल प्वाइंट्स के कारण यह संभव नहीं है । क्यों संभव नहीं है । वहां पर इतना तो मैटीरियल है । इतना सरप्लस नेप्था है और जो कुछ सरप्लस है उसी से यह पेट्रो केमिकल कांप्लेक्स बनाने में कोई दिक्कत नहीं होनी चाहिए । आज उत्तरी पूर्वी क्षेत्र में लोगों का कहना है कि उन को नेगलेक्ट किया जाता है । आज बिहार के लोगों में भी यह भावना बढ़ती जा रही है कि उन लोगों का नेगलेक्ट किया जा रहा है । मैं चाहूंगा कि सरकार इस तरह की इंडस्ट्री वहां खोले और मुंगेर में पेट्रो-केमिकल कांप्लेक्स स्थापित किया जाय । वह राजनीतिक दृष्टि से भी जागरूक जगह है और इस से हजारों लोगों को वहां काम मिलेगा और अन्त में मेरी यह मांग है और बिहार सरकार ने भी यह मांग की है कि गया मनहरपुर आदिवासी इलाका है छोटा नागपुर में और यहां पर दो हजार मिलियन टन लोहे का मैटीरियल है । वहां पर उस का भंडार है । आज वहां तीसरा लोहे इस्पात का कारखाना खोल जाने की जरूरत है । वहां टाटा है, बोकारो है और तीसरा यह गया मनहरपुर में जो सिंह भूम जिले में है, वहां लोहे का कारखाना होना चाहिए और इस से काफ़ी लाभ होगा खासकर आदिवासियों का । बिहार सरकार ने मेकान को इस का प्रोजेक्ट बनाने को दिया था और वहां के मुख्य मंत्री ने 30-9-79 को लिखा भी है कि इसकी स्वीकृति दी जाय ताकि इस्पात के तीसरे कारखाने की शुरुआत हो । कोई भी इस्पात का कारखाना बनाने में दस वर्ष से कम नहीं लगता है । अभी यह शुरू होगा तो दस वर्ष लग जायेंगे । तो यह जो बिहार के दो, चार, पांच प्रोजेक्ट्स हैं उन की तरफ़ मैं सरकार का ध्यान खींचना चाहता हूं ताकि इन के लिए सरकार की कार्यवाही शीघ्रातिशीघ्र हो और केन्द्रीय सरकार के स्तर से भी बिहार के पिछड़ेपन को दूर करने की कोशिश की जाय, इसी आग्रह के साथ मैं अपनी बात समाप्त करता हूं ।

SHRI V. GOPALSAMY; (Tamil Nadu): Madam Vice-Chairman, I am so greatful to you for giving me this opportunity. Tre Government of Jndia, of course, has been taking all possible efforts, making grandiose plans, to march the country on fhe road to prosperity. But some important projects which are very much essential and needed to boost the economy of the country have been pending for so many years due to lack of perspective approach in some quarters.

One such project is the Sefhusamu dram canal project. It is of great national importance. But this project ha: been gathering dust for all these year; since Independence. In fact, there wer( nine proposals between i860 and 192( during the days of British. Madan Vice-Chairman, at present, India doe not have a direct, continuous, naviga gable route round the peninsula runn ing within her own territorial water; Ships have to go round **the** island <

[Shri V. Gopalsamy]

Sri Lanka from west coast to the east or from the east to the west. Hence, realising the importance of having a navigable route within our own territorial waters, after we gained Independence, the Government of India constituted a committee called the Sethusamudram project Committee in December, 1955, under the Chairmanship of Sir A- Ramaswamy Mudaliar.

Shri R. A. Gopalswamy was the Member Secretary of the Committee. I feel it is my genuine duty to put forth all the arguments to emphasise the necessity and also the importance of the project, i want, therefore, to go into details.

The Committee charged with the duty of examining and reporting on the feasibility and desirability of connecting the Gulf of Mannar and the Palk Bay, by cutting a channel at the approaches to the Adam's Bridge for enabling deep sea ships to navigate in safety from the west to the east of India, thig 4s the report of the Sethu-samudram Project Committee. Before I quote the conclusions, I would like to say that they highlighted some of the reasons for executing the project. For example, the Committee pointed out the saving in distance by the Sethusamudram Navigation Route. I quote:

"The distance from Tuticorin to Madras via Sethusamudram Navigation Route will be 316 miles. The distance by the Round Ceylon-Route is 750 miles. The saving is 434 miles or 58 per cent. Similar saving for a coastal ship voyaging between Co-chin-Madras and touching Tuticorin enroute to 44 per cent. For a voyage between Tuticorin and Calcutta, the saving is 26 per cent while for a voyage from Bombay to Calcutta (touching Tuticorin en route) the saving is 16 per cent."

Also the Committee pointed out the saving in time-;

"The speed of ships naturally varies with consequent variation in th© time taken on passage at sea. Generally, it may be assumed, that every ship which uses the Sethusamudram Navigation Route will save at least one day and probably as much as 1.1/2 'Bays as compared with the present. Round-Ceylon-Route."

They came to the conclusion. I quote:

"In our opinion the two projects—Sethusamudram project and the Tuticorin Harbour project which have been referred to us are so closely related to one another that they should be regarded as two parts of one and the same undertaking—an integrated Sethusamudram Project. The main objective of such a project should be visualised as the establishment of a new Sethusamudram Navigation Route as an alternative to the existing longer and more exposed sea route round Ceylon. The relationship between the Port and Harbour of Tuticorin and the new route should be regarded as exactly the same as the relationship between the Port and Harbour of Colombo and the present Round-Ceylon Route. In our opinion, it is feasible and desirable to design an integrated project which will secure these objectives with assured navigational safety and at a cost which will be commensurate with the advantages likeiy to be secured thereby. The execution of such a project can be completed before the end of the Second Five Year Plan."

So this is what happened. The Tuticorin Harbour Project was sanctioned in the year 1963 for implementation. When it was sanctioned for implementation and for detailed investigation and execution, the Government of India in September, 1963, with the intention of taking up for investiga-tion and execution the Sethusamudram Ship Canal Project, as per the recommendations of Sir A. Ramaswamy Mudaliar Committee, decided at a meeting of the Union Cabinet on 12th September, 1963, that thia project

should be included amongst the items for advance action. It was, there-lore, decided in the Cabinet meeting that Sethusamudram Project should *be'* included amongst the items for advance action. Naturally, again, "In pursuance of this decision, a High Level Committee with the Secretary, Ministry of Transport, Dr. Nagendra-singh, LCS., as Chairman, was formed in December, 1964." The investigation work was started from May, 1965 and all possible proposals were examined and the High Level Committee submitted their detailed project report and estimate to the Government of lndia in 1968 for the proposed Sethusamudram Ship Canal Project. At flrst when the Rarrutswami Mudaliar Committee submitted the report, the cost was esimated to be Rs. 8.18 crores ami, dating the year 1968 when the second Committee submitted its report, the cost was estimated at Rs. 37.46 crores. Bu< what hap-pened after that? When the Cabinet itself decided to include it for advance action, 'even then both the Committees had favourably supported and demanded execution of Ihe project. That was pending. I dont find fault with the present Ministry. But the Gov-ernment bas to give an explanation for what reasons from the year 1968 the project was not taken up for action. So, that was pending. And I remember, in September, 1980 a press report appeared in The *Hindu* that 'The Centre has decided that the economics of the Sethu:iami;c!ra*vi project to link the Palk straits with the Gulf of Mannar by cuttin« the canal made it unviable for implementation." I realiy wonder. Anyhow, due to the best eflorts of some hon. Members <>? the Consultative Committae attached to the Ministry of Shipping and Transport, the matter was again referred to an expert committee under the chairmanship of Mr. Lakshminarayan. This expert committee visited Tuticorin and Mad-ras, if I remember correctly, on Sth August, 1981. I also went there and I submitted a memorandum to the expert committee. (Time-bell *rings)*

Madam, please don't rush me. Thus is a relevant matter and only on this occasion I can put forth my arguments about this project. I have got some more points to make.

Even two days back a news item appeared in the press that the Government has informed the Estimates Committee that the experts are examining the feasibility and the viability of that project. The previous two Committees have submitted their reports and substantiated the necessity for implementing the project. Years have passed and the compelling reasons, on the other hand, have increased. The economic situation of our country of 1982 is totally different from what it was in 1955. Now we are facing a fuel crisis, an oil crisis. The whole world is facing an oil crisis. Now, you see, because of the distance—the ships have to travel from the west coast to the east coast and *vice* versa-the fuel consumption will be larger. Also our foreign exchange is drying up because of oil imports. The oil saved in a year by the cut in the distance of the ships' voyages would be roughly 72,000 tonnes. In Tuticorin the Go-vernment has established a thermal
> plant. Power is the biggest problem in our country and 18 lakh tonnes of coal is the present requirement for the three units of the thermal plant in Tuticorin, and also 4 P.M. the Government has proposed to have a super-thermal plant. In that case another 15 lakh tonnes of coal wili be needed, Coal comes from Calcutta. Again that has to come round the Island of Sri Lanka. Apart from aU
' these economic factors. another important factor that should be taken into consideration, is the strategy of defence. Of course, in the Indian Ocean, the super power rivalry is also going on. The U.S. also seems to be going to have a base or some recreation centre for defence purposes in Trinkomallee. So, if the ships are to go within our own ter_ ritorial waters, I think it is high time

[Shri V. Gopalsamy]

that we had such a navigable route for our own country. All the ports, other then Indian ports, in the Bay oj Bengal will be directly connected with Tuticorin if this navigable route is cut across. Of course, Tuticorin will become as important as Singapore because after the Tuticorin Harbour Project was commissioned, the performance has been more than the expectations. The expert committee has not submitted its report, I understand. Even on Friday, when I put my question, I received the reply that the committee has not submitted its report. Anyhow, I hope that the Government will consider, and I urge upon the Government to consider, the importance and necessity of implementation of this project. And I request the Government (to graciously accord sanction for taking up the construction of the Sethusamudram Canal Project. -

Secondly, I-would, like to say a few words about the role of the Planning Commission. This Planning Commission is creating all sorts of hurdles as far as Tamil Nadu is concerned. I do not know why. When the Constitution was framed, theie was no provision for the Planning Commission. The Planning Commission was established by a resolution of the Government after that. Important projects are not cleared by the Planning Commission. They do not understand the need to havs the spirit of the federal structure in our country. There has been a long-pending demand to have a mass rapid (transit system for Madras; even before there was a proposal for Calcutta, a proposal for Madras was there. But now the people of Calcutta have got it. I am really happy. I do not have any grouse over that. But even before there was the proiwsal for Calcutta; the proposal to have a mass rapid transit system f»tr Madras was pending. The scheme for Madras was not included in the Budget proposals for 1982-83 by the Ministry of Railways on the plea that the Planning Commission has not cleared the scheme. The Planning Commission, on its part, has adduced paucity of funds as the reason for not clearing the scheme. Since the Budget proposals were made, the Ministry of Railways, with the approval of the Planning Commission, cleared schemes for the electrification of the Kazipet-Ballar-shah route in Andhra Pradesh, the extension of Ernakulum-Alleppey to Kayamkulum route in Kerala and the construction of the Chitradurga-Rayadurga section in Karnataka. OnIy Tamil Nadu has been singled out and discriminated against although the scheme has been under consideration for the last ten years whereas the schemes of the other Spates have come up only very recently. So, this mass rapid transit system is the immediate necessity of the city of Madras, and I request the Finance Minister and also the Government «o look into this demand at least in the Mid-Plan.review meetings which will take place in June, 1982 to favourably consider and give tha gre^n signal (.'or the mass rapid transit system. I would also like to request the Government not to wind up the office at Madras.

[The Vice-Chairman (Dr. Rafej Zakaria): in the Chair].

Before I conclude, I would like to mention about one more point and that is the move of the Central Government to abolish sales tax on certain items and in lieu of that, introduce an excise duty. Sales tax is one attractive item in the State know It is a resourceful item. I do not know why the Central Government now wants to take away this prerogative of the States and to introduce an i excise duty. They may say that there is a divisible pool and the States will get their share. But j this is again a way of encroaching ' upon, trampling upon the rights and

fiscal resources and fiscal powers of the States. I totally oppose this idea ot the Centre on behalf of my party and on my own behalf.

I once again request the Government to consider the Sethusamudram canal projeci and also the mass rapid transit system for Madras favourably. With these words, I conclude. Thank you.

**श्री राम पूजन पटेल** (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, मैं आपका आभारी हूं कि राज्य वित्त मंत्री द्वारा प्रस्तुत विनियोग विधेयक संख्या –2, 1982–83 पर अपने विचारों को व्यक्त करने का सुअवसर प्रदान किया । हम यह जानते हैं कि भारतवर्ष कृषि प्रधान देश है और इस देश में लगभग 75 प्रतिशत किसान रहते हैं । मैं आपका ध्यान इस ओर आकृष्ट कर रहा हूं कि हिन्दुस्तान में भूमि पर हदबन्दी कनून बनाया गया कि जिसके पास 18 एकड़ से अधिक सिंचित जमीन या 27 एकड़ से अधिक असिंचित जमीन हो वह सब सरकार ले लेगी और भूमिहीनों तथा गरीबों और हरिजनों में बाटेंगी और यह कानून पास कर के गरीबों का जमीन वितरित भी की गई लेकिन इस जमीन का बांटने से ही देश की समस्याएं हल नहीं हो सकेंगी क्योंकि देश में सारा धन बड़े बड़े पूंजीपतियों के यहां है । जब तक देश के अन्दर धन के ऊपर अंकुश नहीं लगाया जाता है तब तक सही रूप में समाजवाद देश में नहीं आ सकता हैं क्योंकि भूमि सीमित है उसको तो हम अधिक कर नहीं सकते है लेकिन धन जो करोड़पति लोगों के पास है उस धन के ऊपर प्रतिबन्ध लगा कर उसमें लोगों को हिस्सेदारी दी जाए कल-कारखानों में उन से काम कराया जाए तभी गरीबी में कुछ कमी हो सकती है । हमारी सरकार ने, प्रधान मंत्री श्रीमती इन्दिरा गांधी के नेतृत्व में जो अपने बीस सूत्री कार्यक्रम के अन्दर कुछ गरीबों को गरीबी रेखा से ऊपर उठाने के लिए कानून बनाया है उसमें गरीबों को तमाम तरह को सहूलियतें दी जाती हैं । गांव गांव के अन्दर हम जानते हैं कि गरीब लोगों को दूध वाले जानवर भैंसे दी जाती हैं और उस पर 25 से 38 प्रतिशत तक छूट दी जाती है । नतीजा यह होता है कि हमारे देश के जो अधिकारीगण हैं वे पहले से ही गरीबों से कुछ पैसा ले लिया करते हैं तब उनको गाय या भैंस दी जाती है मैं आपका इस बात पर ध्यान आकर्षित करना चाहता हूं कि उन गरीबों को धन दिया जाता है उन पर छूट समाप्त कर के यह करना चाहिए कि तीन साल तक गरीबों से ब्याज न लिया जाए । जिनको हम भैंस या जानवर देते हैं उनसे हम ब्याज लेते हैं तो बहुत कम लें जिससे उनकी बचत हो जाए और जब उनको छूट नहीं दी जाएगी तो अधिकारियों के हाथ में भ्रष्टाचार के शिकार भी नहीं होंगे । इस तरह से मैं चाहता हूं कि पूंजी के संचय पर भी आप सीमा लगाएं यह जरूरी हो गया है और जब तक आप सीलिंग नहीं लगाएंगे तब तक गरीबी को हम नहीं मिटा सकेंगे । हमारे देश के किसानों ने अधिक परिश्रम कर के दिखा दिया, देश के अन्दर जो अन्न की कमी थी उसमें उन्होंने पूर्ति की । मैं एक विशेष बात की तरफ भी आपका ध्यान आकर्षित करना चाहता हूं । खेतों में रसायनिक खाद डालनी चाहिए, खाद डालने से उसमें उपजाए शक्ति तो कुछ बढ़ जाती है लेकिन पानी रखने की क्षमता में कमी आ ही जाती है । किसानों को अधिक सिंचाई करनी पड़ती है । हमारे देश के अन्दर वैज्ञानिकों की जिम्मेदारी है कि वे ऐसी खाद का इस्तेमाल करें जिसे खेत में डालने से उसमें उपजाऊ शक्ति बढ़े लेकिन साथ ही साथ उस खेत में पानी रखने की शक्ति भी बनी रहे । क्योंकि किसान खेत में जो गोबर की खाद डालता है, ईंधन के रूप में

[श्री राम पूजन पटेल]

गोबर का प्रयोग कर लेता है, गोबर की खाद नहीं डाल पाता है, हरी खाद नहीं डाल पाता है, कम्पोस्ट खाद नहीं डाल पाता है, जिससे खेतों की उर्वरक शक्ति दिन प्रतिदिन कमजोर होती चली जा रही है। बीस सूत्री कार्यक्रम के अन्तर्गत सबसे अधिक प्राथमिकता जो दी गई वह सिंचाई को दी गई। क्योंकि सिंचाई की कमी से खेतों में उत्पादन नहीं बढ़ सकता। लेकिन मैं यह बताना चाहता हूं कि अगर एक किसान स्वयं नलकूप लगवाता है, तो उसका नलकूप 15 साल तक खराब नहीं होता है, लेकिन सरकार जब तीन चार लाख रुपये में नलकूप लगाती है, तो वह दो साल भी नहीं चलता है। उन ट्यूबवैलों की अगर आप जांच करेंगे तो देखेंगे कि वे बिगड़े हुए हैं, उनको कोई देखने वाला नहीं मिलता है। इसका मतलब है कि कोई न कोई कमजोरी हमारे इन अभियन्ताओं के अन्तर्गत है। क्योंकि किसान एक नान टेक्निकल आदमी है और नान टेक्निकल आदमी जब ट्यूबवेलों को लाता है तो उसका खराब नहीं होता फिर इनका क्यों खराब होता है, इस तरफ हमारा ध्यान जाना चाहिये।

आवास व्यवस्था के संबंध में एक बात और यह है कि गरीबों को, हरिजनों को जो मकान बना करके दिया जाता है, माननीय मंत्री जी आप इस ओर देखेंगे कि वे मकान ऐसी जगह पर बनाये जाते हैं, जोकि बिल्कुल निर्जन जगहें होती हैं। उनमें कोई हरिजन नहीं रहता है। कहीं भी पता लगा लें। ये अपने क्षेत्र में 80 प्रतिशत जगहों पर देखता हूं कि हरिजन उन मकानों में नहीं रहते, वे खंडहर बने हुए हैं, इस तरह से हरिजनों के नाम पर धन बेकार जा रहा है, इसलिये उनको स्वयं इसका रूपया दीजिये। इसके साथ ही आवास विकास परिषद् जो मकान बना करके हमारे कर्मचारियों को देती है, मैं उसकी ओर भी आपका ध्यान आकर्षित करता हूं कि पहले जमीन का आवंटन हो जाना चाहिये कि इस जमीन को किस अधिकारी को किस कर्मचारी को दिया जायेगा, उसके बाद वहां पर निर्माण कार्य किया जाना चाहिये। नहीं तो आवास विकास परिषद् में जो काम करने वाले लोग होते हैं, वे लोग जमीन मकान इस तरह से बनाते हैं कि दूसरे या तीसरे साल ही छत से पानी टपकने लगता है। यह आमतौर से देखा गया है। पहले अगर आप जमीन अलाट करेंगे तो जिस आदमी को उसमें रहना है वह उसकी देख रेख करेगा और उसकी इच्छानुसार वह मकान बनेगा। इससे कोई आदमी बेइमानी नहीं कर पायेगा।

माननीय वित्त राज्य मंत्री जी यहां हैं, एक महत्वपूर्ण बात यह है कि अगर कोई आदमी ट्रैक्टर खरीदता है और बैंक से जब लोन लेता है तो उसकी पूरी लोनिंग का 50 प्रतिशत रजिस्ट्रेशन फीस उसको देनी पड़ती है, जो सरकारी रेट फिक्स्ड है। लेकिन जब कोई आदमी ट्रक खरीदता है तो उसको केवल सौ रुपये के स्टाम्प खर्च में दो तीन लाख रुपये मंजूर हो जाते हैं। अतः इन किसानों के साथ यह घोर अन्याय है। हमारे अधिकारी लोग जो यहां दिल्ली में हैं, हो सकता है उनको मालूम न हो, हमारे मंत्री जी को मालूम हो लेकिन यह निश्चित बात है, इसलिये उनकी देख-रेख में किसानों के साथ यह घोर अन्याय हो रहा है, उसको खत्म करना चाहिये।

श्रीमन्, पूरे देश के अन्दर शिक्षा में बड़ी विषमता है। आज हमारे देश को राष्ट्र भाषा हिन्दी है लेकिन हिन्दी को हम उपेक्षित ढंग से देखते हैं। यह हमारे

देश के लिये कलंक की बात होगी । मैं चाहूंगा कि देश में समान शिक्षा होनी चाहिये । गरीबों के बच्चे जहां पढ़ते हैं, वे स्कूल गिरे हुए हैं **(समय की घंटी)** वहां पर दूसरे ढंग की शिक्षा होती है, और जगह पर दूसरे ढंग की शिक्षा होती है । मैं चाहता हूं कि देश में जितने बच्चे हैं, उनकी कक्षा 10 तक शिक्षा निशुल्क होनी चाहिये । इन्हीं शब्दों के साथ एक सुझाव मेरा और है और जो हमारे किसी भाई ने कहा कि इस पर खाद्यान्न योजना के अन्तर्गत जनता पार्टी के शासन में बहुत सी सड़कें बनवायीं गयीं उसको कांग्रेस सरकार नहीं करवा रही है । लेकिन मैं आपको बता देना चाहता हूं कि खाद्यान्न योजना के अन्तर्गत जितना भी निर्माण हुआ है उसकी सही जांच हो जाये तो मैं समझता हूं कि कोई भी संबंधित अधिकारी दोष मुक्त नहीं हो सकता है । जितना गल्ला खर्च हो गया उतनी लम्बी सड़कें नहीं बनी हैं। मैं आपको यह बता देना चाहता हूं कि रेल विभाग के संबंध में कि रेलें जो यातायात के संबंध में एक प्रमुख स्थान रखती हैं, उनकी व्यवस्था बहुत गड़बड़ है । हमारे मंत्री जी ने हालांकि बार-बार कहा है कि हम इसमें सुधार करेंगे और उसको विकास की ओर ले जायेंगे। शहरों के अन्दर बहुत गन्दी नालियां बनी रहती हैं और सभी नालियों को ले जा करके नदियों में गिरा दिया जाता है। देश की सारी नदियां प्रदूषित हो चुकी हैं तो मेरा सुझाव यह है कि सरकार एक योजना बनावे और गन्दे पानी को नालों के माध्यम से नहरों में मिला दे क्योंकि अगर इस पानी से खेतों की सिंचाई होती है तो खेत की उर्वरक उपजाऊ शक्ति बढ़ जाएगी, खेत की पैदावार बढ़ेगी और पानी भी गन्दा होने से बच जाएगा तथा हमारे देश में जो धर्म में विश्वास रखने वाले लोग हैं करीब करीब सभी लोग स्नान करते हैं पानी पीते हैं वह बहुत ही रोगी होते जा रहे हैं इससे बच जायेंगे । इसलिये एक ऐसी योजना बनना बहुत जरूरी है ।

उत्तर प्रदेश की सरकार ने शिक्षित बेरोजगारों को रोजगार देने के लिये एक कानून बनाया है कि यदि इनको मैटाडोर, टैक्सी, टेंकर मिनी-बस लेनी है तो उसे खरीदने के लिये बैंकों से लोन दिया जाये और पढ़े लिखे लोगों ने गाड़ियां खरीद लीं और चला रहे थे । अभी अभी सरकार ने एक ऐसा नियम पास कर दिया है—**(समय की घंटी)** अभी हमारा पन्द्रह मिनट पूरा नहीं हुआ है ।

**उपसभाध्यक्ष (डा० रफीक जकरीया)** : समय हो गया है । खत्म कीजिये ।

**श्री राम पूजन पटेल**: मैं बिल्कुल समय का ध्यान रखता हूं ।

**उपसभाध्यक्ष (डा रफीक जकरीया)** एक-दो मिनट और ले लीजिये ।

**श्री राम पूजन पटेल** : तो सरकार ने आदेश दे दिया कि इनके लाइसेंस को रिन्यू न किया जाय । नतीजा यह हुआ कि सारे आर० टी० ओ० एवं पुलिस कर्मचारी वगैरह पकड़ पकड़ करके उनको पिटाई कर रहे हैं । इलाहाबाद में आर० टी० ओ० को भी घेर करके बहुत बुरे ढंग से मारा है क्योंकि उसमें अब पैसे की बात भी करने लगे हैं जिससे विवाद बढ़ा है ।

तो मैं मंत्री महोदय से निवेदन करूंगा कि जिन लोगों ने बैंक से रुपया लिया है और गाड़ियां चला रहे हैं अगर उनका लाइसेंस रद्द कर देंगे तो वह गाड़ियां कैसे चला सकते हैं और ऐसा करने से आप उनको फिर बेरोजगार कर देंगे । इसलिए

[श्री राम पूजन पटेल]

मैं चाहूंगा कि इसकी ओर सरकार ध्यान दें क्योंकि बैंक का करोड़ों रुपया इन गाड़ियों में फंसा हुआ है। बेरोजगार लोग जो ग्रेज्युएटस हैं पोस्ट ग्रैज्युएटस हैं ये सब नवयुवक भी हैं। वह गाड़ियां चला कर अपनी आजीविका चला रहे हैं लेकिन वे सरकार की गलत नीति के कारण परेशान हो रहे हैं।

पेय जल योजना के अन्तर्गत देश में बहुत से पिछड़े हुये इलाके हैं जहां पर पानी की व्यवस्था करना जरूरी है क्योंकि शुद्ध पानी बिना आदमी का दिल और दिमाग ठीक नहीं होता है।

अब मैं आपको थोड़ी सी इन्कम टैक्स की बात बताना चाहता हूं। सरकार की नीति यह है कि जो धार्मिक स्थान है जो वहां पर पैसे खर्च कर देते हैं तो इन्कम-टैक्स से उनको छूट मिल जाती है और धर्म के नाम पर बड़े बड़े मंदिर बनवाये जाते हैं यदि एक लाख रूपया लगता है तो उसमें दिखाते हैं बीस लाख। तो मेरा ख्याल है कि इन लोगों के ऊपर यह प्रतिबंध लगना चाहिये कि जो आदमी सड़क बनवा देगा जो आदमी नलकूप लगवा देगा, उसमें निश्चित है कि एक किलोमीटर पक्की सड़क बनाने में एक लाख अस्सी हजार रुपया लगता है, इससे ज्यादा नहीं लगता है, तो उस में बेईमानी नहीं हो सकती, अगर ट्यूबवैल लगवायेंगे, तो उसमें ढाई तीन लाख रुपया लगता है, उसमें बेईमानी नहीं हो सकती और जिसको धर्म पर विश्वास है केवल इन्कम टैक्स की चोरी से अगर धर्म करता है, तो उसको मैं धार्मिक नहीं मानता हूं। उसको तो मैं समझता हूं कि बहुत बड़ा बेईमान आदमी है। (समय की घंटी)

आज हरिजनों को बहुत जगह कम्पोनेंट प्लान में दुकानें बना करके दे रहे हैं। मैंने एक दो जगह पर देखा है कि वह दुकानें ऐसे निर्जन जगह पर बना रहे हैं कि कोई आदमी वहां पर जायेगा नहीं। तो इन चीजों को देख कर जहां बाजार है, वहां पर दुकानें बनाई जायें, वहां पर सब चीजें बनाई जायें, जिससे कि गरीबों और किसानों का हित हो सके।

मैं एक शब्द कह करके खत्म कर रहा हूं – श्रीमन, इलाहाबाद में एक कर्जन पुल है। उत्तर प्रदेश में उत्तरी जिलों के लिये इस पुल से बहुत गाड़ियां आती जाती थीं, बस, ट्रक्स, वगैरह, लेकिन दो साल से उसको बन्द कर दिया गया है और अब करीब पैंतीस किलोमीटर चक्कर लगा करके जाना पड़ता है। प्रतिदिन कम से कम मैं समझता हूं कि दो-तीन लाख रुपये का डीजल, पेट्रोल, और तमाम चीज खर्च होती है और वहां पर पुल बनना बहुत जरूरी है क्योंकि उससे पूरे उत्तर प्रदेश के उत्तरी तरफ के जिले जो हैं—प्रतापगढ़, सुलतानपुर, फैजाबाद, गोंडा, बहराइच, बस्ती रायबरेली लखनऊ यह सब उसी रास्ते से जाते हैं।

तो मैं माननीय मंत्री जी से निवेदन करूंगा कि इस ओर ध्यान दें।

इन्हीं शब्दों के साथ मैं आपको पुनः धन्यवाद देता हूं कि आपने मुझको समय दिया। जय हिन्द।

-SHRIMATI NOORJEHAN RAZACK (Tamil Nadu): Mr. Vice-Chairman, I am supporting the Appropriation (No. 2) Bill, 1982, pn behalf oi $m_v$ AI-ADMK Party. However, I may«be permitted to point out certain defects in this Bill. The voted figures by the Parliament exceed more than Rs. 24,286 crores, but this Bill seeks to authorise payment on the appropriation of more than Rs.

*English translation of the original speech delivered in Tamil.

675646 crores from and within the Consolidated Fund of India for the services of the Financial Year 1982- . 83. In this Bill, I regret to note that a sum of more than Rs. 60 thousand crores have been charged for repayment of debt. Yet we do not find any significant improvement in the conditions of poor farmers/ minorities such as Muslims, Chris- i tians and others and the women folk. 1 It has been reported on 25th April, 1982 that the Government has borrowed a further sum of Rs. 300 crores from IMF, but when we go through the ll2th Report of the PAC, it may be seen that not even 1 per cent of the loan amount has been granted *in* favour of farmers from the funds allotted for the year 1973-74.

The Central Government has issued orders to Tamil Nadu Govem-ment led by Hon'ble Chief Minister, j M.G.R, that the loans granted to the j farmers should be recovered even by force. When we see aU these things it seems that the Centre adopts one policy for itself, and adonts another for the States. Not only this, but the Central Government does not convey its sanction for our Plans which are in favour of the poor people. Mr. Mohammad Fazal, Member of the *Planning* Commission has submitted a report to the Prime Minister Smt. Indira Gandhi on 30-4-82 wherein he has enumerated tht- stens to improve the Public Undertakings of coal, steel, shipping, heavy engineerings, fertilizers and Petrochemicals etc. I hope the Finance Minister will look into the report and $tr_v$ his best to redress the grivances *of* the common j people. Annroximstely a sum of Rs. j 121 crores have been sought to be j appropriated $i_n$ regard to th* Depart, i ment of Police pnme Ministry and Delhi .Administration. Not a single day passes, in Delhi without : murder, dacoitv race and -suicide Hence I am unable *to* understand why so much amount has been soueht to be atmropriated to* tho Home Minis-try. I may definitely sav. Sir, Delhi ia the only one citv in India where there is no security for the women- ' folk. It is the common opinion here ' that Delhi is not a city but it is hell.

1 $Th_e$ Reserve Bank of India $i_s$ situated very near to our Parliament House but is has been reported only last week about a number of thefts and missing of lakhs of rupees. This is a shameful affair. It rias also been reported that the soiled notes worth j crores rupees which have been kept since 1978 for the purpose of destroying have been stolen and distributed in so many parts of Northern India. Hence I would like to request the Minister that instead of making efforts to borrow money from the foreign I countries, he may devote some time to improve the economic conditions of i our country.

I am to point out that the grants-in-aid and the allocation of funds sought for our Plans were not taken into consideration seriously bv the ! Central Government. The Central i Governnment granted us only rupees 408 crores for the year 1980-81, but Sir, we have spent rupees 456 crores for various plans in our Tamil Nadu, Similarly, the Central Government granted us only Rs. 514 crores for the *I* year 1981-82 to our Plans but $w_e$ have actually spent Rs. 620 crores for our Plans and Pro-iects. Our Government has never drawn any money through over-draft from the Reserve Bank and we are sincerely implementing all the Plans and Projects. Hence I would like to ask the Minister, Sir, why only a meagre sum of Rs. 7ll crores were allotted for Tamil Nadu for the current year i.e. 1982-83. Our Hon'ble Prime Minister Shrimati Indira Gandhi has j announced he»- 20 point programme in the beginning of this year, but our i Revolutionary Leader MGR has announced 66 points programme for the development of our Tamil Nadu and necessary provisions have also been : made in the Budget this year. If we look at the All India average for the last 3 years from 1977-80, we may find that per capita income is only Rs. 688, but so far ag our Tamil Nadu is concerned, this income has risen up to RA 69. We have also followed the Family planning programme sincerely

I Shrimati Noorjehah Raiaek]

$a_s$ annnounced by late famous leader Sanjay Gandhi, the beloved son ot our beloved Prime Ministtr Indira Gandhi. When we see the all lndia average, il may be seen the lowest birth rate tar 1979-80 throughout India is only in Tamil Nadu, the birth rate being 1.73 per cent. $Henc_e$ I request the Central Government to allocate more funds for our welfare programmes.

The Centre ghould not think that since Tamil Nadu is ruled by another party, it may not take up its Plans and Projects so seriously. The Centre should come forward to help us to progress in all the fields of developmental activities with necessary allocation of funds sought for.

Thank you.

SHRl P. BABUL REDDY (Andhra Pradesh): Mr. Vice-Chairman, Sir, thank you for giving me' this opportunity to express my views on certain matters.

The Appropriation Bill sanctions drawing of huge sums of money from the Consolidated Fund of India for various services year after year for over 30 years. Ever since India has become a Republic, such sums are being drawn and are spent. Bat the question is, are they wisely spent? The main ills in spending these amounts, according to my view, lie in not having proper priorities.

Improper spending is also a reason for the ills of the country. The result is even after spending so much of money durihg the last 30 years, today we have 48 per cent of the population of this country beiow the poverty line. $Thi_s$ means that the amounts that are drawn year after year are not being . spent properly. In January, 1980, Madarn Gandhi went around the country and said that if she was voted to power, she would provide a working Government arid she would not only j arrest the'growth Of price rise of ess- I ential commodities but that She would also reduce the prices. Now, two and a half years have elapsed efter she has come to power. Now, let us see what is the performance of this Government. In the years, 1977 and 1978, the wholesale price index woald shou that there was an increase of only 3 points per annum. As a contrast to it, the wholesale price index for the years 1980 and 1981 shows that tb«.re was an increase of 3 points per *montK* The result is that in many areas iu these two and a half years the rulinj; prices of essential commodities marked an increase of 50 Der cent. As a result of this enormous increase of th-; price of essential commodities, the worst sufferers have been the common people and many others and particularly the people who live in the vilages, the rural folk, mainly consisting of the small farmers and the farm labourers. They have been the worst sufferers. Now, 80 percent of the population of this country lives in the rural areas. That is why it ls very rightly said that India lives in the villages. What is the plight of these people?. They are responsible for produc?!}/ more tn^n 70 per cent of the wealth of the country. The question is: what share of the wealth that they produce is permitted to be appropriated by them for themselves and what share of the wealth they produce is bein*; misappropriated by others, the middlemen? As a result of this improper deal given to them, you can see their plight even after 30 years. I myself have seen many villages in Andhra Pradesh. I saw them 30 years back wher. India became a Republic* After 31 years, if you go and see those villages, you will find that most of the streets remain the *same.* There is no development at all. The change is that more houses have become dilapidated. As a contrast to this, if you go to a city or a town or even a Taluk Headquarters, you will find that they are growing. The agricultural lands in the suburban areas are being converted into posh residential localities. The wealth that is produced in the villages is going to the towns. A few families are enjoy-

ing Uie bulk of ihis wealth. That is the reason why -*ne* fanners and tbe farm labourers are having a very bad deal. I must say 'hat the manner in Which we nave treated all these people all these years shows that they are being treated as B class citizens. The A ciass citi/ens are the urban elite, the business magnates, th" industrialists, the offlers in the higher echelons of the Governm-nt service. the executives jf the pu' lie sfftr.r undertakings and tne top executive's of the private concerns. They arc A class citizens in this country. What discrimination is being meted to a farmer, I will illustrate.

If a farmer applies for a loan for Rs. 5,000 or Rs. 6,(100, he has tn soend a minimum of Rs. 700 or Rs. 800 *ta* get the loan sanctioned. He takes tha loan either for installing n pumosnt or for purchasing an electri? mrrter or an oil engine if there is no electri citv available in that vllage, an,i he has to pay nearly 14 i.er cent interest. T. understand the Reserve Ban* sanctions the loans to these land develon-ment banks at 4 per cent. But bv the time it is handed over to the small farmer, he has to p.-\y 14 per cent in terest on this loan. As agamst that take thr case of urban elite. A man who proposes to .-s[f]ablish a five-star hotel will get two three crores of rupees fnm these financial institutions I have gone into ;ome projeci report. Qn these two or ta ee crores of rupees, the rate of interest he pays is 10 per cent or ll per cent. But if a poor farmer applies fo$_r$ a loan of Rs 5,000 or Rs. 6.000. he hos to pay throueh his nose at 14 Der cent per annum. What is more. The loans are very promptly recovered from him. but not from the urban eli[+]e. We ha^e seen in newspapers that some film stars have to pay ineome-ta< of Rs. 20 l~khs or Rs. 40 lakhs. And tb-; total amount of income-tax due is Rs. 600 crores. But uo effective steps are taken to recover it. But if a farmeij defaults, you eo and attach bis cattle and then his agricultural implements also. Of course, i now under the law. it is exempted. They cannot do it. But even the small moveables which can be attached are attached and they will sell them and recover from them. This is the raw deal which the farmer is getting.

Now, Sir, I want to say a word about this Agricultural Puces Cv.irnission. This Agricultural Prices Commission is loaded with retired IAS officers, the business representatives, and the representatives of the industry. Only one person from the farers or from the growers would be there. The esult is that while fixing the value of tbe agricultural produc[0], this Commission does not take into account the labour spent by the small farmer and the members of his fam'ly. They also do not take into account the capital investment, that is, the value of the land. As a contrast, when fi Tariff Commission prescribes the value of goods manufactured by the industry, they take into account the managerial expenses. They als> take into account the interest on investment Bat these things are not tak?i into account by the Agricultural Prices Cimmission. They merely take the gross yi>ld. Suppose the gross yield is Rs. 1,000, the cost of inputs—cost of pesticides, fertilizers, labqur expenditure—is Rs. 500. They arrive at Rs. 500 as the net yield from one acre of [ind These farmers do not have in three remitp villages any other source of income. Their family members have to depnd upon that. It is out of *this* that they have to educate their children They do noi have any side business. They do not have part-time jobs. How do they get on? These things are not looked into at aU because they ar$_e$ B-class citibens. Thi$_s$ sort of thing cannot go Qn. This elopsided operation of the economy should be stopped.

Sir, there is another thing that comes to mind and I will say a word about it. That is about the atmosphere that is prevailing in the courts. I am myself a senior advocate in Andhra Predesh High Court. I know what it is. This power to transfer in the hands of the Executive is hanging *sa* a Da-

[Shri P. Babul Reddy]

modes sword on these Judges. There are 400 High Court Judses in this country. All of them are mortally alray w11*1 ^ thought that, if they displease the executive, they may be transferred to far off places. Peonle may say, 'What does it matter if he is transferred?.' If an young lAS officer is transferred irom one place to another, it makes *vo* difference. But the average age of a K:gh Court Judge is about 52 years. It is at that they have problems to settle their children they have to arrange the marriages of their daughters nnd also to settie their sons. If he is transferred to a High Court which is thousands of miles away at that point ol age, he would consider it as the severest punishment. I am not pleading that the power to transfers should not be there at all. Perhaps, if it is properly utilised it may go well to establish a good and independent and fearless judiciary in the country. But the power should not lie in the hands of the executive. Today if you go to any High Court, you will see that the major litigant in the High Court is the State Government, the executive Government and if the power is given to that executive Government to transfer a judge from one place to the other, which the judges consider it as the severest punishment that can be imposed on them, then how can you expect them to act independently. I have myself seen visible signs of fear haunting the judges that if they displeased this exe-cuitive, they would: be transferred.

The procedure for transfer under article 222 of the Constitution of India is that the President of India in con_ sultation with the Chief Justice of India, would transfer the judges. The President, as you aU know, the hon. Members know, acts on the advice of the Council of Ministers. So, ultimately, the power of transfer is in the executive, which is a major litigant before the judges. More often now the Central Government nd the State Governments when there are some cases before the judges, they unnecessarily introduce their prestige into it. So, the judges are afraid of this power *oi* transfer. There is a very good case for amending article 222 of the Constitution and vesting the power of transfer in a committee of judges consisting of the Chief justice of India and four seniormost judges of the Supreme Court. But till such time as the Constitution is amended, I very humbly suggest that a convention should he developed that unless the Chief Justice of India and the four seniormost judges approve of such a transfer, no judge should be transferred Unless such a thing takes place and the judges are assured that they would not be transferred without the approval of the committee comprising Supreme Court Judges, the judges would be haunted with the fear of transfer. *(Time Bill rings)*

The recent judgement of the Supreme Court has created a further scare in their minds. The Supreme Court has now approved that the ultimate power vests with the President on the advice of the Council of Ministers. This has added to their fear. In these circumstances, I think that a convention should be developed. I appeal to the Government that that convention should be very loudly proclaimed and then only the proper atmosphere which is required for the impartial functioning of the courts wili prevail. I need not say that for a successful democarcy there must be an indeqendent and fearless judiciary. Without that, and if there is no independent judiciary, democracy would be another name for dictatorship.

**श्री हुक्मदेव नारायण यादव** : उपसभाध्यक्ष महोदय, अभी जो यह विनियोग विधेयक हमारे सामने विचार के लिये आया है इस विधेयक पर चर्चा प्रारंभ करते हुये कुछ महत्वपूर्ण बिन्दुओं की ओर श्री एरा सेजियन साहब ने सरकार का ध्यान आकृष्ट किया था । लेकिन जहां तक सरकार की पैसा देने का सवाल है, भारत सरकार के

संचित निधि से पैसा निकालकर खर्चा करने का हुक्म मांगते हैं, खर्चा करने का आदेश लेते हैं, तो मैं यह समझता हूं कि जहां खर्च करने वाले आदमी को खर्च का ध्यान ही न हो उसके हाथ में अगर पैसा दे दिया जाए तो इंसान उस पैसे को कहीं न कहीं लगा ही देगा। उसे पैसा खर्च करना होगा पानी पर, पैसा खर्च कर देगा शराब पर। पैसा खर्च करना होगा रोटी पर और खर्च कर देगा केक पर। पैसा खर्च करना होगा झोंपड़ी पर और खर्च कर देगा फाइव स्टार होटल पर। पैसा खर्च करना होगा नंगे इंसान के कपड़े पर और खर्च कर देगा बड़े-बड़े महलों के सजाने पर। जिस इंसान की दृष्टि ही नहीं है, दिशा ही कोई नहीं है, उसके हाथ में पैसा देना भारत सरकार की संचित निधि का दुरुपयोग करना होगा। इसलिये यह सदन के सामने जो पैसा निकालने और खर्च करने का विनियोग विधेयक लाये हैं। मैं चाहूंगा कि उनको खर्च करने के लिये अनुमति मिलनी ही नहीं चाहिये बल्कि जो पैसा खर्च के लिये दिया जा चुका है वह पैसा उनसे वसूल करना चाहिए क्योंकि इन्होंने वह पैसा बिल्कुल गलत खर्च किया है। मैं यह सवाल इसलिये उठाना चाहता हूं। क्योंकि 70 प्रतिशत आदमी इस हिन्दुस्तान में खेती पर बसते हैं। खेती पर रहने वाले लोग, खेत पर काम करने वाले लोग जो हैं इनके लिये सरकार ने जो छठी पंचवर्षीय योजना स्वीकृत की है और इस योजना में सरकार जो खर्च कर रही है उसमें कृषि के ऊपर कुल खर्च का 5.84 परसेंट खर्च हो रहा है।

सिंचाई पर खर्च हो रही है 12.47 परसेंट। ग्रामीण और लघु उद्योग पर 1.83 परसेंट खर्च हो रहा है। बड़े और मझोले उद्योगों पर खर्च हो रहा है 13.58 परसेंट और ग्रामीण विकास पर खर्च हो रहा है 5.50 परसेंट। इसलिये मैं यही कह रहा हूं कि आपकी दृष्टि नहीं है। जहां खेती पर 69.7 परसेंट लोग लगे हुये हैं, हिन्दुस्तान के 70 परसेंट लोग खेती पर लगे हुये हैं, जहां पर प्रत्येक व्यक्ति के लिये अन्न का अभाव है वहां आप खेती पर 5.85 परसेंट खर्च कर रहे हैं। यह ऊंट के मुंह में जीरे के समान है। खेती पर और गांवों पर 5 परसेंट खर्च करने जा रहे हैं और बड़े उद्योगों पर 13.58 परसेंट खर्च कर रहे हैं। हिन्दुस्तान के खजाने से 100 रु० में से 6 रु० गांवों पर खर्च करेंगे। इसलिये मैंने कहा कि आपकी दृष्टि खराब हो गई है। आप पैसा लेकर उसको दिल्ली में खर्च करेंगे और प्योर ड्रिक्स को दे देंगे ताकि वह फाइव स्टार होटल बना सके और उनको सुन्दर बना सके। कोका कोला वालों को आप पैसा दे देंगे। यह हिन्दुस्तान की सरकार के लोग हिन्दुस्तान की आजादी के दिनों में यह दवा किया करते थे कि हम गांवों की तरफ ध्यान देंगे। हिन्दुस्तान में 5 लाख 76 हजार 126 गांव हैं। उन गांवों में हिन्दुस्तान की सरकर ने खुद स्वीकार किया है कि 1 लाख 68 हजार गांवों में कच्ची-पक्की सड़कें हैं। आपने खुद कहा है कि आज तक 2 लाख 50 हजार 112 गांवों में बिजली पहुंचाई गई है, लेकिन वह बिजली भी कभी आती है और कभी नहीं आती है। आपने यह स्वीकार किया है कि जहां सन 1984–85 तक हिन्दुस्तान की राष्ट्रीय आय में खेती का हिस्सा 32.90 परसेंट हो जायगा। जहां खेती से राष्ट्री आय ने 33 परसेंट की आमदनी होगी वहां उस पर खर्च करेंगे आप 6 परसेंट। मैं समझता हूं कि यह कोई दिशा नहीं है। आपके पास कोई दृष्टि नहीं है, कोई संकल्प नहीं है। आप पैसा तो खेती से प्राप्त करेंगे, लेकिन उस को खर्च दूसरे कामों पर करेंगे। मैं निवेदन करना चाहता हूं कि सिसोदिया जी अपनी पीठ ठोंकते रहते हैं और हर चीज के लिए जिम्मेवार जनता पार्टी को ठहराते हैं। वे

[श्री हुकम देव नारायण यादव]

कहते हैं कि जब जनता पार्टी की सरकार आई, श्री मोरार जी देसाई और श्री चरण सिंह की सरकार आई तो उन्होंने सारी गड़बड़ियां की। रेल में गड़बड़ी हुई तो वह जनता पार्टी ने की, पैसा कम मिला तो वह भी जनता पार्टी ने किया, भूखमरी हुई तो वह भी जनता पार्टी की वजह से हुई, अकाल पड़ा तो वह भी जनता पार्टी के कारण पड़ा। यानी सारे दोष जनता पार्टी पर लगाये जाते हैं। अगर बच्चे पैदा हुये तो वह भी जनता पार्टी ने पैदा किये। मुझे माफ करना, आप सारे दोष जनता पार्टी पर मढ़ते जाते हैं। श्री राम भगत पासवान जी, आप अपने बच्चे को जनता पार्टी के जिम्मे मत दीजिये। यह मैं इसलिये कह रहा हूं कि जहां भी जिम्मेदारी की बात आती है आप उसको जनता पार्टी के माथे पर डाल देते हैं। सन 1978 में हमारे देश में जहां 4890 करोड़ रुपयों का विदेशी मुद्रा का भंडार था तो वह सन 1979 में 5396 करोड़ हो गया और सन 1980 में वह 4760 करोड़ रह गया। सन 1981 में वह 3444 करोड़ रह गया। सन 1975 में विदेशी मुद्रा के मुकाबले में जब श्रीमती इंदिरा गांधी की सरकार थी, श्री मोरार जी देसाई जब सत्ता से गये तो सन 1979 में आपको ज्यादा विदेशी मुद्रा का भंडार दे गये। लेकिन फिर भी आप अपनी पीठ ठोक कर कहते हैं कि सब गड़बड़ियां जनता पार्टी की सरकार ने की है।

मैं आप से यह भी कहना चाहता हूं कि 1978 में हिन्दुस्तान के खजाने में जब जनता पार्टी को पावर दी गई, जब आपके हाथ से सत्ता ली गई उस समय 260081 लाख किलोग्राम सोना था जब कि 1980 में जब हम से सत्ता ली गई, वह 267291 किलोग्राम था। मैं आपसे पूछना चाहता हूं कि क्या आंकड़े बढ़े नहीं हैं? सोना जो आपके हाथ में दिया और जो आपने हमें दिया था उससे ज्यादा आपको देने का काम हम लोगों ने किया है। लेकिन मैं कहना चाहता हूं कि आपकी कोई दिशा ही नहीं है, आपकी दृष्टि ही नहीं है, आप करेंगे क्या? मैं आपसे यह भी प्रश्न उठाना चाहता हूं और एक दो सवाल करके आपसे उत्तर चाहूंगा।

समाजवाद का नारा देने वाले, गांधी वाद का नारा देने वाले, एकाधिकार को रोकने वाले अप्रोप्रिएशन बिल लाते हो, फ़ाइनेंशियल बिल लाते हो, बजट लाते हो, कहते हो कि एकाधिकार को रोकने का काम करेंगे लेकिन आपने 1980–81 के बीच में बड़े बड़े घरानों, एकाधिकार घरानों की 76 कम्पनियों के साथ अपना अनुबंध किया है। मैं आपसे पूछना चाहता हूं कि आपको पैसा क्यों दिया जाये। बिरला के एजेंट, टाटा के एजेंट, डालमिया के एजेंट, एकाधिकारी घरानों के एजेंट, प्योर ड्रिक्स के एजेंट, यह सरकार है और इस सरकार के हाथ में हम पैसा खर्च करने के लिये क्यों दें? बिरला की 16 कम्पनियों पर 968 लाख रुपया बकाया है और 914 लाख रुपया वह है जो वसूली योग्य नहीं बना। कुल मिलाकर 18–19 करोड़ रुपया बिरला के ऊपर टैक्स का बकाया चला आ रहा है। टाटा के ऊपर 114 लाख रुपया बकाया है और 20 लाख रुपया वसूली योग्य नहीं बना है। इस तरह आप देखें 2 करोड़ रुपया टाटा पर बाकी है। मफ़तलाल पर 16 लाख रुपया बाकी है, सिंहानियां पर 6 करोड़ 88 लाख रुपया बाकी है। बांगर पर 19 लाख रुपया बाकी है। मोदी मह राज पर 6 करोड़ 23 लाख रुपया बाकी है। सूरतमल, नागर मल पर 2 करोड़ 76 लाख रुपया बाकी है तो हम आपको पैसा क्यों दे? बिरला पर बकाया रखते हो, टाटा पर बकाया रखते हो, डालमिया पर बकाया रखते हो, इन बड़े बड़े घरानों पर बकाया रखते हो, तो क्या इन पर बकाया रखने के लिये पैसा लेते

चले जाओगे? भारत की संचित निधि से क्या इसके लिये आपको पैसा दिया जाना चाहिये? मैं आप से यह भी कहूंगा कि आप बड़े-बड़े लोगों पर पैसा छोड़ देते हो। जो आपके वित्तीय संस्थान हैं, इनमें औद्योगिक वित्तीय निगम ने 7 प्रतिष्ठानों पर 2.54 करोड़ अर्थात् 2 करोड़ 54 लाख रुपये बट्टे खाते में डाल दिये हैं। इसी तरह दूसरा जो इनका निवेश निगम है इसने पांच वर्षों में 13 प्रतिष्ठानों का 3 करोड़ रुपया बट्टे खाते में डाल दिया है। तो क्या इन बड़े-बड़े घरानों के ऊपर यह जो बकाया रहेगा क्या उसको इसी तरह बट्टे खाते में डाल देंगे और अगर वे नुकसान में होंगे तो उनको नैशनालाइजेशन कर देंगे। इन लोगों की बीमार कम्पनियों का आप राष्ट्रीयकरण कर देते है जैसे कि सरकार कोई अस्पताल हो। बड़े-बड़े पूंजीपति अपनी कम्पनियों को बीमार कर देते हैं और सरकार उसको यहां पर आल इंडिया इंस्टीट्यूट आफ़ मेडिकल साइंसेज में हास्पिटलाइज्ड कर देती है। इन बीमार कम्पनियों का क्या सरकार अस्पताल है जहां सरकार द्वारा इनको विटामिन बी-कम्पलेक्स दिया जाता है और फ़िर टाटा बिरला की गोद में खेलने के लिये छोड़ दिया जाता है जैसे कि यह सरकार अस्पताल हो। आप अस्पताल में भर्ती करो इन बड़ी-बड़ी कम्पनियों को, बीमार कम्पनियों को और रस चूसने का काम मालिक करें। जब कम्पनी जवान हो, रसीली हो, सुन्दर हो, जब कम्पनियां अपनी सुन्दरता की मोहकता में नाचती रहती हैं तो उस समय उनकी सुन्दरता का लाभ ये पूंजीपति उठाते हैं, रंग-रैलियां मनाते हैं और जब कम्पनी बूढ़ी हो जाती है तो उस पर लिपिस्टिक पाउडर लगाने का, सुन्दर बनाने का काम आप करते हो। इसलिये म वित्त मंत्री जी और सरकार से यह कहना चाहता हूं कि आप इस धंधे को छोड़ दो, इस धंधे को छोड़ने का आप काम करो। इसके लिये हम आपको एक पैसा भी देने वाले नहीं हैं। यह आप से मैं निवेदन करना चाहता हूं।

आखिर में मैं कहना चाहूंगा वित्त मंत्री जी से कि आप हरिजन और आदिवासियों का नारा लगाते रहते हो। जब कभी रेडियो और अन्य जगहों से आप नारा लगाते हो जय हरिजन, जय आदिवासी, जय मुसलमान लेकिन आपके कार्यक्रम में होता है क्षय हरिजन, क्षय आदिवासी, क्षय मुसलमान। केवल जय-जयकार करने से काम नहीं चलेगा।

म वित्त मंत्री महोदय से यह पूछना चाहता हूं कि वे इस बात का जवाब दें कि मिथिला क्षेत्रीय ग्रामीण बैंक जो है, हमारे मित्र राम भगत पासवान सदन में शायद इस बात को स्वीकार न करें लेकिन सदन से बाहर उनसे पूछ लीजिये कि मिथिला ग्रामीण क्षेत्रीय बैंक में नियुक्ति की गयी है जाति विशेष के आदमी की 98% बहाली की जायेगी और 95% बहाली की जायेगी। एक भी हरिजन आदिवासी को बहाल नहीं किया गया है। मिथिला ग्रामीण क्षेत्रीय बैंक में एक भी हरिजन की बहाली नहीं हुई... (व्यवधान) यह कहते क्या हैं, हम को हरिजन योग्य नहीं मिल पाया, हम हरिजन को बुला नहीं पाये। आज तक इनको योग्य हरिजन नहीं मिल पाया। कहते क्या हैं कि केजुअल बहाली करेंगे हम हरिजन की। एक कहावत है कमाये लंगोटी वाला, खाये धोती वाला। हरिजनों को क्लास-I और क्लास-II के अन्दर ने जाने नहीं देंगे और केजुअल लेबर में पानी पिलाने पर, तलुआ में तेल लगाने पर, सिर मालिस कराने पर आप उनको क्लास-I में क्लास-II में जगह नहीं देंगे। मिथिला क्षेत्रीय ग्रामीण बैंक

[श्री हुक्मदेव नारायण यादव]

में जो जुल्म हुये हैं उनको आप देखें। आखिरी बात उपसभाध्यक्ष महोदय, मैं सरकार से निवेदन करना चाहूंगा... (व्यवधान)।

**श्री राम भगत पासवान** : आपकी दो सौ एकड़ जमीन है! मैं जानता हूं। (**व्यवधान**)। मैं मिथिला क्षेत्र से आता हूं (**व्यवधान**)...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Order, order.

**श्री राम भगत पासवान** : आप की दो सौ एकड़ जमीन है... (**व्यवधान**) ...वह भी जनता पार्टी के राज में ... (**व्यवधान**)...करवा दिया (**व्यवधान**)...

**श्री हुक्मदेव नारायण यादव** : मेरे नाम, मेरी बीबी के नाम, मेरे बेटे के नाम, मेरे भाई के नाम, मेरे बाप के नाम, मेरी मां के नाम, मेरे साले के नाम, मेरे ससुर के नाम, मेरे मौसे, फ़ुफ़ा के नाम, तीन पीढ़ियां आगे, तीन पीढ़ियां पीछे, अगर मेरे पास में सीलिंग से ज्यादा जमीन हो तो मैं इस संस्था को दान कर रहा हूं। आप निकाल कर ले लें हुक्मदेव नारायण यादव को कोई आपत्ति नहीं है (**व्यवधान**)

**श्री राम भगत पासवान** : मैं जानता हूं! (**व्यवधान**)

THE VICE-CHAIRMAN (DR RAFIQ BAKARIA): Order, please.

SHRIMATI MONIKA DAS (Kama, taka): He has got so much property and he is so much rich and today he
ia endrin** lA/»+nrc*

**श्री हुक्मदेव नारायण यादव** : मेरे नाम अगर, मेरे बन्धु (**व्यवधान**)...

**श्री राम भगत पासवान** : आपके क्षेत्र में सीता राम पासवान की हत्या किसने की है (व्यवधान) सीता राम पासवान की हत्या हुई, आपके क्षेत्र में (**व्यवधान**) आपने करवाई उस हरिजन की हत्या जो केस अभी भी चल रहा है। उस केस को उठवाने के लिये आपने लाखों प्रयास किये हैं। मैं आपके क्षेत्र से आता हूं। मैं जानता हूं। ऊपर ही ऊपर से आप कहते हैं हम हरिजन के हितैषी हैं, इसी तरह से (**व्यवधान**) मैं जानता हूं आपको... (**व्यवधान**) मैं जानता हूं आपको... (**व्यवधान**)

**उपसभाध्यक्ष (डा० रफ़ीक जकरीया)** : आप समाप्त कीजिये।

**श्री हुक्मदेव नारायण यादव**: मैं अन्तिम बात कह कर समाप्त कर रहा हूं। मैं यह कहना चाहता हूं कि जो मेरे ऊपर श्री राम भगत जी ने कहा है इस सम्मानित सदन में मैं इस बात को स्वीकार करता हूं कि इस सदन की तीन सदस्यों की एक कमेटी बनाई जाये। उसमें कोई दूसरे नहीं हों, श्री सुकुलजी बैठे हैं, सुकुल जी पंच हों, उनकी बगल में बैठें हुये भाई चाहे पंच हों, मौलाना साहब जो उनके पीछे बैठे हैं चाहे पंच वे हों। अगर मेरे किसी रिस्तेदार ने आज से 20 साल पहले से, 1955 में जब से मैं समाजवादी डा० लोहिया जी का शिष्य बना तब से लेकर आज तक मेरे किसी रिस्तेदार ने अगर किसी एक हरिजन के ऊपर पत्थर चलाया हो, कोई मुकदमा अदालत में पेंडिंग हो तो मैं इस राज्य सभा की सदस्यता से इस्तीफ़ा दे दूंगा नहीं तो आरोप लगाने वाले इस्तीफ़ा दें। मैं श्री रोशन लाल जी, मौलाना जी और सुकुल जी को पंच मानता हूं कि आप जांच करें और हिम्मत के साथ चुनौती स्वीकार करें... (**व्यवधान**)

**उपसभाध्यक्ष (डा० रफीक जकरीया) :** पासवान जी आप को जब बोलना है तो उस वक्त बोलियेगा । **(व्यवधान)** . . .

Mr. Paswan, please take pour seat.

**श्री हुक्म देव नारायण यादव :** मैं समाप्त कर रहा हूं । उपसभाध्यक्ष महोदय, सन् 1977 में साम्प्रदायिक घटनाओं की संख्या देश में 188, मारे गये लोगों की संख्या 136 और घायल हुये 1122। सन् 1978 में साम्प्रदायिक घटनाओं की संख्या 230, मारे गये 110 और घायल हुये 1853 । सन् 1979 में साम्प्रदायिक घटनाओं की संख्या 304, मारे गये 261 और घायल हुये 2379 । सन् 1980 में इन्दिरा गांधी आई है, नई रोशनी लाई है, साम्प्रदायिक घटनाओं की संख्या 427, मारे गये 375 और घायल हुये 2829 । सन् 1981 में इन्दिरा गांधी का साम्राज्य आया जिसमें साम्प्रदायिक घटनाएं हुई 319 मारे गये 196 और घायल हुये 2613 ।

साम्प्रदायिक दंगे भी बढ़े हैं, हरिजनों पर अत्याचार और जुल्म भी बढ़े हैं, चोरी डकैती आपके राज्य में बढ़ी है, गरीबों पर खून करने के काम [बढ़े हैं और आज हुए । इस सदन में . . . **(व्यवधान)** आखिरी बात आरोप लगाते हुए जिम्मेदारी के साथ कहता हूं कि बिहार के रोहतास में, भोजपुर में, पाली में, पुनपुन में, विक्रय में, बेगूसराय में जो घटनाएं घट रही हैं जितने हरिजन और बैकवर्ड कम्यूनिटीज के लोग नक्सलाईट तथा उग्रपंथी के नाम पर मारे गये हैं, जो कि नक्सलाईट और उग्रपंथी नहीं है, सामाजिक समता की लड़ाई लड़ रहे हैं, उन मारे गये लोगों के लाख लाख लाल सलाम है, आज तुम उनके खून से होली खेल रहे हो । लेकिन ऐ, इंदिरा जी की सरकार, जगन्नाथ मिश्र जी की सरकार, आज उनके खून से होली खेलो लेकिन उनके खून की एक एक बूंद बिहार की मिट्टी से एक एक जलता हुआ शोला बनेगी, जिस सोले में तुम भी जलकर राख हो जाओगे । उसमें दिल्ली जलेगी, पटना जलेगा, सारे देश का अन्याय जोर जुल्म जलेगा, अत्याचार जुल्म राख होंगे, राख होंगे, राख हो जायेंगे ।

**श्री राम भगत पासवान :** उपसभाध्यक्ष महोदय, मैं एप्रोप्रियेशन बिल के समर्थन में खड़ा हुआ हूं . . . **(व्यवधान)** यद्यपि जो लक्ष्य है उस लक्ष्य की पूरी प्राप्ति नहीं हुई है फ़िर भी बहुत तीव्रता के साथ हम अपने लक्ष्य को पूरा करने की ओर अग्रसर हैं, हो रहे हैं । गरीबी मिटाने के लिए समाजवाद लाने के लिए समाज में आर्थिक और सामाजिक जो विषमता है वह पहले की अपेक्षा अगर देखा जाय तो श्रीमती इंदिरा गांधी के नेतृत्व में बहुत कम हुई है . . . **(व्यवधान)**

**श्री सदाशिव बागाईतकर** (महाराष्ट्र): कहां से आंकड़े लाये हैं ।

**श्री राम भगत पासवान** : आंकड़े मैं कह देता हूं । ये हुक्मदेव नारायण यादव जी जिस क्षेत्र में रहते हैं उस गांव का नाम बिजली है । अब यह कहें, जो इनके घर में पहले बिजली नहीं थी, अब इनके घर में बिजली है कि नहीं । जहां ये रहते हैं वहां इनके खेतों में कहीं पानी की व्यवस्था नहीं थी . . **(व्यवधान)** अब इनके हर खेत में पानी की व्यवस्था है. . . **(व्यवधान)** इनके गांव में पक्की सड़क नहीं थी . . . **(व्यवधान)** अब यह कहें जो इनके गांव में पक्की सड़क जा रही है कि नहीं जा रही है । इनके गांव के नजदीक कोई रेलवे लाईन नहीं

[श्री राम भगत पासवान]

थी और अब रेलवे लाईन गांव के नजदीक है और कहें कि ट्रेनें आ रही हैं कि नहीं । आज इतना विकास हो रहा है फिर भी इनकी दृष्टि चौपट है । अफ़सोस है कि विरोधी पार्टी को केवल अंधकार ही सूझता है । जहां तक कुछ देर पहले आपोजीशन पार्टी के एक डाक्टर महावीर प्रसाद जी बोले उन्होंने बहुत नीति की दुहाई दी, महात्मा गांधी जी की चर्चा की, राम मनोहर लोहिया की चर्चा की, रामराज्य की चर्चा की, मालूम पड़ता है कि इन लोगों को सत्ता में आने का अवसर नहीं मिला था ? ये लोग सत्ता में आये और सत्ता में आने के बाद इन लोगों ने जो कीर्ति की है वह जनता के सामने आईने की तरह झलक रही है । यह आपने जो किया है, सारे समाज को, देश को धोखा किया है, यह आपकी कीर्ति सैकड़ों वर्ष तक हमेशा आईने की तरह झलकती रहेगी । कितने गठबंधन कीजिए, कितने विभिन्न रूप जनता के सामने बनाईये लेकिन जनता आपको समझती है । इस बार तो बिल्कुल स्वाहा हो जाईयेगा क्योंकि अभी भी आप अपनी नीति पर चल रहे हैं । अभी भी आपको समाज के लिए कुछ करना चाहिए, सरकार को सहयोग देना चाहिए, जो विकास का कार्य हो रहा है उसमें सहयोग देना चाहिए । लेकिन शुरू से ही आपका इतिहास रहा है कि जब जब श्रीमती इंदिरा गांधी जी ने गरीब निवारण के लिए अच्छे अच्छे कार्य किये सबमें आपने विरोध किया, चाहे प्रीवीपर्स का मामला हो, बैंकों के नेशनलाईजेशन का मामला हो, जमींदारी एबालीशन हो, कांस्टीट्यूशन के अमेंडमेंट का मामला हो सबमें आप विरोध करते चले आ रहे हैं, फिर भी समाजवाद की दुहाई देते हैं । आप लोगों को जरा शर्म आनी चाहिए जो हमारे विकास कार्यों में बाधा उपस्थित करते हैं और फिर समाजवाद की दुहाई देते हैं । मैं कहता हूं कि आपके जनता पार्टी का राज होते ही बैलछी काण्ड हुआ जिसमें जिंदा हरिजनों को जलाया गया, यह किसके समय में हुआ, आपके समय में, किसने जलाया था, कौन जाति के लोग जलाये थे ? आप जानते हैं हुक्मदेव नारायण यादव जी, मैं जाती पांती की चर्चा नहीं करना चाहता लेकिन आप जानते हैं आपको कांस्टीट्यूएंसी में, सीता राम पासवान को मारा गया था । वह किसने मारा, आपके जात भाई ने मारा है और आपके लोगों ने मारा है (व्यवधान) और वहां पर जो केस दायर किया गया है, आप सभी ने गवाह के नजदीक स्वयं व्यक्तिगत रूप से जाकर उसको धमकी दी है स्वयं उसको धेंटन किया और उस गांव वालों को उजाड़ देने की धमकी दी है स्वयं और यहां पर ढोंग रचा कर बड़ा लेक्चर देते हैं और सुन लीजिए, श्रीमन्, मधुबनी क्षेत्र में एक हरिजन कालोनी बन रही थी, जोकि बाढ़ग्रस्त है । नदी के बिलकुल पास हरिजन कस्बा बसा हुआ है, उसको ऊंचाई पर बसाने के लिए यह श्रीमती इंदिरा गांधी की सरकार उन गरीबों को बसाने के लिए जमीन देकर बसा रही थी ।

[उपसभापति, (श्री दिनेश गोस्वामी) पीठासीन हुए]

इनकी सरकार होते हुए भी—यदि मैं एक बात भी असत्य कहता हूं तो आप कहिए, करपूरी सरकार ज्यूंही आई, जनता पार्टी की, वह हरिजन कालौनी बननी स्थगित हो गई । जो मैटीरियल था, वह हरिजनों के मकान बनाने के लिए, यहां से सब उठा करके ले गये और उस गांव में पच्चीस एकड़ का हम लोगों ने बंटवारा करवाया था, 50 एकड़ एक जगह, तीन सौ एकड़ एक जगह, सबों को इनकी जनता पार्टी का राज होते ही सबों

को डिसपोसैज कर दिया, सबों में इनके लोगों ने जाकर , जो हरिजनों को जमीन मिली थी, इन्हीं लोगों ने बेदखल करवा दिया और फिर भी यहां पर हरिजन-हरिजन कह करके यह कहते हैं ।

तो लोगों को करनी और कथनी में काफी अन्तर है अब जो जनता है समझ रही है । हुक्मदेव नारायण जी मैं आपको व्यक्तिगत रूप से जानता हूं कि आप क्या करते हैं समाज के लिए, अपनी जाति के लिए और हरिजनों के लिए क्या करते हैं, सारा मैं जानता हूं । इसलिए आप समाजवाद के नाम पर अपने को नहीं छिपाइये और मैं उम्मीद करता हूं कि आज की तारीख से आप हरिजन का नाम इसलिए नहीं लीजिएगा । मैं आपको जानता हूं, हरिजन-हरिजन मत चिल्लाइये, हरिजनों के लिए अभी तक जो कुछ किया है, कांग्रेस सरकार ने किया है, इंदिरा गांधी की सरकार ने किया है, हम लोगों ने किया है, आप बताइये कि आपने क्या प्रयास किया है, हम जानते हैं ... **(व्यवधान)** मैं जानता हूं कि गरीबी है, बेकारी है । . . . **(व्यवधान)**

मैं मानता हूं कि गरीबी है, बेकारी है, सब कुछ है, लेकिन भारत की कोटि-कोटि जनता को, जो हरिजन है, उसको विश्वास है कि उनकी गरीबी से निवारण की यदि किसी में क्षमता है, वह इंदिरा गांधी में है, न कि चरण सिंह में है । चरण सिंह ने अपने खेत में हरिजनों को मरवा दिया था, कतल करवा दिया था और वे हरिजन गेहूं का बाल लेकर जगजीवन राम जी के यहां पहुंचे थे । तो देखिये हरिजन को किसने कतल करवाया था । उस समय चरण सिंह प्राइम मिनिस्टर थे । चरण सिंह ने उस समय कतल करवाया है और ऊपर ऊपर ही अब हरिजन की दुहाई देते हैं और भीतर पूंजीपति की मदद करते हैं आपकी सरकार ने सारे स्मगलर्स को छोड़ दिया, आपने सारे प्राफिटियर्स, ब्लैक मार्केटियर्स सबों को छोड़ दिया । सबों पर से बिना कारण इन्होंने केस उठवा लिये और इन्होंने, जनता पार्टी की सरकार ने सोने को बेच दिया, जितनी गरीबों को जमीन दी गई थी, उनको डिसपोसेज करवा दिया है और फिर भी यह समाजवाद का नाम लेते हैं ।

मैं मानता हूं कि जो हम लोगों का लक्ष्य गरीबों के उद्धार के लिए है, उतना नहीं हुआ, लेकिन आज सही है कि पहले की अपेक्षा हरिजन बहुत आगे बढ़ रहे हैं, बहुत सबल हो रहे हैं, उनको हर प्रकार को शिक्षा के लिए, आवास के लिए, स्वस्थ पानी की, हर चीज की व्यवस्था की जा रही है ।

इसीलिए आपको कनफ्रंटेशन की नीति नहीं अपनानी चाहिए । सरकार जो विकास का कार्य कर रही है, उसमें आप कम से कम सहयोग दीजिए । उसको तिल का ताड़ नहीं बनाइये ।

मैं बिहार के बारे में कुछ कहना चाहता हूं । मैं बात नहीं बनाता हूं । ... **(व्यवधान)**

**एक माननीय सदस्य** : यह बिहार की ही तो बात थी ।

**श्री राम भगत पासवान** : बिहार एक बहुत पिछड़ा हुआ इलाका है । वहां प्रकृति का प्रकोप हर समय बना रहता है । कभी बाढ़ है—इस पर चर्चा करते तो मैं समझता—अपनी स्टेट के प्रति भी कुछ स्नेह है । इन्होंने तो तिल का ताड़ और ताड़ का तिल बनाने का काम किया है, ये कभी पायजामा पहन लेते हैं,

[श्री राम भगत पासवान]

और कहीं पैंट पहन लेते हैं—मैं इनका नाटक देखता हूं, कहीं मुस्लिम क्षेत्र में जाते हैं, तो लुंगी पहन लेते हैं, कहीं टोपी पहन लेते हैं (व्यवधान) कहीं यादव सभा में जाते हैं, तो पाग पहन लेते हैं, कहीं यह तौलिया पहन करके विनोबा भावे बन जाते हैं, मैंने यह अपनी आंखों बात देखी है । तो इस तरह से इनका रूप हर वक्त बदलता रहता है ।.... (व्यवधान) कभी कभी उनको देखने से मालूम होता है कि विनोबा जी के साक्षात अवतार हैं . . .

**उपसभाध्यक्ष (श्री दिनेश गोस्वामी)** : पासवान जी, हाउस में तो हमेशा उनकी ऐक्टिंग देखते हैं ।

**श्री राम भगत पासवान** : तो उप-सभाध्यक्ष महोदय, यह उनका ढोंग है । मैं कहने जा रहा था कि बिहार प्राकृतिक प्रकोप का मारा हुआ स्टेट है—कभी बाढ़ और कभी सुखाड़—इन प्रकोपों में बिहार की जनता काफी परेशान हो जाती है । मैं फाइनेंस मिनिस्टर से आग्रह करूंगा कि बिहार को अधिक से अधिक सहायता दी जाए और वहां पर जो बांध को रोकने के लिए योजनाएं हैं जैसे कमला-बलहन बांध है, कोसी बांध है, इसके बाद गण्डक योजनाएं हैं, बहुत सी योजनाएं हैं फ्लड कंट्रोल के लिए, तो उनके ऊपर ध्यान दिया जाए बाढ़ और सुखाड़ दोनों से बचने के लिए । वही नदियां जिनमें बाढ़ आती है, जगह-जगह नहरें खोद-खोद कर उनका पानी निकाल दिया जाए जिसका सुखाड़ के समय उपयोग किया जाए ।

इसके साथ ही, खास कर उत्तर बिहार में इंडस्ट्री नहीं है । पैट्रो केमिकल इंडस्ट्री की बात बहुत दिनों से चल रही थी कि वहां पर दो-चार पेट्रो केमिकल इंडस्ट्री की स्थापना होने जा रही है । एक वहां पर अशोक मिल है जिसमें करीब 4000 एम्प्लायीज हैं जिनकी रोजी-रोटी लगी हुई है, वह भी घाटे में चल रही है । मैं आग्रह करूंगा कि इस अशोक पेपर मिल को सेन्ट्रल गवर्नमेंट टेक-ओवर कर ले और उसका विस्तार करे ताकि वहां के गरीबों को रोजी मिले । मैं यह भी चाहूंगा कि लैंड रिफार्म्स का भी कार्य तेजी से होना चाहिए । सरकार सारी व्यवस्था तो करती है मगर बावजूद इसके कि सारे विकास कार्यक्रमों में इतना धन लगा रही है परंतु अफसरशाही के चलते सरकार की नीति पूरी तरह से इम्प्लीमेंट नहीं हो पा रही है । तो आप अफसरशाही पर कुछ कंट्रोल कीजिए । जो आपके प्रोग्राम हैं, जो आपका धन लग रहा है विकास के कार्यों में उनको लागू करने के लिए आप अफसरशाही पर उचित नियंत्रण रखें ताकि सफलता मिल सकती है ।

इन शब्दों के साथ मैं आपका बहुत आभार प्रगट करता हूं कि आपने मुझे बोलने का मौका दिया ।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE. (SHRI SAWAI SINGH SISODIA): Sir, in this discussion 16 hon. Members have participated. I am very much thankful te aU the hon. Members who have giver their valuable suggestions. They havt given their observations based on experience and study. I am very grateful to the hon. Members who have supported the Bill before the House with positive reasonings.

1 Sir, as you are very well aware, the discussion has gone beyond the scope of the BHI and it has covered the

economic situation of the country, the political situation, the administration of the different States and many other important subjects, though not relevant. I will not like to take the time of the House in replying to those subjects and points which have been under discussion during this budget session in one form or the other—in the general discussion on the budget as well as in the discussion on the Motion of Thanks to the President's Address. But certainly I will be doing injustice if I do not place the true situation before the House regarding some of the points which have been very emphatically put before the House. There are many general points and some specific points which I should reply to place the real situation and full facts before the House. I can divide the whole discussion into nearly eleven points: price situation and inflation, monetary and credit policy, trade deficit, debt servicing ratio, standing councils system, adult education, regional imbalances, specially regarding Bihar—many honourable Members have spoken regarding the economic situation of Bihar, its backwardness—Asian Games and expenditure on them—my friend, Mr. Kulkarni is not here; he raised a point and stated that crores of rupees have been spent on Asian Games unnecessarily; therefore, I am duty-bound to put the real situation before the House, how much has been spent on Asian Games.—income-tax arrears: this question has been raised many a time before the House; at the time of Question Hour during replies, supplementaries and other discussions; and yet, this question has been raised and I think it is necessary to put some facts and figures before the House. Then, my friend, Mr. Gopalsamy, is not here; he spoke about the Sethusamudram Project.

As regards the first point, the situation is like this. Honourable Members are aware that concerted efforts have been made by our Government to moderate the inflationary pressures in the economy. As a result of these measures it has been possible to bring down the rate of inflation substantially. In fact, on a point-to-point basig the annual rate of inflation measured in terms of wholesale price index has become negative. It is—0.5 per cent as at the week ending April 17, 1982. This may be compared with 17.4 at the same time last year. Even on the basis of the annual average the rate of inflation of 9.1 per cent during 1981-82 is substantially lower than 18.2 per cent in 1980-81 and 17.1 per cent in 1979-80. The improvement is also reflected in the consumer price index which has declined from 14.4 per cent in August, 1981 $t_0$ 9.5 per cent in February, 1982. However, the Government $i_s$ not complacent in this respect, and I want to assure the House that the price situation is being carefully reviewed and will continue to be an important objective of economic policy of this Government.

Some Members have touched monetary and credit policy. I wanted te be brief but it is necessary state the true situation with facts and figures. The honourable Members are aware that the country has passed through a severe inflationary situation during the last three years. In this situation monetary and credit policy has played an important role in curbing the excess liquidity in the system and in restraining the expansion of bank credit. However, it was all along ensured that the genuine credit requirements of the productive and the priority sector are adequately met. I am glad to say that it has been possible to make an effective use of the monetary and credit policy in achieving relative price stability in the economy. Considering the substantial improvement in the price situation and certain localised problems facing certain industries some relaxations have been announced by the Reserve Bank in the credit policy recently. For example, the cash reserve ratio has been reduced from 7.75 per cent to 7.25 per tent effective from April 9, 1982, for the non-resident (external) rupee account it $ha_s$ been reduced from 7.75 per cent to 3 per cent. With a view to improving the financial position of the banks

[Shri Sawai Singh Sisodia]

the interest rate payable by the Reserve Bank on cash balances of the banks in excescs of basic minimum has been raised from 7 per cent to 8 per cerit effective from April 1, 1982. The refinance entitlement for food credit has been liberalised for food procurement and for the export sector. Another substantive measure to encourage the term deposits of the banks is the exemption of the interest on these deposits from income-tax. I am sure these measures would help ease the situation by improving the financial position of the banks. Hon'ble Members would thus note that these policies are being constantly reviewed in the light of the emerging trends.

I would agree with Dr. Adiseshiah that the balance of payment situation continues to remain difficult, lt was he who raised this point. Trade deficit during 1981-82 is likely to exceed the level of Rs. 5,800 crores during 1980-81. This has been the result of substantial deterioration in terms of trade particularly in the bulk items such as I-'OL. fertilizers, steel, etc. These are also commodities in which the country has built substantial productive capacity and. efforts are made to create further capacities. During 1981-82 domestic production of these items has shown notable improvement which is likely to continue in the following year. As a result, imports of these items are expected to slow down. However, the import requirements for achieving the production targets for the Sixth Plan are equally large and growing and have fo be met. Unfortunately mainly due to unavoidable factors our experts have not shown the desired level of buoyancy. The country is making every possible effort to promote exports substantially. A large number of steps have been taken and further steps have been announced recently. It would thus be clear that every effort is being made to reduce the trade gap and to stabilise the overall balance of payment situation facing the country.

Regarding the debt servicing ratio, 1 do not subscribe to the figures wWcl* Dr. Adiseshiah has mentioned. How ever, in view of our effort to meet the severe balance of payment situation We have taken recourse to borrowing from the multilateral ageneies including the IMF and also to commercial borrowing. As a result, it is inevitable that our debt servicing ratio would increase in the coming years. However, I want to assure the House that our overall approach in this regard is guided by the principles that the cost of borrowed funds from abroad is minimised and our debt servicing obligations are not allowed to exeext the prudent limits.

The last point raised by Dr. Adiseshiah was that a large part of expendi ture is shown as charged on the Consolidated Fund and he wanted to know why this was so and what was the basis for this classification. In this connection I would like to invite the attention of the Hon'ble Member to the various provisions of the Constitution, particularly to articles 112 and 293 thereof, which specify the items which are charged on the Consolidated Fund. As he would notice therefrom the redemption of public debt <md interest charges thereon and loans by fhe Centre to the State Governments are some of the items to be treated as charged expenditure. Since the expenditure provisions shown in the Appropriation Bill are on a gross basis, there is a provision of Rs. 55,000 crores for discharge of treasury bills. A provision of about Rs. 4,000 crores for payment of loans to States has also been made which is to be treated as charged. These constitute the major items of charged expenditure.

Similarly, interest changes and payment of share of Union Excise duties to States are also required to be treated as Charged expenditure according to the Constitution and the law passed by Parliament. It is in view of these Constitutional and legal provisions that a very large proportion

of gross expenditure has to be classified as charged. However, the Parliament has full right to discuss these appropriations. Then, Sir, Shrimati Ila Bhattacharya also raised some ooinis in connection with Tripura and. hi this connection, she wanted to know the position of the paper mill there. Insofar as the question of setting up of a paper mill in Tripura is concerned, it may be mentioned that the question has been examined in detail in consultation with the Planning Commission and the Ministry of Railways and it has been observed that the existing railway line on the Lumding Badarpur section of Northeast Frontier Railway is having inadequate carrying caoa-city even to meet the requirements of the Cachar paper project of the Hindustan Paper Corporation which is already under implementation. Considering the transportation requirements of a major project like a iaper mill, the carrying-capacity of the Railways is insufficient to cater to che requirements of a paper mill in Tripjra. The Ministry of Transport and Shipping have, however, been advised to investigate the possibility of utilising the water ways through Bangla Desh, lt is only after these matters ave studied in detail that an investment decision can be taken on the matter Of a paper project in Tripura.

Sir, Mr. Sezhiyan has raised some points and, first of all, he mentioned that the standing committee system should be introduced. I do appreciate, Sir, that in both the Houses this cystem has been supported by many honourable Members and this Government has always supported this and the utility thereof. But a definite decision has not been taken and this point is under consideration.

Sir, in his speech he has mentioned that the provisions for irrigation, power and drinking water suply are not in tune with the Sixh Plan priorities. Sir, the honourable Member is aware that the Planning Commission fully takes into consideration all these priorities and th« Budget makes the provisions accordingly. In fact, as the honourable Member knows very well, the Central Plan outlay of Rs. 11,000 crores is in the shape of increased Plan allotment and it is 27.6 per cent more than the outlay of 1981-82.

SHRI ERA SEZHIYAN: It is 27.6 per cent more than the Budget Estimates of 1981-82. But about 19 fer cent above the revised estimates.

SHRI SAWAI SINGH SISODIA: It is 27.6 per cent more, than the Han outlay of 1981-82.

Then, Sir, regarding Bihar, many honourable Members have spoken that Bihar is very backward and industrially also not much has been done there. In this connection, Sir, as far as Bihar is concerned, I would like to mention that a total Plan outlay of Rs. 070 crores has been allocated for Bihar which includes a Central assistance of Rs. 273 crores. Bihar, being one of those States whose per capita income is below the national average, has been given special weightage in the allocation of Central assistance for the Sixth Plan. Other than this, Bihar has been allocated additional market borrowings of Rs. 222 crores during the five-year Plan period over and above the normal market borrowings allowed to all the States. Bihar also benefits from various other Central programmes. However,, there is a limit to what the Centre can do *to* the States and it will be for the States themselves to raise resources for their development programmes.

Sir, regarding the Asian Games expenditure, one point was raised that 200 buses are going to be purchased and that it is a *mala fide* transaction and that other underhand dealings are there. Sir, this is not the situation. Il is very easy to raise objections or te raise one's finger or say whatever on« likes. But that is not the real situation When the House would come to knov of the real the position. It would b surprised to know how such objections were raised,

[Shri Sawai Singh Sisodia]

The Transport Arrangement ^Committee of the Special Organising Committee tor the Ninth Asian Games, 1982 is looking into the question ot transport arrangements ior tne participants. The Maharashtra State Koad Transport Corporation has been asked to provide 200 deluxe buses. Chese will be 35-seater, and will be used tor carrying participants, etc., staying in the Asian Games Village. Tne Ministry of Shipping and Transport are in touch with the MSRTC and fiave moved the Ministry of Finance tor a loan assistance of Ks. 6.60 crores from the LIC tor the purchase oi tbese buses Dy the MSRTC. The hire charges for the buses will cover provision tor haltage, salary of the drivers and the guides, cost of uniforms, Asian Games colouring scheme and provision of aditdional iitments. The buses have been promised to be made available by October, 1982. The buses will be equipped with public address system. The Planning Commission Lave agreed to include the loan requirement of Rs. 6.6 crores by MSRTC in their annual budget 1982-83.

Regarding the Asian Games, the expenditure position is like this. The entire expenditure to be incurred by the Government of India on Asian Games is budgeted under the Ministry of Education and Culture's provisions. The total estimated expenditure on Asian Games as approved by the Cabinet in November, 1980, is Rs. j4.33 crores, out of which an expenditure of Rs. 32.67 crores has been booked up to 31-3-1982. The Revised Estimates yet to be finalised may come to Rs. 60.82 crores. So there is no question of Rs. 1000 crores to be spent.

Sir, regarding the expenditure on other facilities, such as fly-overs, electrification of ring railway, widening of roads, etc., these are not Asiad projects but have been advanced so 3s to be useful for Asian Games, 1982.

Sir, as regards income-tax raids, I do not want tO take mnrs timo ^-f *v>« House. But some hon. Members have raised this poim, ana 1 am glad to in-torm this House, Sir, that this year, m lyai-82, the number of income-tax raids is 4,282 and the assets seized ars worm *AS.* 3u crores, wnicn is ihe Highest in the history of the lncome-Ux Department. As regards arrears, Sir, income-tax arrears up to 31-3-81 a'e Ks. Bab crores, lt has been mentioned many times in this House that the realisation process in regard to arrears is controlled ny an Act and tne concerned Kuies. And according to this Act and Kuies, 11 a party is aggrieved, he is entitieu to go Deiore the triDunai, uetore tne Hign Court and beiore the toupieme Court, and naturally il a stay is granted, tne Department cannot proceed in realising or in taking further steps towards realising the arrears. Ana, thereiore, these arrears are there, xiut as rar as the Department is concerned, we have a separate Department ior this purpose, and on every proper occasion monitoring is done, and this is a very importan woi'K. The Commissioners of lncome-tax in their jurisdictions must try tneir *level* best and there shouid be no slackness and no delay on their part, and in case of any lapse, necessary steps against these officers will be taKen. Therefore, the Department is not at fault. The Department is trying its level best. But there are procedural, judicial and semi-judicial processes in which the Department has to obey the orders of those authorities.

Sir, regarding the last point about Sethu Samudaram Project, 1 would say that this project has been under consideration for a pretty long time. As the profitability and viability of this project was not very clear to the Government, the Transport and Shipping Ministry has appointed an Expert Committee. The Report of that Expert Committee is awaited. As soon as the report is available, necessary appropriative action will be taken. Therefore, I would request the House to approve the Appropriation Bill. The

if I have not replied to the various-points and suggestions made by them. It may not be the appropriate time to reply to all those suggestions.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1982-83, as passed by the Lok Sabha, be taken into consideration."

*The motion was adopted.*

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Now, We shall take up clause-by-clause consideration of the Bill. There are no amendments.

*Clauses* 2 *to* 4 *and the Schedule were added to the Bill.*

*Clause* 1, *the Enacting Formula and the Title were added to the Bill.*

SHRI SAWAI SINQH SISODIA**:** Sir, I move;

"That the Bill be returned."

*The question was put and the motion was adopted.*

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The House standg adjourned till ll o'clock tomorrow.

The House then adourned at thirty-eight minutes past five of the clock till eleven of the clock on Tuesday, the 4 th May, 1982.